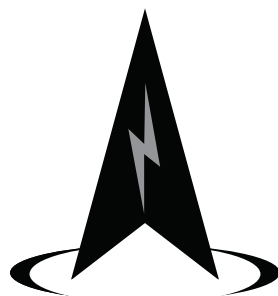




सत्यमेव जयते

ANNUAL REPORT 2015-16



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CERC

Central Electricity Regulatory Commission (CERC)

3rd & 4th Floor, Chanderlok Building,

36, Janpath, New Delhi - 110 001

Phone : +91 11 23353503 • Fax: +91 11 23753923

www.cercind.gov.in

Chairperson's Statement

In 2015-16, the Central Electricity Regulatory Commission (CERC) took important decisions to facilitate power sector reforms in India.

The Commission has always been proactive in facilitating growth of renewable energy sector. Towards this, the Commission while considering the intermittent, uncertain and variable nature of renewable energy, identified the need for creating a framework for forecasting, scheduling and handling deviations from schedule for the infirm RE generation (like wind and solar). The Commission notified the framework for Forecasting and Scheduling Mechanism for Wind and Solar technologies. This framework requires forecasting by RLDC as well as wind/solar generator. Centralized forecasting is from a grid management perspective and is very important for assessing balancing needs, while forecasting by the generator is aimed at minimizing deviations from schedule.

As part of the Framework on Forecasting, Scheduling and Imbalance Handling for Variable Renewable Energy (RE) Sources, the Commission brought out amendments to the IEGC and DSM Regulations with the objective of ensuring stable and safe grid operation and for providing a commercial mechanism for RE generators to sell power across state boundaries. This would be feasible once they start scheduling the power with RLDCs. The mechanism allows RE generators to participate in the inter-State market, wherein they are paid as per schedule and deviations are settled with the Regional DSM Pool.

One of the important forward looking steps taken by the Commission during the year was in terms of creating a framework for Ancillary Services, which are support services to maintain power system reliability and support its primary function of delivering energy to customers. These are deployed by the system operator over various time frames for: (a) maintaining load-generation balance (frequency control); (b) maintaining voltage and reactive power support; (c) maintaining generation and transmission reserves.

Another complementary market design introduced by the Commission was by way of permitting extended market session for round-the-clock transactions. This measure is aimed at better load generation management and also in large-scale integration of variable RE sources like wind and solar.

During this year, the Commission further rationalized the mechanism of sharing inter State transmission charges and losses and addressed the concerns around slabbing, allocation of transmission charges under different scenarios.

The Commission believes that, with the passage of time, especially with the enactment and operationalisation of the Electricity Act, 2003, the role of CERC in the power sector has substantially expanded from merely a “tariff setter” to a “facilitator for development” of the power sector and the market. In this context, the Commission approved a new logo / seal to appropriately represent and encapsulate its changed role.



The Commission also supported the activities of Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources. The Commission provides secretariat services to Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR).

The Forum of Regulators (FOR) is a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. The Forum met seven times during the year and evolved consensus on many critical issues. The Forum also carried out a study on “Roadmap for Reduction in Cross Subsidy”, “Roll out Plan for Introduction of Competition in retail sale of electricity (separation of carriage and content)”, “Performance of Distribution Utilities” and “Review of REC Framework”.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

Gireesh B. Pradhan

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List of Abbreviations

Abbreviation	Full Form
ABT	Availability Based Tariff
ADMS	Automatic Demand Management Scheme
AERA	Airport Economic Regulatory Authority
APPC	Average Pooled Purchase Cost
APTEL/ATE	Appellate Tribunal for Electricity
AUFR	Frequency Relay
BEE	Bureau of Energy Efficiency
BPTA	Bulk Power Transmission Agreement
BU	Billion Units
CAC	Central Advisory Committee
CCGT	Combined Cycle Gas Turbine
CCI	Competition Commission of India
CERC	Central Electricity Regulatory Commission
CGP	Captive Generation Plant
CIL	Coal India Limited
COD	Date of Commercial Operation
CPRI	Central Power Research Institute
CPSU	Central Public Sector Undertaking
CTU	Central Transmission Utility
DAM	Day Ahead Market
DISCOM	Distribution Company
DVC	Damodar Valley Corporation
EA	Electricity Act
ER	Eastern Region
ERC	Electricity Regulatory Commission(s)
ERLDC	Eastern Regional Load Dispatch Centre
ERPC	Eastern Regional Power Committee
FGMO	Free Governor Mode Operation
FI	Financial Institution
FOIR	Forum of Indian Regulators

FOR	Forum of Regulators
FSA	Fuel Supply Agreement
GCV	Gross Calorific Value
GFA	Gross Fixed Assets
GIS	Geographic Information System
GOI	Government of India
GPS	Gas Power Station
GSES	Grid Security Expert System
GW	Giga Watt
HEP	Hydro Electric Project
HPS	Hydro Power Station
IC	Installed Capacity
IDC	Interest During Construction
IEGC	Indian Electricity Grid Code
IEX	Indian Energy Exchange
IPP	Independent Power Producer
ISGS	Inter State Generation System
ISTS	Inter State Transmission System
JERC	Joint Electricity Regulatory Commission
JNNSM	Jawaharlal Nehru National Solar Mission
JV	Joint Venture
kV	Kilo Volt
kW	Kilo Watt
kWh	Kilo Watt Hour
LILO	Loop in Loop out
LTA	Long Term Access
MAT	Minimum Alternate Tax
MMC	Market Monitoring Cell
MNRE	Ministry of New and Renewable Energy
MoP	Ministry of Power
MTOA	Medium Term Open Access
MU	Million Units



MW	Mega Watt
MYT	Multi Year Tariff
NDC	National Development Council
NEEPCO	North Eastern Electric Power Company
NER	North Eastern Region
NERLDC	North Eastern Regional Load Dispatch Centre
NERPC	North Eastern Regional Power Committee
NERPC	North Eastern Regional Power Committee
NHPC	National Hydroelectric Power Corporation
NLC	Neyvelli Lignite Corporation
NLDC	National Load Dispatch Centre
NPC	National Power Committee
NR	Northern Region
NRLDC	Northern Regional Load Dispatch Centre
NRPC	Northern Regional Power Committee
NTPC	National Thermal Power Corporation
O&M	Operation and Maintenance
OCC	Operation Coordination Committee
OCGT	Open Cycle Gas Turbine
OTC	Over the Counter
PAF	Plant Availability Factor
PGCIL	Power Grid Corporation India Limited
PLF	Plant Load Factor
PMU	Phasor Measurement Unit
PNGRB	Petroleum & Natural Gas Regulatory Board
POC	Point of Connection
POSOCO	Power System Operation Corporation Limited
PPA	Power Purchase Agreement
PSDF	Power System Development Fund
PXIL	Power Exchange India Limited
RE	Renewable Energy
REA	Regional Energy Accounts

REC	Renewable Energy Certificate
RFP	Request for Proposal
RGMO	Restricted Governor Mode Operation
RLDC	Regional Load Dispatch Centre
RLNG	Re-GassifiedLiquified Natural Gas
RoCE	Return on Capital Employed
RoE	Return on Equity
ROR	Run of the River
RPC	Regional Power Committee
RPC	Regional Power Committee
RPO	Renewable Purchase Obligation
RRI	Regulatory Research Institute
SAFIR	South Asia Forum for Infrastructure Regulation
SCADA	Supervisory Control and Data Acquisition
SCOD	Scheduled Date of Commercial Operation
SERC	State Electricity Regulatory Commission
SEZ	Special Economic Zone
SHR	Station Heat Rate
SJVNL	Sutlej JalVidyut Nigam Limited
SLDC	State Load Dispatch Centre
SR	Southern Region
SRLDC	Southern Regional Load Dispatch Centre
SRPC	Southern Regional Power Committee
SSU	State Sector Utilities
STOA	Short Term Open Access
STPS	Super Thermal Power Station
STU	State Transmission Utility
TAM	Term Ahead Market
TAMP	Tariff Authority of Major Ports
THDC	Tehri Hydro Development Corporation
TPS	Thermal Power Station
TSA	Transmission Service Agreement

I

The Commission

I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that *'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'*.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference *inter-alia* agreed that *'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'*.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.



The Mandate

As entrusted by Section 79 (1) of the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.
- l. Section 79(2) of the Electricity Act, 2003 lays the onus on CERC to advise the Central Government on matters such as:
 - i. Formulation of National Electricity Policy and Tariff Policy;
 - ii. Promotion of competition, efficiency and economy in the activities of the electricity industry;
 - iii. Promotion of investment in electricity industry;
 - iv. Any other matter referred to the Central Commission by the Central Government.

2

Mission Statement

2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT), etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-State transmission.
- d. Facilitate inter-State trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being openminded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.

3

Profile of Chairperson and Members

**Shri Gireesh B. Pradhan**

Chairperson

(22nd October, 2013 – continuing)

A career civil servant with over 37 years of experience, both at the National and State level, Shri Gireesh B. Pradhan was born in Mumbai on 20th December, 1952. He did his schooling from St. Xavier's School, Jaipur, Rajasthan (1969) and Bachelor of Arts with Honours in History (1970-73) from St. Stephen's College, Delhi University. He holds a Master of Arts (History) degree (1973-75) from Delhi University, Master of Public Administration (MPA 1984-87) from the School of Public Administration, Carleton University, Ottawa, Canada and Masters in Strategic Studies from the National Defence College (NDC 1992), New Delhi. Besides formal academic programmes, Shri Pradhan has attended a number of in - service programmes in various fields.

Before joining the Indian Administrative Service (IAS) in 1977, Shri Pradhan briefly taught history at the undergraduate level in Delhi University and also served in the State Bank Group as a Probationary Officer. He was allotted the Maharashtra cadre in the Indian Administrative Service, in 1977 and worked in the State of Maharashtra at the State and district level. He handled both the regulatory and development affairs in various districts of Maharashtra like Sholapur, Kolhapur, Ratnagiri, Sindhudurg, Mumbai, Thane, Nagpur and Pune.

He was also closely associated with the setting up of the new district of Sindhudurg in 1980-81. Later, he worked as the Member and Secretary of the Maharashtra State Electricity Board. Shri Pradhan has also been the Municipal Commissioner of Pune and Additional Municipal Commissioner of Mumbai. As Director General of Yashwantrao Chavan Academy of Development Administration (YASHADA), he was instrumental in making that institution a premier civil services training institute of the country. He also has a monograph to his credit on civil services reforms in independent India.

At the national level, Shri Pradhan has worked in the Ministries of Food & Civil Supplies, Home Affairs and Power. He has served in the office of the President of India from 1992 to 1997 both as Director and then Joint Secretary to the President. He also served as Secretary to the Speaker of the Lok Sabha from 2002 to 2003.

Shri Pradhan joined the Ministry of Power, as Joint Secretary, in November, 2003 where he was handling diverse subjects including Planning, Coordination, Energy Efficiency, Transmission and OM. He was promoted as Additional Secretary in January, 2008 and looked after Policy & Planning, Transmission including matters relating to Power Grid Corporation of India Limited and their Central Sector projects, Power Trading Corporation, Power Finance Corporation, Operation &



Monitoring, Coordination, International Co-operation, Climate Change and the Information Technology Division of Ministry of Power. He also served as Chairman of the Damodar Valley Corporation (DVC).

Shri Pradhan was promoted as Special Secretary in the Ministry of Power from 1st February, 2011 and took charge as Secretary of the Ministry of New and Renewable Energy (MNRE) in October, 2011.

Besides the above, Shri Pradhan has been responsible for a number of crucial reports on the power sector. He has also had one of the longest involvements (12 years) with the power sector at both State and Central level. He was actively involved in the Jawaharlal Nehru National Solar Mission (JNNSM), a mission under the Ministry of New and Renewable Energy (MNRE) which aims to establish India as a global leader in solar energy.

**Shri A.K.Singhal**

Member

(9th October, 2013 – continuing)

Shri A.K. Singhal, a Chartered Accountant by profession, has a distinguished career, characterized by steadfast adherence to principles. He has rich & varied experience of over 37 years in Corporate Finance Management. He worked as Director (Finance) of NTPC Limited (a Maharatna Company) for over 8 years.

In NTPC, Mr. Singhal played a pivotal role in providing valuable inputs to the Board for taking various strategic decisions to enable the company in achieving its vision. He was responsible for the entire gamut of financial management of the organization including financial resource mobilization from domestic & global sources, optimum utilization of funds, budgetary controls and investment decisions. During his tenure of 12 years in NTPC, he had led several landmark transactions for the Company such as its IPO, FPO & OFS of equity, very large term loan facilities from banks and financial institutions and establishment of USD 2 billion Medium Term Note Programme and issuance of notes thereunder. As CFO, he was responsible for establishing adequate internal control systems and adherence by the company to sound corporate governance practices.

He played an active role in the decisions involving mergers and acquisitions including backward & forward integration of business by virtue of having in-depth knowledge of various segments of Power Sector such as generation, transmission, coal mining and renewables from conception, construction to its operation and maintenance. He acted as a vital link between the investing community and the management of the company. He has visited units under construction, operation to have firsthand experience. He has also visited a number of countries in connection with official assignments during the period of his service.

Driven by a passion for excellence and imbued with strong work ethics, Mr. Singhal believes integrity, honesty and humility as the only policy for enduring business success. Mr. Singhal has been recognized as Best CFO at various forums including by the ICAI (twice), IMA (Lifetime Achievement Award), CNBCTV 18, ASBATop Rankers and he has been positioned thrice among top 100 CFOs across the country by CFO Institute of 9dot9 media. Mr. Singhal has also been the driving force behind various initiatives towards Corporate Social Responsibility (CSR).

His emphasis is always to ensure that each CSR initiative is aimed to improve lives of the people at the bottom of the pyramid and activities are taken up and processes adopted with due diligence so that benefit of the same reaches upto the last mile. Prior to joining NTPC, Mr. Singhal has worked in EPI, KRIBHCO and NFL in various capacities. Considering the contributions and rich knowledge & experience of Mr. Singhal, the Government of India has appointed him as Member, Central Electricity Regulatory Commission for a period of 5 years and joined the Commission on 9th October 2013, to shoulder even higher responsibilities as the Power Sector Regulator.



Shri A.S.Bakshi

Member

(5th August, 2014 – continuing)

Shri A S Bakshi, a Mechanical Engineer with M B A ,has a total experience of more than 39 years in Power Sector. Shri Bakshi started his career at Badarpur Thermal Power Station (New Delhi) in 1974 while the project was still under construction. He cleared Engineering services examination of 1974 and was assigned Central Power Engineering Service (CPES) . He joined Central Water and Power Commission in 1975 and was again posted at Badarpur Thermal Power Station .

In 1979, Shri Bakshi was deputed to Water and Electricity Department (WED) , Government of Abu Dhabi on foreign assignment by Government of India. Shri Bakshi worked at Umm Al Nar (West) power plant in their Maintenance Department. The Plant comprises 6 oil fired power generating units and 6 desalination plants . On repatriation from Abu Dhabi in 1984, Shri Bakshi joined his parent department – Central Electricity Authority where he worked in various capacities in R&M of power plants and energy audits of thermal plants. In 2002 he was made Director (Admn) of CEA and in 2004, he was promoted as Chief Engineer and posted in planning wing- As Chief Engineer, he was responsible for generation planning for the country as a whole. He was instrumental in bringing out National Electricity Plans in 2007 and in 2011. He was also Member Secretary of the working group on power for 12th plan when he was Member (Planning) CEA. He has concurrently held posts of Member(Hydro) and Member (G&OD) CEA also.

Shri Bakshi was elevated to the post of Chairperson, Central Electricity Authority (CEA) and Ex-officio Secretary to the Government of India in July, 2011. He was responsible for generation planning, transmission planning and for load forecasting for the country as a whole. He headed the Committee to grant concurrence to Hydro projects. He was President, CBIP and President, EEC also during this period. Shri Bakshi chaired or was a member of a number of committees during the period 2011-13.

A number of important reports were finalized during his tenure as Chairperson CEA- these included 17th Electric Power Survey, Standard specifications for supercritical units, General review 2011 and 2012, Carbon dioxide base line data, Removal of CTC from power sector, Key inputs for 12th five year plan etc.

Shri Bakshi joined CERC as a member on 5th August, 2014.

**Dr. M.K. Iyer**

Member

(10th August, 2015 – continuing)

Before joining the Central Electricity Regulatory Commission as Member on 10th August, 2015, Dr. M.K. Iyer worked as Member (Finance), Gujarat Electricity Regulatory Commission for a period of 5 years and successfully handled many regulatory issues in the GERC. Some of the notable activities in the GERC include : the multi-year tariff regulations, the renewable tariff orders of solar wind and bio-mass, open access regulations and its enforcement, rationalization of tariff, pass through of power purchase through a robust fuel power purchase adjustment formula and scores of other regulatory issues to ensure the balance between consumer interest and the utility interest. Since the date of joining in GERC in August 2010, a large number of orders have been issued which have far-reaching impact in the smooth functioning of Electricity Sector in Gujarat.

Dr. M.K. Iyer is a Graduate in Physics, an MBA (Finance) and Ph.D in Management with strong record of contributing strategic inputs to generate reasonable value for stakeholders. He has steered the State utility for almost 31 years in the various areas of Finance, HR & IT domains and facilitated realization of overall organisation's goal. He has demonstrated competencies in diverse functional domains including corporate planning, policy development, Reforms and restructuring, financial management, fiscal discipline, HRM & Industrial relations, Training, and IT driven initiatives, Commerce and Regulatory matters. He has played a key role as Member of the Reform Project Management group and has participated effectively in the 'Financial Restructuring Plan' of the unbundling activities of the erstwhile Gujarat Electricity Board.

He is having fine-tuned, analytical, administrative, troubleshooting skills, Assertive team leader, trainer and motivator having ability to integrate efforts of cross functional teams to maximize operational productivity, superior communication abilities.

Just prior to joining the Gujarat Commission, he was working with Gujarat Energy Transmission Corporation Ltd. Vadodara as Sr. Chief General Manager (F&A). During his tenure with erstwhile Gujarat Electricity Board (GEB)/unbundled GEB, he worked in various capacities such as Sr. Chief General Manager (F&A/IT/HR), & CIO, Gujarat Urja Vikas Nigam Ltd., General Manager (Accounts), General Manager (HR), Chief Finance Manager (Budget & Planning), Chief Finance Manager (Project & Planning/Stores Purchase) etc. and has successfully handled the reform/restructuring of the erstwhile Gujarat Electricity Board and implemented the first ever IT initiative, the end to end ERP implementation across all the unbundled seven companies.

4
The Year
in
Retrospect

4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

By the end of the financial year 2015-16, the total installed capacity under renewable energy was 42849.38 MW. Out of this, wind power and solar has a capacities of 26866.66 MW and 6762.85 respectively. Rest of the capacity was shared between small hydro power, bio-mass, waste to energy etc. The Government of India has up-scaled the target of renewable energy capacity to 175 GW by the year 2022 which includes 100 GW from solar, 60 GW from wind, 10 GW from bio-power and 5 GW from small hydro-power. The target will principally comprise of 40 GW Rooftop and 60 GW through Large and Medium Scale Grid Connected Solar Power Projects. With this ambitious target, India will become one of the largest Green Energy producers in the world, surpassing several developed countries. In furtherance of the targets for augmentation of renewable energy generation capacity, the Commission has taken several measures.

The Commission, considering the intermittent, uncertain and variable nature of renewable energy, created a framework for forecasting, scheduling and handling deviations from schedule for the infirm RE generation (like wind and solar). This framework requires forecasting by RLDC as well as wind/solar generator. Centralized forecasting is from a grid management perspective and is very important for assessing balancing needs, while forecasting by the generator is aimed at minimizing deviations from schedule. Consequent amendments were made to IEGC and DSM Regulations.

The amendment to Indian Electricity Grid Code (IEGC) covers the solar and wind generators that are regional entities. The objective is to integrate large amounts of renewable energy on the national grid in a sustainable manner. Scheduling is an essential component of streamlined grid management. This amendment outlines how the Regional Load Dispatch Centres and the generators will interact so as to prepare schedule of RE sources based on forecasting. These schedules could be revised every 1.5 hours, up to 16 revisions in a day. This ensures higher accuracy of forecasting algorithms, thereby giving maximum visibility possible to the grid operators on how much RE power they can expect to be injected into the grid. This will greatly help in planning for balancing resources, thereby significantly reducing load-generation imbalance due to intermittent nature of RE sources. This also enables the generators to maximize any charges for deviation, as they are able to forecast better closer to the time-block.

The amendments to DSM regulations provide a commercial mechanism for RE generators to sell power across State boundaries. This would be feasible once they start scheduling the power with RLDCs. The mechanism allows RE generators to participate in the inter-State market, wherein they are paid as per schedule and deviations are settled with the Regional DSM Pool. Taking cognizance of the intermittent nature of these sources, a tolerance band of 15% of available capacity has been allowed, within which there would be no revenue impact on the generator. Beyond this error band, a graded deviation charge would be applicable, thereby incentivizing the generator to improve accuracy of forecasting methods. In addition, the framework is designed such that possibility of gaming has been minimized.

The Commission has notified the CERC (Ancillary Services Operations) Regulations,



2015. The objective of Reserves Regulation Ancillary Services (RRAS) is aimed at supporting both “Regulation Up” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for increase in generation) and “Regulation Down” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for decrease in generation).

Objective of Reserves Regulation Ancillary Services (RRAS) is to restore the frequency level at desired level and to relieve the congestion in the transmission network. Specifically, these regulations are the first step towards introducing Ancillary Services in the country that will enable the grid operator to ensure reliability and stability in the grid. The RRAS shall support both “Regulation Up” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for increase in generation) and “Regulation Down” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for decrease in generation).

The Commission allowed extended market for round-the-clock transactions in the power exchanges. It is aimed at helping the distribution companies and generators manage and balance their systems better. This would also help large-scale integration of wind and solar capacities. The 24x7 product would help in a great way to manage the contingency requirements of market players under strict demand side management.

The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 came into force from 1.7.2011. The regulations envisaged sharing of transmission charges based on the principle of distance, direction and quantum of flow as envisaged in the National Electricity Policy. Based on the experience gained on the operation of the

regulations, the Commission brought amendment to these Regulations which provide for a revised mechanism for calculation of PoC charges & losses. This mechanism inter alia includes, allocation of transmission charges on withdrawal nodes and on injection nodes for generators with Long Term Access (LTA) to target region, i.e., without any identified beneficiaries, calculation of transmission charges shall be based on maximum injection/drawal in place of average injection/drawal either to use, increase in slabs for Point of Connection (PoC) rates and PoC from three (3) to nine (9).

As a measure to promote green energy, no transmission charges and losses have been levied for use of Inter-State Transmission System (ISTS) for useful life of solar based generation for the plants to be commissioned till 30.6.2017. Besides, a reliability support charge for reliability benefits which accrue to the entities by virtue of operating in an integrated grid has been introduced.

On 27th March, 2015, Government of India, Ministry of Power, approved a scheme for utilization of gas based power generation capacity which inter-alia provided utilization of Power System Development Fund. The scheme envisages supply of imported spot RLNG “e-bid RLNG” to the stranded gas based plants as well as the plants receiving domestic gas. The scheme is eligible for stranded gas based plants and those plants receiving domestic gas whose actual average PLF achieved during April-January 2014-15 was below the target PLF. In order to facilitate implementation of the Scheme, the Commission notified CERC (Power System Development Fund) (First Amendment) Regulations, 2015, on 3rd July, 2015 whereby any scheme sanctioned by the Central Government in the interest of development of power system which requires support from PSDF as part of the scheme shall

be eligible for assistance from PSDF.

The Ministry of Power proposed amendments to the existing Tariff Policy which inter alia include optimum utilization of generating assets, promotion of hydro power generation, promotion of renewable energy etc. The Commission tendered its considered advice on several aspects about the proposed amendments to the Tariff Policy. The Revised Tariff Policy has been notified by the Government of India on 28.1.2016.

A Forum of Regulators (FOR) has been constituted by Central government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to FOR. Seven meetings of Forum of Regulators were held during 2015-16 in which various issues were discussed and recommendations were made. During the 50th FOR meeting held during 29th September - 1st October, 2015 in Pune, the FOR Secretariat compiled and printed 7 volumes of Compendium of FOR Study Reports (brought out since inception of FOR in 2005 and 50 reports on various subjects) and 7 volumes of minutes of FOR Meetings (held between 2005 and March 2015). During FY 2015-16, the Forum of Regulators also completed the studies on “Study on Roadmap for Reduction in Cross Subsidy”, “Roll out Plan for Introduction of Competition in retail sale of electricity (separation of carriage and content)”, “Performance of Distribution Utilities” and “Review of REC Framework”.

The Forum of Indian Regulators (FOIR) is a Society formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas, airports, major ports etc. It provides a common platform to discuss emerging issues in regulatory procedures and practices, to evolve common strategies to meet the challenges before regulators in India and to share information and experiences. Members of the FOIR include Petroleum and Natural Gas Regulatory Board (PNGRB), Airport Economic Regulatory Authority (AERA), Competition Commission of India (CCI) and Tariff Authority of Major Ports (TAMP), apart from all State Electricity Regulators. Secretariat service to FOIR is also extended by CERC. During the year, three meetings of the Governing Body one meeting of the Annual General Body and a Research Conference were held.

South Asia Forum for Infrastructure Regulation (SAFIR) is a forum of infrastructure regulators of South Asian countries which has been in existence since 1999. CERC, as Secretariat to SAFIR, played an important role in organizing a Core Course on Infrastructure Regulation & Reforms at the Administrative Staff College of India (ASCI), Hyderabad, India during the 16th - 18th November, 2015. The 22nd Steering Committee Meeting of SAFIR was held along with the 10th Executive Committee of SAFIR in New Delhi, India on the 14th January, 2016. SAFIR also organised a Infrastructure conference in collaboration with IRADE on Sustainable Development of Power Sector and Enhancement of Electricity Trade in the South Asian Region: Policy, Regulatory Issues/Challenges and way forward on 15th January, 2016 for its members.

5

Regulatory Procedures and Process

5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

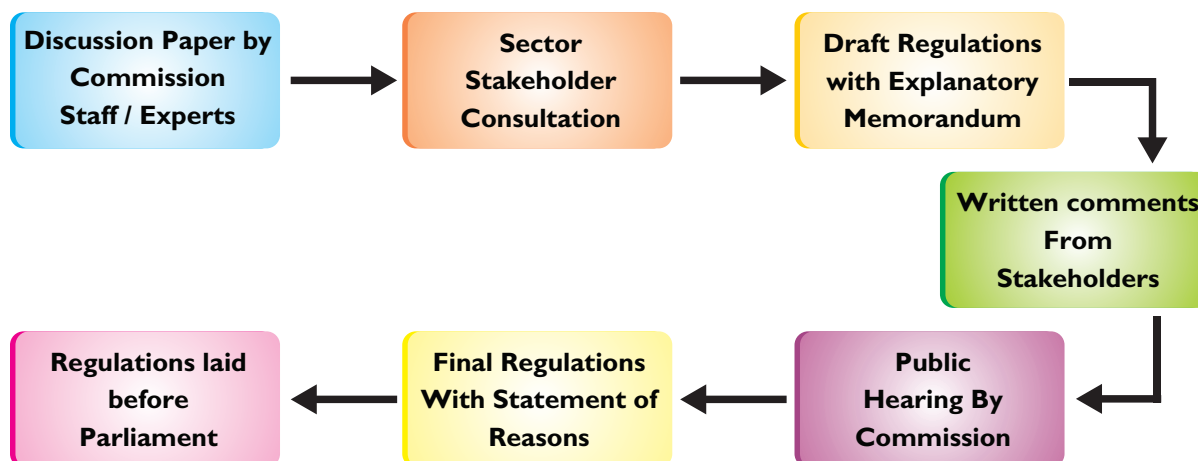
1. Notifies Regulations
2. Issues orders on petitions relating to
 - o Determination of tariff
 - o Grant of license
 - o Miscellaneous matters

A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The

Consultation Paper/Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

1. Tariff determination for generation and transmission
2. Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

1. Miscellaneous Petition
2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also



required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e. 2001-04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998) the Commission notified Terms & Conditions of Tariff in March, 2004 for five-year period from 2004-09 and then in March, 2009

for a five year period from 2009-14. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line or system-wise). The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

6

Activities During 2015-16

6. Activities during 2015-16

6.1 Legal Proceedings

During the year 2015-16, 783 petitions were carried forward from the previous year, 2014-15. In addition, 335 petitions were filed / registered during the period from 1.4.2015 to 31.3.2016, taking the total number of petitions to 1118. Out of these, 611 petitions were disposed of during 2015-16. Detailed status of petitions disposed of is documented in **Annexure-I**.

The Commission deliberated upon the issue of growing number of pending petitions before it. It was observed that subsequent to issuance of Terms and Conditions of Tariff for the period 2014-19, the Central Commission has received substantial number of petitions from the generating Companies and transmission licensees for the existing assets (which were commissioned prior to 1.4.2014) and the new assets whose commercial operation date occurs during tariff period 2014-19.

The Commission decided to dispose of the petitions expeditiously, in order to enable distribution companies or beneficiaries to capture final tariff in their respective annual revenue requirement proposal. In this process, the Commission took several pro-active measures and as a result of which, during FY 2015-16, the Commission disposed of 611 petitions.

6.2 Major Decisions / Regulations Issued in 2015-16

6.2.1 Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Second Amendment) Regulations, 2015.

This amendment to DSM Regulations is part of the Framework on Forecasting,

Scheduling and Imbalance Handling for Variable Renewable Energy (RE) Sources. This Framework covers the solar and wind generators that are regional entities. The objective of the amendment is to provide a commercial mechanism for RE generators to sell power across State boundaries. This would be feasible once they start scheduling the power with RLDCs. The mechanism allows RE generators to participate in the inter-State market, wherein they are paid as per schedule and deviations are settled with the Regional DSM Pool. Taking cognizance of the intermittent nature of these sources, a tolerance band of 15% of available capacity has been allowed, within which there would be no revenue impact on the generator. Beyond this error band, a graded deviation charge would be applicable, thereby incentivizing the generator to improve accuracy of forecasting methods. In addition, the framework is designed such that possibility of gaming has been minimized.

6.2.2 Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015.

This amendment to Indian Electricity Grid Code (IEGC) is part of the Framework on Forecasting, Scheduling and Imbalance Handling for Variable Renewable Energy (RE) Sources. This Framework covers the solar and wind generators that are regional entities. The objective is to integrate large amounts of renewable energy on the national grid in a sustainable manner. Scheduling is an essential component of streamlined grid management. This amendment outlines how the Regional Load Dispatch Centres and the generators will interact so as to prepare schedule of RE sources based on forecasting. These schedules could be revised every 1.5 hours, up to 16 revisions in a day. This ensures higher accuracy of forecasting algorithms, thereby giving



maximum visibility possible to the grid operators on how much RE power they can expect to be injected into the grid. This will greatly help in planning for balancing resources, thereby significantly reducing load-generation imbalance due to intermittent nature of RE sources. This also enables the generators to maximize any charges for deviation, as they are able to forecast better closer to the time-block.

6.2.3 Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015

Objective of proposed Reserves Regulation Ancillary Services (RRAS) is to restore the frequency level at desired level and to relieve the congestion in the transmission network. Specifically, these regulations are the first step towards introducing Ancillary Services in the country that will enable the grid operator to ensure reliability and stability in the grid. The RRAS shall support both “Regulation Up” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for increase in generation) and “Regulation Down” service (that provides capacity that can respond to signals or instruction of the Nodal Agency for decrease in generation).

Regulation Up Service shall utilize “un-requisitioned surplus” of inter-State generating stations, whose tariff is determined or adopted by the Commission for their full capacity. Un-requisitioned surplus means the reserve capacity in a generating station that has not been requisitioned and is available for dispatch, and is computed as the difference between the declared capacity of the generating station and its total schedule under long-terms, medium-term and short-term transactions, as per the relevant regulations of the Commission. On the other hand, Regulation Down service may be provided by any eligible generator. Incentives for both the generator(s) and their

beneficiary(ies) have been built into the framework.

6.2.4 Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access to Inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015.

Government of India has planned to set up Solar Parks for promotion of Solar Power. Ministry of New and Renewable Energy (MNRE) vide letter dated 12th December, 2014, conveyed the intent of Government of India to provide a framework for setting up at least 25 Solar Parks in different parts of the country with a target of over 20,000 MW installed capacity of solar power in a span of 5 years. The Solar Park Developer shall be the nodal agency in developing the Solar Park and to provide infrastructure facilities to the Solar Energy Generators to be located in the Solar Park.

Implementation of the transmission facilities for evacuation of power from the RE generators to be located in the solar park requires that an eligible entity shall apply for connectivity and long terms access to the Central Transmission Utility in terms of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations). Since, only the generating company or a bulk consumer is eligible to apply for connectivity and long term access under the Connectivity Regulations, the Commission felt the need to make the Solar Power Park Developer an eligible entity for applying for grant of connectivity and long term access. Accordingly, the Connectivity Regulation was amended to make the Solar Power Park Developer an eligible entity for applying for connectivity and long term access.

As per the Regulations, any company which has been authorized by the Central Government to act as Solar Power Developer shall be eligible to apply for connectivity and long term access.

6.2.5 Central Electricity Regulatory Commission (Grant of Regulatory approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2010.

The Commission has notified the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 in order to enable Central Transmission Utility to undertake the task of execution of the inter-State Transmission System with prior regulatory approval. Under the Regulations, CTU is authorized to apply for regulatory approval for ISTS schemes (a) for which generators have sought long terms access but for which PPA, the beneficiaries have not been signed, (b) for ISTS schemes for system strengthening/up-gradation identified by the Central Transmission Utility to enable reliable, efficient, guaranteed economic flow of electricity within and across the regions for which consultation with the Central Electricity Authority and the beneficiaries if identified has been made.

Solar Power Park Developer which is responsible for arranging the evacuation facilities for the Solar Energy Generators to be located in the Solar Park has been made eligible through the amendment to apply for connectivity and long term access in terms of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access to Inter-State Transmission) (Fifth Amendment) Regulations, 2015.

6.2.6 Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Third amendment) regulations, 2015

The Commission notified the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 for facilitating and regulating the short term open access to inter-State Transmission System (ISTS). On the basis of the experience gained, the Commission felt it necessary to amend the regulations to rationalize certain provisions for smooth operation of the short term open access. Accordingly, the Commission has notified the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015 after following due procedure. The amendments cover the following aspects :-

- (a) The scope of the operating charges to be charged by National Load Despatch Centre (NLDC), Regional Load Despatch Centre (RLDC) and State Load Despatch Centre (SLDC) for facilitating short terms open access into the inter-State Transmission System (ISTS) has been explained.
- (b) The rates of the operating charges have been revised.
- (c) The contents of the affidavit to be submitted by open access customers to the RLDC/SLDC while applying for concurrence for bilateral transactions have been explained.

6.2.7 Central Electricity Regulatory Commission (Miscellaneous Provisions) Order, 2015

Central Electricity Regulatory Commission (CERC) was established under



Section 3 of the Electricity Regulatory Commission Act, 1998. Section 3 (2) of the said Act provides that the Central Commission shall be a body corporate by the name aforesaid having perpetual succession and a common seal. The Commission notified the seal of the Commission vide Central Electricity Regulatory Commission (Miscellaneous Provisions) Order, 2015.

The Electricity Act, 2003 came into operation w.e.f. 10.6.2003 and repealed the Electricity Regulatory Commission Act, 1998. Under Section 76 (2) of the said Act, the Central Commission established under the Electricity Regulatory Commission Act, 1998 shall be deemed to be the Central Commission for the purposes of the Electricity Act, 2003. Section 76 (3) of the Electricity Act, 2003 provides that the Central Commission shall be a body corporate by the name aforesaid having perpetual succession and a common seal.

The Commission decided to change the seal of the Commission. The seal has been developed in consultation with the National Institute of Design. The Commission has adopted the new seal which has been notified in the official gazette on 1.6.2015. The new seal of the Commission is being officially used w.e.f. 24.7.2015.

6.2.8 Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Third Amendment) Regulations, 2015.

The Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 came into force from 1.7.2011. The regulations envisaged sharing of transmission charges based on the principle of distance, direction and quantum of flow as envisaged in the National Electricity Policy. Based on the experience gained on the operation of the

regulations, the Commission proposed the third amendment and after following the due procedure of previous publications, Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Third Amendment) Regulations, 2015, were notified in the official Gazette on 7.4.2015. The said regulations came into force from 1.5.2015. Salient features of the third amendment are detailed below:-

- a. Transmission charges shall be allocated only on withdrawal nodes and on injection nodes for generators with Long Term Access (LTA) to target region, i.e. without any identified beneficiaries. This shall lead to allocation of transmission charges commensurate to the actual usage of transmission.
- b. The transmission charges shall be based on maximum injection/drawal in place of average injection/drawal either to use.
- c. Uniform charges have been dispensed with.
- d. Number of slabs for Point of Connection (PoC) rates and PoC losses have been increased from three (3) to nine (9).
- e. Truncation of network has been dispensed with and the entire network shall be considered for calculation of PoC Charges & Losses in base case.
- f. No transmission charges and losses shall be levied for use of Inter-State Transmission System (ISTS) for useful life of solar based generation for the plants to be commissioned till 30.6.2017.
- g. A reliability support charge for reliability benefits which accrue to

the entities by virtue of operating in an integrated grid has been introduced.

- h. The charges towards HVDC system created to cater to demand of specific region(s) shall be paid by the entities of demand zones of such region(s).
- i. The charges paid towards STOA to any region shall be offset from charges paid for Long term Access to target region.

6.2.9 Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015

CERC, on the recommendation of MNRE had notified the second amendment to RE Tariff Regulations on 5th January 2015 allowing use of fossil fuel for biomass projects up to 15% in terms of calorific value on annual basis. In the Statement of Reason to the second amendment, it was observed that while the normative Station heat Rate was specified considering the usage of 100% biomass, the SHR would charge if fossil fuel up to 15% in terms of calorific value on annual basis is used.

Hence, in order to address this issue, the Commission has issued the Third Amendment to the CERC (Terms and conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2012 amending Regulations 38 and 43 pertaining to Station Heat Rate and Calorific value respectively. In the current amendment, the SHR for biomass projects using travelling grate boilers is specified at 4126 kcal/kwh and SHR of 4063 kcal/kWh is specified for projects using AFBC boilers. Similarly, the calorific value for biomass projects using fossil fuel upto 15% of calorific contribution is specified at 3174 kcal/kg.

6.2.10 Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015

Government of India, Ministry of Power has sanctioned the “Scheme for utilization of gas based power generation capacity” vide memorandum No. 4/2/2015-Th.I dated 27th March, 2015, which provides for exemption from transmission charges and losses. In order to facilitate implementation of above requirement of the scheme sanctioned by Government of India, the Commission has notified amendment to CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (Sharing Regulations). The 4th Amendment to the Sharing Regulations provides that no transmission charges and losses for the use of ISTS network shall be charged to incremental gas based generation from e-bid RLNG for the years 2015-16 and 2016-17.

6.2.11 Central Electricity Regulatory Commission (Power System Development Fund) (First Amendment) Regulations, 2015

Government of India, Ministry of Power has sanctioned the “Scheme for utilization of gas based power generation capacity” vide memorandum No. 4/2/2015-Th.I dated 27th March, 2015. The said scheme provides for support from PSDF for the incremental PLF above the base PLF achieved by the gas based plant during April-Jan, 2014-2015 and up to the target PLF. The scheme envisages supply of imported spot “e-bid RLNG” to the stranded gas based plants as well as the plants receiving domestic gas up to the target PLF of 25% for five (5) monsoon months and 30% for seven (7) non-monsoon months for FY 2015-16 and 2016-17 for stranded plants as well as plants receiving domestic gas.



In order to facilitate implementation of above requirements of the Scheme, the Commission has notified amendment to Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 (PSDF Regulations). The 1st Amendment to PSDF Regulation provides that any scheme sanctioned by the Central Government in the interest of development of power system which requires support from PSDF as part of the scheme shall be eligible for assistance from PSDF.

6.3 Power Market: Trading, Power Exchange and Open Access

6.3.1 Inter-State Trading Licenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading License and other related matters) Regulations, 2009 in February 2009 to regulate the electricity trading activities.

As on 31st March 2016, the Commission had granted trading licenses to 75 applicants for inter-State trading in electricity. Of these, 35 trading licensees have surrendered their licences. Out of the 40 remaining licensees, 27 licensees have undertaken short-term trade during FY 2015-16. During the year 2015-16, two licenses for inter-State trading in electricity have been issued.

The Commission, vide notification dated 11.1.2010, issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, for inter-State trading of electricity, the licensees are not allowed to charge trading margin exceeding 7 paise/kWh in case the sale price of power exceeds ₹3/kWh, and 4 paise/kWh where the sale price is less than or equal to ₹3/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is

charged on the scheduled quantity of electricity.

6.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27th June, 2008 and 22nd October, 2008, respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. Subsequently, keeping in view the need for transparent corporate governance of the Power Exchanges, the Commission through the Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 has provided for qualifications and dis-qualifications for appointment as Director to the Board of a Power Exchange.

The Commission vide Order dated 8th April 2015 in the matter of “Extended Market Session on Power Exchange” and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intra-day / contingency market (Extended Market Session) within three months from the date of issue of this order. The Order of the Commission has been implemented by both the power exchanges and the extended market session has been operational since 20th July 2015.

6.3.3 Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being posted on CERC's website regularly since August 2008.

The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; and (iii) disseminating relevant market information to stakeholders.

The MMC also brings out a monthly

report on bilateral contracts (OTC contracts) undertaken by the trading licensees entitled 'Weekly Reporting of OTC contracts: Monthly Analysis'. This report contains (i) forward curve, which reflects present day's expectation of spot prices for a future period; and (ii) post-facto analysis, which shows the average OTC price vis-à-vis power exchanges prices for the last month's power deliveries. The MMC also brings out an annual report on short term power transactions. Trends in short-term transactions are shown below:

Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs
2009-10	26.72	7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04

Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation			
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2009-10	65.90	771.55	9%
2010-11	81.56	811.14	10%
2011-12	94.51	876.89	11%
2012-13	98.94	912.06	11%
2013-14	104.64	967.15	11%
2014-15	98.99	1048.67	9%
2015-16	115.23	1107.82	10%

Price of Electricity Transacted through Traders and Power Exchanges (₹/kWh)			
Year	Price of Electricity transacted through Trading Licensees	Price of Electricity transacted through Power Exchanges (DAM+TAM)	Price of DSM (₹/kWh)
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93

6.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 07.04.2015 and 09.10.2015 notified the escalation factors and other parameters for generation projects and vide notification dated 31.03.2015 and 05.10.2015 notified the escalation factors and other parameters for transmission projects.

6.4 Thermal Generation

The Central Commission regulates the tariff of Central sector thermal power generating companies namely NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyveli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint Venture Companies involving CPSU’s and IPPs who had signed PPAs with Long Term Beneficiaries before the dead line of Competitive Tariff Based Bidding started.

6.4.1 Tariff Determination of Thermal Generation

6.4.1.1 Tariff of Thermal Generating Stations of NTPC Limited (excluding JV)

A. The total Installed capacity of thermal generating stations of NTPC Limited as on 31.3.2016 was 38191.64 MW (commercial) consisting of 34175 MW on coal and 4016.64 MW based on Natural gas/Liquid fuel. During the year 2015-16, NTPC added new capacity of 660 MW with the commissioning of Unit-II of Barh STPS-II. The Installed capacity as on 31.3.2016 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure-II**.

B. Tariff for the period 2009-14

The Commission approved tariff for 2009-14 for following new stations of NTPC

- Mauda STPS, Stage-I (2X500 MW)
- Vindhyachal STPS, Stage-IV (2X500 MW)
- Rihand STPS, Stage-IV (2X500 MW) for the period 2009-14

C. Truing up of Tariff for the period 2009-14

The Commission approved revision of tariff for following nine (9) NTPC stations for

the period from 1.4.2009 to 31.3.2014, in terms of the proviso to Regulation 6 (I) of the Central

Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 :-



- a. Talcher Super Thermal Power Station (Stage-I) (1000 MW)
- b. Singrauli Super Thermal Power Station (2000 MW)
- c. Tanda Thermal Power Station (440 MW)
- d. Rihand Super Thermal Power Station Stage-II (1000 MW)
- e. Korba Super Thermal Power Station, Stage-III (500 MW)
- f. Feroze Gandhi Unchahar Thermal Power Station, Stage-I (420 MW)
- g. Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW)
- h. Simhadri Super Thermal Power Station, Stage-II (1000 MW)
- i. Simhadri Super Thermal Power Station, Stage-I (1000 MW)

D. Review Petitions against Commission Tariff Orders for the period 2009-14

Following three review petitions against the Commission's tariff orders for the period 2009-14 of the NTPC generating stations filed by NTPC were also disposed of by the Commission:-

- a. Review of Commission's Order dated 5.11.2014 in Petition No.230/GT/2013 revising the tariff of Korba Super Thermal Power Station Stage-I & II (2100 MW) for the period from 1.4.2009 to 31.3.2014
- b. Review of Commission's Order dated 4.12.2014 in Petition No.17/GT/2013 revising the tariff of National Capital Thermal Power



Station Stage-II (2 X 490 MW) for the period from 31.1.2010 to 31.3.2014.

- c. Review of Commission's Order dated 31.8.2015 in Petition No. 208/GT/2013 and 305/GT/2014 regarding approval of generation tariff of Korba Super Thermal Power Station, Stage-III (500 MW)

E. Tariff for 2009-14 period

The Commission approved tariff for TPS, Stage-I (2X500 MW) and TPS, Stage-IV (2X500 MW) for the period 2009-14.

6.4.1.2 Tariff of thermal generating stations of Neyveli Lignite Corporation

The total installed capacity of generating stations of Neyveli Lignite Corporation (NLC) as on 31.3.2015 was 2740 MW. The installed capacity and the date of commercial operation (COD) of each of the generating stations of NLC are given at **Annexure-III**.

Thermal Power Station-I supplies entire power to State of Tamil Nadu; Thermal Power Station- II (Stage-I &II) and Thermal Power Station-I (Expansion) supply power to the constituents of Southern Region namely Andhra Pradesh, Karnataka, Kerala, Tamil Nadu and Puducherry. CFBC technology based Thermal Power Station at Barsingar in Rajasthan supplies power to distribution companies of Rajasthan.

Tariff for 2009-14 period

The Commission Approved tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based Barsingar Thermal Power Plant (2 x 125 MW) of Neyveli Lignite Corporation Ltd for the period from the date of commercial operation of Unit-I and II till 31.3.2014.

The Commission vide Order dated 21.1.2016 disposed of Review of the Commission's Order dated 7.5.2015 in Petition No. 68/MP/2013 for revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

6.4.1.3 Tariff of thermal generating stations of Damodar Valley Corporation

The total Installed capacity of generating stations of Damodar Valley Corporation (DVC) as on 31.3.2015 was 6210 MW. During 2014-15, DVC added 500 MW in its thermal generating capacity with the commissioning of Unit-II of 500 MW capacity of the Koderma TPS (2 x 500 MW). The Installed capacity as on 31.3.2015 and the date of commissioning of each Unit of the thermal generating stations of DVC are given **Annexure-IV**.

Tariff for 2009-14 period

The Commission vide Order dated 6.7.2015 approved tariff for Unit-I of Koderma Thermal Power Station (2x500 MW) from COD (18.7.2013) to 31.3.2014.

The Commission vide Order 20.4.2015 approved tariff for Units I and II of the Durgapur Steel Thermal Power Station, Unit-I and Unit-II (2X500 MW) from commercial operation of Unit-I (15.5.2012) and Unit-II (5.3.2013) to 31.3.2014

6.4.1.4 North-Eastern Electric Power Corporation (NEEPCO)

The installed capacity of Gas Based Thermal generating stations of North-Eastern Electric Power Corporation (NEEPCO) as on 31.3.2015 was 375 MW, namely Assam GPS (291 MW) and Agartala GPS (84 MW). Both these stations supply power to the beneficiaries of North-Eastern Region. Assam Gas Power Station runs in combined cycle mode while

Agartala Gas Power Station runs in open cycle. Both the stations have gas turbines of small capacity (less than 50 MW unit size). The installed capacity and the date of commercial operation of each of the generating stations are given **Annexure-V**.

Final Truing Up of Tariff for 2009-14 period

The Commission approved revision of tariff for the period 2009-14 in respect of Assam Gas Based Power Project (291 MW) after truing up exercise with respect to capital expenditure including additional capital expenditure incurred during the period 2009-14 and Agartala Gas Turbine Power Project (4 x 21MW) of North Eastern Electric Power Corporation Limited based on actual capital expenditure incurred during the years 2009-10 to 2013-14

Review Petitions for the Period 2009-14

Aggrieved by the Order of the Commission dated 6.4.2015 in Petition No. 237/GT/2013 whereby the Commission had determined the tariff of Assam Gas Based Power Project (291MW), NEEPCO sought review of the said Order on the ground of computation of balance useful life of the plant and calculation of depreciation for the period 2009-14.

The Commission vide Order dated 26.11.2015 disposed of the review petition with observation that major R&M work on Gas engines are proposed to be undertaken and completed during the tariff period 2014-19 by revision in phasing of expenditure and that the benefit of R&M would be passed on to the beneficiaries during the next tariff period (2014-19), the prayer of the petitioner for computation of balance useful life of the plant and the calculation of depreciation for the period 2009-14 no longer survives in this petition. Accordingly, the review petition is dismissed as infructuous.

Tariff for the period 2014-19

The Commission approved tariff of

- a. Assam Gas Based Power Plant (291MW) for the period from 1.4.2014 to 31.3.2019
- b. Agartala Gas Turbine Power Project (4 x 21 MW) of North Eastern Electric Power Corporation Limited for the period from 1.4.2014 to 31.3.2019.

NEEPCO filed Petition No. 48/GT/2015, for approval of tariff of Tripura Gas based power plant (101 MW) for the period from the anticipated COD of Gas Turbine/ Steam Turbine Units upto 31.3.2019, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of the tariff) Regulations, 2014.

The Commission vide Order dated 27.11.2015 disposed of this petition as infructuous with liberty to the petitioner to approach the Commission with an appropriate application for determination of tariff of the generating station from its COD till 31.3.2019 in accordance with the provisions of the 2014 Tariff Regulations after the petitioner starts the process of commissioning.

Energy Charges as on 31.3.2016 for Thermal Power Stations belong to Central Public Sector Undertakings (CPSUs) such as NTPC, NLC, DVC and NEEPCO are enclosed as **Annexure-VI**.

6.4.1.5 Tariff for thermal stations of Joint Venture Companies (2009-14)

The Commission approved tariff for following Thermal Power Stations of Joint Venture Companies:-

- a. Vallur Thermal Power Project (3 x 500 MW) of NTPC Tamil Nadu Energy Company Ltd (NTECL) for the period 2009-14.



- b. Unit-III (500 MW) of Indira Gandhi Super Thermal Power Project, (3 x 500 MW) of Aravalli Power Corporation Ltd. from the actual date of commercial operation i.e. 26.4.2013 to 31.3.2014.
- c. Muzzafarpur Thermal Power Project, Stage-I (2x110 MW) of Kanti Bijlee Utpadan Nigam Ltd. for the period from date of commercial operation of Unit-I i.e. 1.11.2013 to 31.3.2014 and also Revised Fixed Charges after truing-up exercise based on the admitted capital cost as on 31.10.2013 and the actual capital expenditure incurred as on COD of Unit-I 1.11.2013 to 31.3.2014.
- d. Block-I (363.3 MW) from COD 4.1.2014 to 31.3.2014, of Palatana Combined Cycle Gas Turbine Power Project (2x 363.3 MW) of ONGC Tripura Power Company Ltd.

6.4.1.6 Tariff for thermal stations of Independent Power Producers

A. Torrent Power Limited

Tariff Period 2009-14

The Commission vide Order 25.6.2015 approved revision of annual fixed charges of SUGEN Power Plant (1147.5 MW) of Torrent Power Limited for the period from the date of commercial operation to 31.3.2014 after truing up of tariff determined by Order dated 1.10.2014 in Petition No. 221/GT/2013.

The Commission vide Order dated 30.10.2015 had revised the annual fixed charges of UNOSUGEN Power Plant (382.5 MW) of Torrent Power Limited for the period from the date of commercial operation (4.4.2013) to 31.3.2014 after truing up of capital

expenditures allowed by Order dated 6.12.2013 in Petition No. 175/GT/2013.

Tariff Period 2014-19

The Commission approved generation tariff of SUGEN Mega Power Plant (1147.5 MW) of Torrent Power Ltd for the period from 1.4.2014 to 31.3.2019.

B. Udupi Power Corporation Ltd.

Tariff Period 2009-14

The revised tariff of Udupi Thermal Power Station (2 x 600 MW) for the period from 11.11.2010 to 18.8.2012 for the generating station (Unit-I & Unit-II) and from 19.8.2012 to 31.3.2014 for Unit-II in terms of the judgment of the Appellate Tribunal for Electricity dated 15.5.2015 in Appeal No. 108 of 2014.

C. GMR-Kamalanga Energy Ltd

Tariff Period 2009-14

The Commission determined generation tariff in respect of 262.5 MW gross capacity sale from Kamalanga Power Plant (3x350 MW) of GMR-Kamalanga Energy Ltd to GRIDCO for the period from 1.4.2013 to 31.3.2014.

6.5 Other Issues addressed by the Commission in Thermal Generation

6.5.1 Petition/Application under Section 79(1)(f) of the Electricity Act, 2003 read with section 63 & 62 of the Electricity Act, 2003 in the matter of disputes pertaining to the composite scheme of supply for power to Respondents 1 & 2 (situated in State of Haryana)

Jhajjar Power Limited (JPL) has set up, owns and operates the Mahatma Gandhi Thermal Power Plant (MGTPP) with a capacity of 1320 MW (2x660 MW) in the State of

Haryana. JPL filed the petition for adjudication of disputes with regard to the date of commercial operation and payment of capacity charges among other issues between the petitioner and the Uttar Haryana Viji Vitran Nigam Limited and Dakshin Haryana Viji Vitran Nigam Limited

The Commission vide Order dated 25.1.2016 gave its verdict on the various issues after adjudication of the case and some of the highlighted issues are as follows:

- a. There is no force in the contention of the Haryana Utilities that since the Power Project is located in the State of Haryana, it is governed by the HERC Regulations. Accordingly, it is held that the petitioner and the respondents are governed by the ABT Regulations and the Grid code specified by this Commission. Accordingly, it is directed that all cases, past and future, of under/over injection are to be settled in terms of the Central Electricity Regulatory Commission (Unscheduled interchange Charges) Regulations, 2009, as applicable from time to time or Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, as the case may be.
- b. Necessary measures available were taken under the PPA to procure coal for supply of power to the procurers but was prevented on account of delay in grant of approval by the Haryana Utilities.
- c. COD of the power project has been validly declared as 29.3.2012 after following the provisions of the PPAs with Haryana Utilities and TPTCL.
- d. The regulations of the Commission shall be applicable for the purpose of availability and dispatch in terms of Article 8.3 and 8.4 of the PPA.

6.5.2 Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12, 13 and 17 of the Power Purchase Agreement dated 07.08.2008 executed between Discoms in Haryana & PTC India Ltd. and back to back PPA dated 12.3.2009 entered into between GMR and PTC for compensation due to Force Majeure events and Change in Law (Operation Period).

The Commission after detailed examination of all the Change in Law events in the light of the provisions under the PPA and the Notifications, promulgations etc. of different Government agencies and instrumentalities has decided in the Order dated 3.2.2016 as under:-

Components	Change in Law Event
Royalty on Coal	Allowed
Levy of Clean Energy Cess	Allowed
Excise Duty on Coal	Allowed
Shift from UHV based pricing to GCV based pricing	Not Allowed
Shortfall in the quantum of Linkage coal	Allowed
Railway Freight Charges	Not Allowed
VAT and MAT	Not Allowed
Increase in Water Charges	Not Allowed



6.5.3 Petition No. 15/MP/2014 : Relaxation of Heat Rate Norms of Assam Gas Based Power Station (AGBPP) and Agartala Gas Turbine Power Station (AGTPP) of NEEPCO as per provisions of Regulation 44 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

North Eastern Electric Power Corporation Limited, filed a petition seeking relaxation of the heat rate norms of Assam Gas Based Power Plant and the Agartala Gas Turbine Plant. The petitioner has submitted that due to (i) operation of gas turbines on either FSNL mode or part load, (ii) units are in operation since last 15 years and the aging factor needs to be considered, (iii) reduction in gas turbine output due to high ambient temperature, and (iv) reduction in gas turbine output due to high humidity, heat rate of AGBP and AGTPP have been increased.

The Commission in the Order dated 5.2.2016 after examining the submissions of the petitioner and the respondents and the documents on record did not find any reason to relax the heat rate norms for the generating stations for the period 2009-14 and accordingly disposed the petition.

6.5.4 Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of dispute in regard to matter connected with applicability of Generic Tariff for 5 MW Solar PV project of NTPC limited at Garacharama in South Andaman district of Andaman and Nicobar Island.

NTPC Limited, has filed the petition under Section 79 (1) (f) of the Electricity Act,

2003 for adjudication of dispute in regard to matter connected with applicability of generic tariff for 5 MW Solar PV project. NTPC had submitted that since the project was commissioned on 31.3.2013 i.e. during the financial year 2012-13, the levelised tariff shall be at Rs.15.39 per kWh (without availing the benefit of accelerated depreciation) and at Rs.12.94 per kWh (with availing the benefits of accelerated depreciation) as per the Commission's order dated 9.11.2010 in Petition No. 256/2010.

The respondent submitted that the petitioner had unilaterally declared the date of commercial operation of the project w.e.f. 00.00 hrs. of 31.3.2013. According to the respondent, the petitioner had commissioned the project in a phased manner i.e. by synchronizing its inverter Nos. 3&4 on 30.3.2013, 1&2 on 31.3.2013 and 5&6 on 1.4.2013 with the Andaman and Nicobar Electricity Grid and completed the commissioning only on 15.4.2013.

The Commission after analysing the submissions and documentary evidences etc. observed in Order dated 9.2.2016 that intent of the Regulation 8 of RE Tariff Regulations effective from 1.4.2012 to 31.3.2017 is clear, wherein the applicability of generic tariff determined for a particular year may only be valid for the following year, if the plant is fully commissioned before the end of next year. This will not be applicable if the PPA was signed in a financial year which was two years (or more) before the financial year in which commissioning of the Solar PV project took place. Accordingly, generic tariff of Rs. 8.75 (without Accel dep) and Rs. 7.87 (with accel. dep.) determined by the Commission for Solar PV for the year 2013-14 vide Order dated 28.02.2013 in Petition No. 243/SM/2012 shall be applicable to the petitioner.

6.5.5 Petition under Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 seeking in-principle approval for considering the expenditure incurred through the Indian Railways for augmentation of rail infrastructure required for transportation of coal

NTPC filed petition seeking in-principle approval to consider the expenditure incurred through the Indian Railways for timely completion of rail connectivity and/or capacity augmentation of rail infrastructure required for transportation of coal (as per Railway Board Policy dated 10.12.2012) in the capital cost of power projects for the purpose of tariff.

The Commission however, disallowed the request of the petitioner for granting in-principle approval for considering such expenditure in the capital cost of the project.

6.5.6 Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for recovery of Unscheduled Interchange Charges (UI Charges) in respect of Bhilai Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011.

NTPC-SAIL Power Company Ltd. (NSPCL) filed a petition seeking clarification on the Commission's Order dated 1.10.2014 in Petition No. 53/MP/2012 with regard to payment of UI Charges alleging that the respondent, Chhattisgarh State Load Despatch Centre (CSLDC) is misinterpreting the said Order wrongly for calculating the UI charges.

The representative of the respondent during the hearing on 5.5.2015 submitted that CSPTCL has no problem in the implementation of the Commission's Order and agreed that the

direct connectivity to the Central Transmission Utility is not restricted to 170 MW but apply to all ISTS power during period from 22.4.2009 to 31.7.2011 when the scheduling of station was done by CSLDC. Taking note of the submission of the representative of the respondent, the Commission directed CSLDC vide Order dated 19.2.2016 to revise UI accounting for the period 22.9.2009 to 31.7.2011 without applying limitation of 170 MW.

6.5.7 Petition No. 33/MP/2014 & I. A. No. 62/2014 - Dispute arising as a result of non-furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009

Tata Power Delhi Distribution Limited (TPDDL), filed the above petition seeking appropriate directions to NTPC Limited and Damodar Valley Corporation Limited to provide supporting documents and break-up of the details mentioned in Form 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 as amended from time to time for the purpose of ensuring transparency in determination of energy charges.

The Commission discussed the various issues in the Order dated 19.2.2016 and strict directions were given to all generating companies whose tariff is being regulated by the Commission to strictly comply with the following –

- i. To provide the required information to their respective beneficiaries in accordance with Regulation 30(7) of the 2014 Tariff Regulations and the first proviso thereunder.
- ii. The details as required in terms of second proviso under Regulation 30(7) of 2014 Tariff



Regulations shall be displayed on the website of the concerned generating companies for a period of three months.

- iii. Billing to the beneficiaries shall be done strictly in accordance with GCV on as received basis. This is subject to the outcome of the writ petitions pending in the High Court of Delhi.

The Commission also directed that the beneficiaries are required to pay on the basis of the GCV of coal on as received basis. All generating companies shall institute the mechanism and install the facilities for measurement of GCV of coal on as received basis if not already done and take measurement of GCV on as received basis and share the same with the beneficiaries in terms of Regulation 30(7) of 2014 Tariff Regulations. The beneficiaries were directed to strictly confine their queries within the parameters of the regulations.

In IA No. 62/2014, the petitioner prayed for directions for restraining the respondents from recovering any increase in the variable cost from 1.4.2014 till September 2015 or till the respondents show compliance with the requirement of furnishing details of fuel invoices to the satisfaction of the Commission as per the extant regulations.

The Commission however, was not inclined to issue any direction with regard to non-payment of increase in fuel energy charge to the respondents by the petitioner as the purpose of Regulation 30(7) of 2014 Tariff Regulations is to bring transparency in handling the energy charges.

6.5.8 The Commission vide Order dated 29.2.2016 disposed of Petition No. 160/MP/2013 filed by Aravali Power Company (P) Limited seeking direction to

Respondent Nos. 1 and 2, namely, BSES Yamuna Power Limited (BYPL) and BSES Rajdhani Power Limited (BRPL) to pay the outstanding dues with delayed payment surcharge.

6.5.9 Petition No. 81/MP/2013 : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12, 13 and 17 of the Power Purchase Agreement dated 7.8.2008 executed between Discoms in Haryana & PTC India Ltd. and back-to-back PPA dated 12.3.2009 entered into between GMR and PTC for compensation due to Force Majeure events and Change in Law (Construction Period).

The Commission disposed of the petition with the direction that all claims of the Petitioner No.1 under force majeure except delay in execution of work on the project on account of Visa policy are rejected. For delay on account of Visa policy, the petitioner shall be entitled to the benefit of postponing the SCOD of the project by three months in addition to the waiver of penalty leviable under Article 4.6.1 of the Haryana PPA. All claims of the petitioner under change in law are rejected except service tax on civil works and erection work.

6.5.10 Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit-4 of 4x600 MW power plant beyond 31.3.2016.

Jindal Power Limited filed petition

seeking permission of the Commission for injection of infirm power into the grid during testing including full load testing beyond the period of 6 months from 30.9.2016 up to declaration of commercial operation of unit 4 of 2400 MW (4X600 MW) thermal power project at Tamnar Raigarh district in the State of Chhattisgarh. The Commission vide Order dated 28.3.2016 has disposed the petition with following directions :

“Taking into consideration the problems faced by the petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of unit 4 up to 30.9.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit 4 of the project by this date.”

6.6 Hydro Generation

The Commission, during the year 2015-16, regulated tariff of 35 Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, NEEPCO, SJVNL, THDC, DVC, NTPC and BBMB and one IPP station owned by M/s Jaiprakash Power Ventures Limited, which are located in Northern, Western, Eastern and North Eastern Region, having an aggregate installed capacity of 14462.93 MW. The details are given at **Annexure-VII.**

43 petitions in respect of above hydro generating stations regarding truing up exercise for revision of tariff for 2009-14 period, approval of provisional tariff of newly commissioned stations (2009-14), approval of tariff for the period 2014-19, review petitions, Misc. petitions, R&M petition, etc. were taken up during the year 2015-16. Commission has delivered Orders in respect of 26 petitions (22 G.T., 3 M.P. and 1 R.P) of hydro projects during the year 2015-16. The details are given at **Annexure-VIII.**

Forty three petitions were heard during 2015-16. Petitions for approval of Final Generation Tariff of following Hydro Stations were disposed of

- i. Tariff for the period 2009-14 of Nimoo Bazgoo Hydro Power Station (3x 15 =45 MW) of NHPC.
- ii. Tariff for the period 2009-14 of Uri-II Hydro Power Station (4x60 =240 MW) of NHPC.
- iii. Tariff for the period 2008-09 of Parbati-II Hydro Power Station (3x130=390 MW) of NHPC.

Petitions for approval of provisional generation tariff of newly commissioned projects during the period 2014-19 of following Hydro Station were disposed off-

- i. Koldam Hydro Station (4x200=800 MW) of NTPC

Review petitions of following Hydro Stations were disposed off-

- i. **TLDP-III Hydro Station (4x33=132 MW)** of NHPC – Tariff for the period 2009-14.

Truing up petitions of following hydro stations for revision of tariff for the period 2009-14 based on actual capital expenditure (2012-14) were disposed:

- i. Tanakpur H.E. Station (3x31.4=94.20 MW) of NHPC.
- ii. Rangit H.E. Station (3x20=60 MW) of NHPC.
- iii. Chamera H.E. Station Stage -I (3x180=540 MW) of NHPC.
- iv. Dhualiganga Power Station (4x70 MW) of NHPC.
- v. Loktak H.E. Station (3x35=105 MW) of NHPC.
- vi. Bairasiul H.E. Station (3x60=180 MW) of NHPC.



- vii. Salal H.E. Station (6x115=690 MW) of NHPC.
- viii. Kopili H.E. Station (4x50=200 MW) of NEEPCO
- ix. Khandong H.E. Station (2x25=50 MW) of NEEPCO.
- x. Kopili-II H.E. Station (1x25=25 MW) of NEEPCO.
- xi. Ranganadi H.E. Station (3x135=405 MW) of NEEPCO
- xii. Doyang H.E. Station (3x25=75 MW) of NEEPCO
- xiii. BBMB (Six stations of BBMB), 2900.73 MW

Petitions of following hydro stations for approval of tariff for the period 2014-19 were disposed:

- i. Tanakpur H.E. Station (3x31.4=94.20 MW) of NHPC.
- ii. Rangit H.E. Station (3x20=60 MW) of NHPC.
- iii. Chamera H.E. Station Stage -I

- (3x180=540 MW) of NHPC.
- iv. Dhualiganga Power Station (4x70 MW) of NHPC.
- v. Loktak H.E. Station (3x35=105 MW) of NHPC.
- vi. Bairasiul H.E. Station (3x60=180 MW) of NHPC.
- vii. Salal H.E. Station (6x115=690 MW) of NHPC.
- viii. Kopili H.E. Station (4x50=200 MW) of NEEPCO
- ix. Khandong H.E. Station (2x25=50 MW) of NEEPCO.
- x. Kopili-II H.E. Station (1x25=25 MW) of NEEPCO.
- xi. Ranganadi H.E. Station (3x135=405 MW) of NEEPCO
- xii. Doyang H.E. Station (3x25=75 MW) of NEEPCO

Report of the Committee on "Free Governor Mode Operation" of generating units finalization was finalized.



6.7 Renewable Energy

6.7.1 Order in the matter of Determination of Benchmark Capital Cost Norm for solar PV and solar thermal power projects to be commissioned during FY 2015-16 (Suo-Motu Order SM/005/2015 dated 31.3.2015)

The Commission determined the Benchmark Capital Cost Norm for Solar PV power projects for FY 2015-16 at ₹605.85 Lakh per MW.

The Commission determined the Benchmark Capital Cost Norm for Solar Thermal power projects for FY 2015-16 at ₹1200 Lakh per MW.

6.7.2 Determination of generic levelised generation tariff for the FY 2015-16 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable

Energy Sources) Regulations, 2012. Petition No. SM/004/2015 (Suo Motu) Date of Order: 31.3.2015

The Commission notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, (the RE Tariff Regulation) dated 6.2.2012. The RE Tariff Regulation provides for terms and conditions and the procedure for determination of tariff of the following categories of renewable energy generating stations:

- a. Wind Power Projects;
- b. Small Hydro Projects;
- c. Biomass Power Projects;
- d. Non-fossil fuel-based co-generation Plants;
- e. Solar Photo voltaic Power Projects;
- f. Solar Thermal Power Projects;
- g. Biomass gasifier based power projects;



h. Biogas based power projects;

Clause (l) of Regulation 8 of the RE Tariff Regulations provides that 'the Commission shall determine the generic tariff on the basis of suo-motu petition at least six months in advance at the beginning of each year of the Control period for renewable energy technologies for which norms have been specified under the Regulations.' The Commission notified the RE Tariff Regulations on 6.2.2012 and subsequently issued generic suo-motu tariff Order for the first, second and third year of the control period. The Commission, in due discharge of the mandate under Regulation 8(1) of RE Regulations determined the generic tariff of the RE projects for the fourth year of control period (i.e., FY 2015-16) vide order dated 31.3.2015. Details of tariffs are at **Annexure-IX**.

6.8 Transmission

The Transmission system in the country has been growing at a rapid pace and the Commission handles voluminous work related to determination of tariff, truing up petitions as well as miscellaneous petitions related to connectivity, open access, sharing of inter-State transmission charges and Deviation Settlement Mechanism (DSM) and grid related issues.

Tariff Regulations, 2014:

The Commission has issued CERC (Terms and Conditions for determination of Tariff) Regulations, 2014 vide gazette notification dated 12.3.2014 for the period commencing from 1.4.2014 to 31.3.2019. Several tariff petitions have been filed by POWERGRID and other licensees for truing up of capital expenditure incurred till 31.3.2014 and determination of transmission tariff for the period 2014-19.

A. Transmission Tariff:-

The Commission has issued several orders in petitions related to inter-State Transmission System (ISTS) including provisional Orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2014-19. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2015-16 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission has also issued order in respect of truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Region Load Despatch Centres, for the control period 1.4.2009 to 31.03.2014.

B. Monitoring and enforcement of Grid Discipline:

The Indian Electricity Grid Code (IEGC) inter alia provides that NLDC shall be responsible for monitoring of operations and grid security of the National Grid and RLDCs shall be responsible for monitoring of operations and integrated operation of the power system in the concerned region.

National Load Despatch Centre (NLDC) and Regional Load Despatch Centres (RLDCs) have filed several petitions regarding

violations of Grid Code by utilities. The Commission, after hearing parties involved in the violations, issued several orders for monitoring and enforcement of grid discipline by utilities. Some of the orders of the Commission are summarised below:

- (1) **Order dated 27.11.2015 in petition no. 113/MP/2014:** In matter of Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) (2nd Amendment) Regulations 2014 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays (UFRs) in the State systems of North Eastern Region, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes (SPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.

The Commission vide above mentioned Order observed that grid security and operation within the prescribed parameters is of prime

importance and no compromise can be allowed in this regard. It was also observed that other constituents of NER are not complying with the provisions of Regulations 5.2 (n), 5.2 (r) and 5.4.2 (e) of the Grid Code. We direct constituents of NER to make their systems compliant with the provisions of the Grid Code within one month from the issue of the order failing which appropriate proceedings under section 142 of the Act and other relevant provisions shall be initiated against them for non-compliance of the provisions of Grid Code. NERPC and NERLDC are directed to submit report to the Commission regarding operation of UFRs and df/dt below the setting, if any, and adequate relief to be made available by concerned States/utilities. NERPC was directed to submit report regarding adequacy of funds requirement given by the constituents of NER from PSDF for rectification of protection system deficiency and submit status of protection audit remarks in respect of all the constituents of NER within two months from the issue of the order.

- (2) **Order dated 27.11.2015 in petition no. 60/MP/2015:** In matter of Petition under section 94(f) of the Electricity Act, 2003 read along with part-7(4) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking time extension for implementation of the Commission's Order dated 19.12.2013 in Petition No.263/MP/2012 filed by SRLDC before CERC in the matter of SCADA visibility of AUFR and df/dt protection scheme in Kerala System.



The Commission after hearing the petitioner observed that the petitioner has completed 100% load relief and achieved 73% of mapping of relays of feeders with SCADA system. Further, the time line sought by the petitioner for completion of the mapping relays with feeders has already expired. The Commission directed the petitioner to file a confirmation report regarding completion of UFR and df/dt relays mapped to the SCADA system of KSEBL to SRPC by 31.12.2015.

With respect of other constituents of SR, the Commission observed that perusal of the minutes of OCC meeting dated 8.9.2015 and 27.10.2015 reveals that load relief and df/dt scheme has been implemented 100% by all the States of SR. However, SCADA mapping to SRLDC has not been yet completed. The Commission allowed time to the petitioner till 31.12.2015 to comply with Regulations 5.2 (n) and 5.2 (e) of the Grid Code, and the Commission's direction given in Order dated 19.12.2013 in Petition No.263/MP/2012. If the petitioner fails to comply with the Order, it shall be liable for action under Section 142 of the Act as already observed in our Order dated 19.12.2013 in Petition No. 263/MP/2012. The Commission further directed SRPC to submit status of implementation of mapping of relays with SCADA system in respect of all the constituents of SR by 31.1.2016.

- (3) **Order dated 27.4.2015 in petition no. 95/MP/2015:** In matter of Petition under Regulation III read with Regulation 116 of the Central

Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking extension of time for implementing the Commission's Order dated 19.12.2013 in Petition No.146/MP/2013.

The Commission after considering the submissions of the petitioner, SRLDC and SRPC observed that the petitioner has initiated action to implement the remarks of protection audit. However, the petitioner has sought extension of time on account of certain difficulties. During the course of hearing, the representatives of SRPC and SRLDC submitted that considering the stages of implementation, time till 31.12.2015 is considered sufficient to complete the works on Phase-I and Phase-II of remarks of protection audit. Noting the submissions of the petitioner, SRPC and SRLDC and activities initiated by the petitioner for procurement of materials required for implementation of the remarks of protection audit, the Commission allowed time to the petitioner till 31.12.2015 for completion of our directions in Order dated 19.12.2013 in Petition No.146/MP/2013. The Commission directed SRPC to monitor the status of completion of works relating to protection audit remarks in respect of 7 nos. 400 kV sub-stations and 11 nos. 220 kV sub-stations of APTRANSCO, protection audit remarks in Protection Coordination Sub-Committee (PSSC) meetings and coordinate the periodic protection audit to be carried out in Southern Region after deliberation in SRPC and submit bi-monthly report to the Commission.

- (4) **Order dated 5.1.2016 in petition**

no. 420/MP/2014: Southern Regional Load Despatch filed a petition inter-alia seeking direction to SLDCs to ensure that LVRT setting of the available wind turbines is installed in terms of the Central Electricity Authority (Technical Standards for Grid Connectivity) Regulations, 2007.

The Commission vide above mentioned Order observed that LVRT should be implemented for all wind turbines commissioned before 15.4.2014 and connected to voltage level of 66 kV and above except for Stall Type WTGs, which are not technically feasible to be retrofitted with LVRT. However, keeping in view the suggestions of IWTMA, we are of the view that presently LVRT should be implemented for all wind turbines (except Stall Types) commissioned before 15.04.2014 having installed capacity equal to or more than 500 KW. In case of wind turbines of less than 500 kW and installed before 15.04.2014 (except stall types), CEA was requested to conduct a study regarding technical feasibility of installation of LVRT in these turbines and submit a report to the Commission within 6 months of issue of this Order. The Commission also observed CEA was in the process of issuing clarification in regard to the voltage level above which LVRT provision would be mandatory and after the issue of necessary regulations/ clarification by CEA with regard to the voltage level above which LVRT would be mandatory, the same requirement shall be applicable even in case of WTGs installed prior to 15.4.2014 keeping in view the safety and security of the grid. It was,

however, clarified that WGTs whose useful life is going to expire in the next 5 years, shall be exempted from installation of LVRT.

Regarding installation of LVRT by Solar Generators, the Commission noted that solar capacity getting installed as on date is not huge but large capacity addition in solar power is envisaged in near future and therefore, directed that the solar generators whose bidding process has not yet commenced i.e., NIT has not yet been issued on date of this Order shall take necessary steps to implement LVRT in their generating stations. The Commission requested CEA to consider issuing necessary amendment to the CEA Technical Standards for Connectivity Regulations to make LVRT mandatory for all types of solar plants including roof top as early as possible.

Regarding time frame and commercial mechanism for offsetting cost of LVRT installation where it is technically viable, the Commission directed that the Stall Type WTGs existing prior to 15.4.2014 shall be allowed to operate in the Grid till their useful life. The time line submitted by IWTMA for implementation of LVRT in different make turbines of 225 kW to 750 kW and 800 kW and above is 2 to 3 years and 1 to 3 years respectively. Since in the meshed network, any load generation imbalance even in the State network affects the ISTS, therefore, there is a requirement that all types of WTGs within the State network are provided with LVRT. Therefore, the Commission requested all the State Electricity Regulatory Commissions to



make suitable provisions in their relevant regulations or through orders to provide for mandatory installation of LVRT in WTGs which fall within their jurisdiction. The Commission directed all WTGs of capacity equal to or more than 500 KW except 'Stall Type WTGs' to comply with LVRT within two years in terms of the directions in para 29 of Order in 420/MP/2014.

The Commission further observed that Retrofitting WTGs with LVRT feature is a new requirement which did not exist at the time of bidding and may be considered under 'Change in Law'. SERCs are requested to consider allowing the cost of retrofitting WTGs with LVRT under the provision of 'Change in Law' in the respective PPAs. The Commission directed wind mill owners, which are selling power through open access/banking, to factor the capital expenditure incurred by them for retrofitting WTGs with LVRT feature while quoting price of electricity for sale through open access/banking. In case the estimated cost of installing LVRT is substantially higher as compared to the capital investment in the turbine, RPCs may make a proposal for arrangement of funding from PSDF/NCEF/Green Fund for retrofitting WTGs with LVRT. In respect of WTGs, which have completed their useful life as on date of this Order and those which are likely to complete their useful life in next two years should not be retrofitted with LVRT under PSDF/NCEF and should be taken out of service. With regard to monitoring of the installation and performance of LVRT installed on existing WTGs, the Commission

directed SLDCs to prepare quarterly reports and submit it to RPCs. RPCs are directed to validate the reports submitted by SLDCs in consultation with RLDCs and report any deficiency and non-compliance to the Commission in accordance with law.

Regarding Type Test Certification, the Commission observed that Type Test Certification for all WTGs as per applicable Standards should be made mandatory. The modalities for carrying out Type Test Certifications including timeline for completing the process for certification, cost sharing, etc., shall be finalized by the respective RPC in consultation with CEA.

Regarding proper forecasting and scheduling and demand estimation by renewable energy generators, the Commission observed that as per the Grid Code, wind and solar generators are required to mandatorily provide to the concerned RLDCs the technical specifications at the beginning and whenever there is any change. Wind and solar generators, which are regional entities, are also required to forecast their generations and concerned RLDC is required to prepare schedule for such generating stations. Accordingly, the Commission directed all solar/wind generators to forecast/schedule their power as per applicable regulations. For intra-State solar/wind generators, the Commission requested the State Commissions to issue appropriate regulations/orders to align with the provisions of the Grid Code.

- (5) Other petitions disposed by the Commission for Monitoring and enforcement of Grid Discipline during

2015-16 include Petition No. 83/MP/2015, 59/MP/2015, 86/MP/2014, 374/MP/2014, 302/MP/2013, 35/MP/2014, 59/MP/2014, etc.

C. Enforcement of Open Access:

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-State transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-State transmission system. During the period 2015-16, the Commission disposed petitions for granting of Open Access in inter-State transmission system.

- (1) **Order dated 2.11.2015 in petition no. 74/MP/2014:** The petitioner, Bhushan Steel and Power Limited filed this petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of the Connectivity Regulations, 2009 seeking directions to WBSLDC and WESETCL to grant concurrence for the long term access in terms of its application dated 30.4.20013.

The Commission after hearing the parties held that since the dispute has arisen on account of non-response of WBSETCL/WBSLDC to the application of the petitioner for inter-State long term access, the dispute falls under the jurisdiction of the Commission and the petitioner has

rightly invoked the jurisdiction of this Commission. Further, the Commission observed that WBSLDC/WBSETCL/ WBSEDCL is required to discharge their statutory duties in compliance with the Connectivity Regulations and WBERC OA Regulations. However, they have not communicated their decisions on the application of the petitioner as per the aforesaid regulation which is a clear violation of the statutory requirements and their attempts to justify their non-compliance with the statutory regulations needs to be viewed seriously. The statutory authorities and regulated entities are under statutory obligations to act strictly in accordance with the regulations, in this case the Connectivity Regulations and WBERC OA Regulations. The Commission further observed that considering the status of the petitioner as a consumer of WBSEDCL with a sanctioned load of 14.9 MVA, the petitioner's application for open access for 14.9 MVA power cannot be rejected by the respondents on the ground of transmission constraints as the petitioner's requirement is accommodated within the existing transmission and distribution system. The petitioner is entitled to grant of concurrence subject to fulfilment of the other requirements of Regulation 10(2) of Connectivity Regulations. Accordingly, the Commission directed the respondents to grant concurrence to the petitioner for 14.9 MVA after satisfying themselves regarding fulfilment of the requirements to enable the petitioner to apply for LTA. The Commission further directed that this Order shall be complied with



within a period of 15 days from the date of issue of this Order.

- (2) **Order dated 16.10.2015 in petition no. 210/MP/2014 along with I.A. 47/2014:** The petitioner, AD Hydro Power Private Ltd., has filed the present petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 35 of Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004.

The Commission vide Order dated 16.10.2015 observed that in view of the fact that the petitioner made a written request to PGCIL vide letter dated 29.7.2009 for signing the BPTA for the installed capacity minus free power which was prior to the date of signing the BTPA and the PGCIL had permitted other generators to sign BPTA for reduced quantum than the installed capacity even though these generators are connected to ISTS only as in the case of the petitioner, the petitioner is entitled for LTA/BPTA for the quantum of installed capacity minus the free power. Accordingly, PGCIL is directed to reduce LTA of the petitioner by deducting 12% for the first 12 years and 18% for the balance 28 years in accordance with the Implementation Agreement from effective date of LTA and revise the BPTA/TSA accordingly. The Commission further observed that liability of transmission charges arises only if the person or entity has availed LTA or MTOA. If the person or entity is selling power through STOA, it is liable to pay the STOA charges and not the transmission charges. After delivery of 12% of the deliverable

power by the petitioner at Nalagarh sub-station, the said power becomes the property of Govt. of HP. Since the State Government wants to sell the power by obtaining STOA, it is liable to pay the STOA charges only and not the transmission charges. In that case, sale of power by HP under STOA shall be as per extent regulations. The Commission further observed that Govt. of HP has been selling the free power by availing STOA i.e. the capacity has been utilized by selling free power through STOA and the charges so collected are disbursed to the DICs in proportion to their share in the ISTS. Accordingly, CTU is directed to refund transmission charges collected by it from inter-connection point onwards corresponding to the free power component of the project from the date of COD of the project till the LTA granted to the petitioner is revised as per this Order along with a simple interest of 9% per annum. The charges towards such refund shall be adjusted from the amount collected through STOA within a period of 3 months from the issue of the Order after offsetting the benefit of STOA charges received by the petitioner, if any, on account of payment of STOA charges for sale of free power by Government of Himachal Pradesh.

- (3) **Order dated 5.11.2015 in petition no. 197/MP/2015:** The petitioner, the Indian Railways, filed the petition under Regulation 7 read with Regulation 12 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Open Access and Medium Term Open Access in the inter-State Transmission

and related matters) Regulations, 2009.

The Commission vide Order dated 5.11.2015 held that in so far as Indian Railways are concerned, they will be governed by the provisions of the Railways Act for constructing transmission lines and distribution installations for the purpose of supply of power to the railways without having to take any licence from the appropriate Commission for transmission or distribution of electricity. In other words, the Indian Railways can be treated as authorized entity under the Railways Act for carrying out transmission and distribution activities for ensuring supply of power in connection with working of the railways.

The Commission further observed that in view of the discussion in the aforesaid order, we hold that since the Indian Railways is an authorized entity to distribute and supply electricity in connection with the working of the Railways under the Railways Act, the petitioner shall be entitled for grant of Open Access in connection with the working of the Railways as per the provisions applicable to a distribution licensee.

Regarding granting status of deemed distribution licensee to the petitioner, the Commission held that the petitioner is a deemed licensee under third proviso to Section 14 of the Electricity Act and there is no requirement for declaration to that effect by the Appropriate Commission.

The Commission further observed that the drawl points from ISTS

located within a State shall be treated as a single entity for the purpose of scheduling. The group of TSSs situated in a State and connected directly with ISTS may be treated as one “fragmented control area” and the responsibility for scheduling, metering, balancing, applicability of ISTS charges and losses etc., shall vest in the concerned RLDC. For the TSSs situated in a State and connected to State network, these functions shall vest in the concerned SLDC. The Commission directed all concerned RLDCs, STUs and SLDCs to facilitate LTA and MTOA in terms of Connectivity Regulations from the generating stations or other sources to the facilities and network of the Indian Railways.

- (4) **Order dated 3.7.2015 in petition no. 92/MP/2015 with I.A. 19/2015 and I.A. 17/2015, Petition No. 99/MP/2015 with I.A. 11/2015:** The Commission vide its Order dated 16.2.2015 in Petition No.92/MP/2014 and related petitions had issued certain directions regarding the treatment of allocation of power by MoP, Government of India while considering the applications for LTA and the principles for processing of the applications for MTOA and LTA received by CTU in the light of the provisions of the Connectivity Regulations, 2009. CTU has filed Petition No. 92/MP/2015 to bring to the notice of the Commission the difficulties encountered by it to give effect to some of the directions of the Commission.

The Commission vide Order dated 3.7.2015 issued directions after



considering contentions of CTU and all respondents. The Commission addressed issues like relative priority of allocation of MoP vis-à-vis LTA and MTOA applicants, treatment of beneficiaries who have been allocated surrendered power in Central Generating Stations by MoP as Long Term Customers in terms of Regulation 2(1)(m) of Connectivity Regulations, right of the deemed LTA customers for extension of their LTA and necessity of prior application for extension of the period of allocation by MoP, calculation of ATC by CTU in its Agenda Note dated 13.3.2015 as per provisions of Connectivity Regulations and the Commission's directions in Order dated 16.2.2015, etc.

- (5) **Order dated 28.8.2015 in petition no. 92/MP/2015:** In matter of Petition seeking directions with regard to difficulties in implementing some of the directions given in the Order dated 16.2.2015 in Petition Nos. 92/MP/2014 along with I.A. Nos. 43/2014, 51/2014, 52/2014, 54/2014, 56/2014 and 59/2014, Petition Nos. 376/MP/2014, 382/MP/2014, 393/MP/2014 and Review Petition No. 25/RP/2014.

One of the issues flagged by CTU was regarding assessment of stranded capacity and determination of relinquishment charges. After considering the submission of the respondents and taking note of the fact that the recommendations from CEA with regard to the assessment of stranded capacity and calculation of relinquishment charges have not been received, the Commission decided to constitute a Committee with representative of CTU, CEA,

POSOCO, Association of Power Producers and staff of the Commission to go into all aspects of the stranded capacity and relinquishment charges. The Commission decided the terms of reference for the Committee as under:-

- (a) Identify the events/circumstances which are likely to result in relinquishment of long term access right by an LTA customer in terms of the provisions of the Connectivity Regulations.
- (b) Suggest the methodology(ies) for assessment/determination of the stranded capacity in case of relinquishment of long term access right by a long term customer, keeping in view the meshed network of the inter-State transmission system.
- (c) Alternative methodology for computation of relinquishment charges.
- (d) The manner and mode of recovery of the relinquishment charges.
- (e) Any other suggestion that the Committee considers appropriate in the light of the suggested terms of reference by the parties as per Appendix B to this Order.
- (f) Suggest changes, if any, required to be made to the existing provisions of the Connectivity Regulations to make the process of relinquishment of long term access right and calculation of compensation thereof simple, fair and equitable keeping in view the need for expansion of ISTS network.

The aforesaid Committee has completed its meetings with stakeholders to take their suggestions and comments and is in the process of

finalizing its report to be submitted before the Commission.

- (6) Other petitions disposed by the Commission for enforcement of Open Access during 2015-16 include Petition No. 311/MP/2014 with I.A. 45/2015, 69/MP/2015 with I.A. 2/2015, 111/MP/2014, 209/MP/2015, 526/MP/2014, 517/MP/2014, 31/MP/2016

Regulatory Approval for Implementation of Transmission Asset:

Government of India has planned to set up Solar Parks for promotion of Solar Power. Ministry of New and Renewable Energy (MNRE) vide letter dated 12.12.2014 has conveyed the intent of Government of India to provide a framework for setting up at least 25 Solar Parks in different parts of the country with a target of over 20,000 MW installed capacity of solar power in a span of 5 years from 2014-15 to 2018-19. As regards the transmission and evacuation facility, MNRE has stated that the responsibility of setting up a sub-station nearby the solar park to take power from one or more pooling stations will lie with the Central Transmission Utility (CTU) or the State Transmission Utility (STU), after following necessary technical and commercial procedures as stipulated in the various regulations notified by the Central/State Commission. Accordingly, CTU has approached the Commission for regulatory approval for execution of transmission system associated with Solar Parks in the States of Andhra Pradesh, Madhya Pradesh and Rajasthan vide petition no. 29/MP/2015, 228/MP/2015 with I.A. 30/2015 and 1/MP/2016 with I.A. No 2/2016 respectively.

The Commission vide Order dated 6.8.2015 in petition no. 29/MP/2015 accorded regulatory approval under Regulation 3 of the

Regulatory Approval Regulations for execution of transmission system associated with Solar Park in three phases. Further, vide order dated 24.11.2015 in Petition No. 228/MP/2015 with I.A. 30/2015 granted regulatory approval for execution of the Transmission System associated with 750MW Ultra Mega Solar Power Project in Rewa, Madhya Pradesh and vide Order dated 31.3.2016 in Petition No. 1/MP/2016 with I.A. No 2/2016 granted regulatory approval for execution of the Transmission System associated with Solar Power Parks in Bhadla and Jaisalmer districts of Rajasthan.

In regard to development of transmission system matching with generation projects in the Solar Park, the Commission had also directed CTU to coordinate with the SPPD who is responsible for development of internal transmission system. CTU was further directed to submit quarterly progress report as per Annexure to aforesaid Order.

With regard to recovery of transmission charges on account of delay in commissioning of solar generation, it was clarified that transmission charges for delay in commissioning of solar power generators shall be paid by such solar generators/SPPD as per the Statement of Reasons to the CERC (Grant of Connectivity, Long-term Access and medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015, and CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.

D. Transmission License:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit



electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide several orders during 2015-16 granted transmission license to many companies like Maheshwaram Transmission Limited (218/TL/2015), POWERGRID Warora Transmission Limited (126/TL/2015), Gadarwara (B) Transmission Limited (128/TL/2015), Alipurduar Transmission Limited (6/TL/2016), POWERGRID Southern Interconnector Transmission System Limited (300/TL/2015), Sipat Transmission Limited (289/TL/2015), Raipur-Rajnandgaon-Warora Transmission Limited (287/TL/2015), and Chhattisgarh-WR Transmission Limited (288/TL/2015) for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

E. Adoption of Transmission Tariff:

Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

The Commission vide several orders during 2015-16 adopted transmission tariff determined through Tariff Based Competitive Bidding (TBCB) in respect of Transmission System of Maheshwaram Transmission Limited (219/ADP/2015), POWERGRID Warora Transmission Limited (125/ADP/2015), Gadarwara (B) Transmission Limited (127/ADP/2015), DGEN Transmission

Company Limited (103/ADP/2015), Vindhyachal Jabalpur Transmission Limited (88/ADP/2015), Alipurduar Transmission Limited (4/ADP/2016), POWERGRID Southern Interconnector Transmission System Limited (299/ADP/2015), Sipat Transmission Limited (286/ADP/2015), Raipur-Rajnandgaon-Warora Transmission Limited (285/ADP/2015), and Chhattisgarh-WR Transmission Limited (284/ADP/2015).

F. Suo-motu Petitions:

- (1) **Order dated 18.12.2015 in petition no. 16/SM/2015** in matter of difficulty encountered in implementation of the Commission Order dated 5.10.2015 in Petition No. 310/MP/2014 regarding scheduling of unscheduled Surplus Power from the Inter-State Generating Stations.

The Commission in Para 32(e) of the order dated 5.10.2015 in Petition No. 310/MP/2014 had granted liberty to NLDC / RLDCs / ISGSs / Beneficiaries to bring to the notice of the Commission any difficulty encountered in implementation of the directions in the said order. Member Secretary, Southern Region Power Committee in his letter dated 3.12.2015 has highlighted certain difficulties with regard to the implementation of the said Order dated 5.10.2015. Member Secretary, SRPC has further requested that scheduling of URS Power may be continued by RLDC / POSOCO for continued utilization of URS Power. Considering the importance of the issues highlighted by the Member Secretary, SRPC, the Commission observed that the matter needs to be heard at length with the involvement of NLDC, SRLDC, SRPCs, ISGSs in Southern Region and the Beneficiaries

of the Southern Region. Hearings in the instant petition have happened on 5.1.2016 and 23.2.2016. The Commission is in the process of issuing final order.

- (2) **Order dated 14.12.2015 in petition no. 008/SM/2014:** in matter of non-compliance of section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6(4)(a) of the Central Electricity Regulatory Commission (Technical Standards for connectivity to the grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010.

Northern Regional Grid failed on 30.7.2012 at about 2:30 hours and the Northern, Eastern and Northern-Eastern grids failed at about 13:00 hours on 31.7.2012. In view of the magnitude and severity of the grid disturbance, the Commission had directed POSOCO and CTU to investigate into grid failures and submit a report to the Commission. After carrying out a joint detailed investigation by POSOCO and CTU, POSOCO submitted a report on 9.8.2012 in this regard. Based on the findings of report and after hearing the concerned parties, the Commission vide Order dated 22.2.2014 in Petition No. 167/SM/ 2012 came to the conclusion that Haryana, Punjab, UP, Rajasthan, Gujarat, MP, Maharashtra, Chhattisgarh, NTPC (Sipat), POWERGRID, WRLDC and NRLDC

have violated the various provisions of the Electricity Act, 2003, Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, and Central Electricity Authority (Grid Standard) Regulations, 2010.

The matter was heard on 21.8.2014, 30.9.2014 and 12.2.2015. During the hearings, each respondent claimed that they had performed their duties as per the provisions of the Act and Grid Code for safe and secure functioning of the grid and they are not responsible for the grid disturbances occurred on 30.7.2012 at 02:30 hrs and 31.7.2012 at 13:00 hrs. However, the Commission vide final Order dated 14.12.2015 expressed displeasure at the conduct of the respondents to ignore the directions of RLDCs and non-compliance of the provisions of the Grid Code, especially in such a matter where grid security is involved as the respondents failed to prove that they had complied with the directions of the system operators prior to grid disturbances on 30.7.2012 and 31.7.2012. The Commission imposed penalty on the respondents except NTPC under Section 142 of the Act for non-compliance of the provisions of the Act and regulations.

- (3) **Order dated 5.8.2015 in petition no. 009/SM/2015:** In matter of following up actions on the recommendations of CAC Sub-Committee on Congestion in Transmission.

The Central Advisory Committee (CAC) had in its meeting held on

12.5.2014 decided to constitute a sub-committee from amongst the Members of the CAC to examine issues connected with congestion in transmission. The Sub-Committee on Congestion in Transmission was constituted by CERC vide letter dated 11.7.2014, with Members from MoP, CERC, CEA, MERC, APP, GRIDCO, IIT-Kanpur, IIT-Mumbai, POWERGRID and POSOCO.

The Sub-Committee has submitted the report on Congestion in Transmission on 8.6.2015 wherein the Sub-committee has recommended measures to reduce congestion in transmission for which actions need to be taken by CEA, NRCE, CTU, POSOCO, POWERGRID, RPCs as well as CERC. The Commission has considered the report and accepted its recommendations.

The Commission directed all organizations/entities as noted above to take necessary follow up actions in a time bound manner on the points shown under each organizations/entities and submit quarterly “action taken report” to the Commission within 15 days from the end of the quarter to which the report pertains.

Hearings in the abovementioned petition have happened on 19.1.2016 and 23.2.2016. The Commission is in the process of issuing final order.

- (4) Other Suo-motu Petitions disposed by the Commission during 2015-16 include Petition No. 08/SM/2015, 11/SM/2014, 6/SM/2014, 10/SM/2015, 13/SM/2015, 14/SM/2015, 16/SM/2014, etc.

6.9 Statutory Advice to the

Government during 2015-16

As per provisions contained in section 79(2) of the Electricity Act 2003 CERC is mandated to advise the Central Government on matters relating to formulation of National Electricity Policy and Tariff Policy, promotion of competition, efficiency and economy in the activities of the electricity industry, promotion of investment in electricity industry and any other matter referred to the Central Commission by the Central Government. In pursuance to these provisions, since inception, the Central Commission has tendered advice to the Central Government on twenty three different issues of importance relating to the electricity sector. During FY 2015-16, CERC tendered an advice to the Government on roadmap for States to achieve reliable grid management and large scale integration of variable renewable energy sources.

6.10 Other Activities during 2015-16

6.10.1 Official Language

6.10.1.1 Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission, during the year 2015-16 undertook several activities for implementation, promotion and encouragement of Official Language.

‘Hindi Pakhwara’ under the Chairmanship of Hon’ble Chairperson, CERC was organized in the Commission from 1st September, 2015 to 14th September, 2015. A debate competition on “Use of Hindi in Internet Era” was held on 5th June, 2015. A Hindi Workshop on typing in Hindi (Unicode) in computer was organised on 26th and 28th August, 2015. On 1st September, 2015 a Sulekh Competition was also conducted. A Quiz programme on Law, Economics, Engineering, Administration, Finance, Literature, Arts,

Rajbhasha policy and 'Prashasanic Shabdawali', was organized on 9th November, 2015. A 'Hasya Kavi Sammelan' was organized on 29th December, 2015, wherein two eminent poets were invited. Secretary, CERC, senior officers and staff of CERC were present on this occasion.

Apart from this, four quarterly meetings of Hindi Official Language Implementation Committee were convened on 27th June, 2015, 29th September, 2015, 27th November, 2015 and on 11th March 2016, respectively. During the meetings the progress made in each quarter was reviewed, discussed and plans for furthering the use of Hindi in official transactions were drawn.

6.10.1.2 In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly in-house magazine "Saudamini", in Hindi. During 2015-16, the magazine briefly reported about the seminars / workshops / meetings / training programme held in the Commission. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held in the Commission were also published. The magazine prominently covered all the programmes promoting use of Official Language held in the Commission.

6.10.1.3 Swachh Bharat Abhiyan

Various activities in connection with "Swachh Bharat Abhiyan" were organized during FY 2015-16. Various competitions including paragraph writing, slogan writing etc. were conducted. Large number of officers / staff participated in these competitions and winners of the competitions were awarded. Awarded slogans were also published in CERC in-house magazine "Saudamini". A cleanliness campaign in CERC premises was also carried out aiming for better organization of records, upkeep of work place environment etc. As part of this

campaign, around 2741 files were weeded out.

6.10.1.4 Annual Day Lecture

The Commission conducts an "Annual Day Lecture Series" to commemorate the CERC Annual Day, by inviting an eminent speaker to deliver the Annual Day Lecture every year. This provides a platform for sharing of views and experiences of the speaker with the officials of CERC. The text of the lecture is subsequently published. The Commission observed its 17th Annual Day on 24 July, 2015. On this occasion, Shri M.J. Akbar, Member Rajya Sabha delivered the Annual Day Lecture on dynamic role of electricity and other energy sources in socio-economic development of the country. He touched upon the challenges & priorities at various points of time and underlined the importance of electricity since its invention, while emphasizing the role of electricity in enhancing productivity of work, creation of jobs, elimination of poverty and democratization of knowledge.

6.10.1.5 Initiative for establishment of CCMAS (e-Court)

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of information, the Commission launched "Court Case Management Automation System" (CCMAS). This system includes deployment of customized e-filing and e-hearing software. The new system is aimed at encouraging filing of digitized petitions / replies / rejoinders / comments / objections etc., providing access to digitized petitions / RoPs, generation of customized reports, using sms/e-mail services for providing updated status of the relevant cases to the stakeholders etc. The system is expected to enable the Commission to develop an integrated, flexible yet dynamic database, which is expected to enable the Commission to take decisions using various data analytic tools.



As part of this system, e-Registration, e-Filing and e-Pleading modules are being launched.

The Government of Kerala, in recognition of the efficiency, economy and system improvement brought in by the CCMAS project, awarded the project in the Digital India Initiative Category at the Knowledge Exchange Summit Awards 2016 held during 19th-20th February 2016 at Kovalam, Kerala.

6.10.1.6 New Logo of CERC

The Commission believes that, with the passage of time, especially with the enactment and operationalisation of the Electricity Act, 2003, the role of CERC in the power sector has substantially expanded from merely a “tariff setter” to a “facilitator for development” of the power sector and the market. It was therefore felt by the Commission that a new logo/emblem/seal would be appropriate to represent and encapsulate the changed reality. Hence, a new logo was designed which aptly symbolised the present role of CERC. The new logo of CERC was adopted on 24 July, 2015 and released by Shri Piyush Goyal, Hon’ble Minister of State (I/C) for Power, Coal and New & Renewable Energy.

6.10.2 Central Advisory Committee (CAC)

In the year 2015-16, Interaction of the Forum of Regulators (FOR) with the Members of Central Advisory Committee (CAC) of CERC was held on 11.6.2015 at New Delhi. During the interaction of the Members of the Forum of Regulators with the Members of the Central Advisory Committee, the following issues came up for discussion :-

1. The current installed capacity exceeded 260 GW, but the peak load met by the system does not exceed 142 GW and therefore, there exists a paradox of unutilized

capacity and load shedding for consumers. It has been observed that discoms have been indifferent to power procurement through Case-I route. Evidently, no new generation projects are coming up. Power generation through diesel is an expensive option. Therefore, discoms should be persuaded to buy power preferably through Case-I route and avoid load shedding.

2. State transmission utilities are found to be adopting a very conservative approach while addressing the issue of intra-State transmission of power. They are required to be encouraged to invest in transmission projects to ensure availability of more transmission capacity.
3. The recognized losses of State utilities crossed Rs.80,000 Cr., apart from the unrecognized financial losses of the utilities. Reasons for accumulation of losses inter alia include, non-revision of tariff on a periodical basis, mounting interest costs on loans availed by the discoms, lack of control over AT&C losses, lack of capital investment in up-gradation and augmentation of network etc.
4. Valuable suggestions received from stakeholders are often rejected by the ERCs citing mere technical reasons, although such suggestions require the attention of the ERCs on merit basis.
5. Timely regulatory interventions will definitely help in mitigating the problems.
6. Large number of petitions are



pending with ERCs and templates could be prepared to reduce the pendency.

7. Discoms should resort to using technology extensively to achieve success in bringing down the losses. If recovery of CoS is not possible for the entire discom areas, at least measures should be taken to initiate recovery of CoS initially in cities / urban areas.

The above issues were noted. However, the following observations were made by the regulators:-

1. Financial health of discoms does remain a concern. Fundamentally, structural changes in the basic framework are required to be taken up for addressing this problem.
2. For the past four years, all the ERCs have been issuing tariff orders / true up orders (including suo-motu orders) annually.
3. Number of petitions received in the Commissions has increased exponentially (viz. CERC alone

received 652 petitions in 2014-15 in comparison to 196 in 2008-09). The enormity and complexity of the petitions cannot be undermined. Besides, simple petitions like determination of provisional tariff are also leading to lengthy hearings and substantial efforts of the Commission go into disposing of the petitions.

4. As regards AT&C losses, the utilities are generally directed to achieve specific targets and trajectory. Such losses owing to nonadherence to the directions have to be borne by the utilities.
5. If tariffs are to be determined truly reflecting the cost of supply, tariff for domestic consumers will be higher than commercial tariff due to difference of losses in transmission. Therefore, regulators take a cautious approach while designing the tariff.
6. In most of the States, agricultural consumers are not metered and are highly subsidized. Metering of this segment of consumers would



result in (a) correct measurement of loss levels, (b) better power procurement planning and (c) accurate estimation of subsidy required for the category. All this can be achieved if the segregation of agriculture feeders is carried out. However, such segregation has been carried out in a few States and cost involved for such segregation is high.

7. The Financial viability of distribution business is also affected due to high cost of power purchase. Increasing costs of fuel and other costs have been resulting in higher generation costs and it is required to be debated as to how the generation costs could be brought down.
8. It was also suggested that the possibility of allocation of cheapest power to the low paying capacity consumer categories may be debated extensively.

6.10.3 Activities of the Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and South Asia

Forum for Infrastructure Regulation (SAFIR)

Activities of the Forum of Regulators (FOR): Forum of Regulators (FOR) has been constituted by Central government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to FOR. Seven meetings of Forum of Regulators were held during 2015-16 in which various issues were discussed and recommendations were made. During the 50th FOR meeting held during 29th September - 1st October, 2015 in Pune, the FOR Secretariat compiled and printed 7 volumes of Compendium of FOR Study Reports (brought out since inception of FOR in 2005 and 50 reports on various subjects) and 7 volumes of minutes of FOR Meetings (held between 2005 and March 2015). The Chairperson, CERC / FOR along with Chairperson, Maharashtra Electricity Regulatory Commission (MERC), and Chairperson, Punjab State Electricity

Sl.No.	Details of the Programme	Held at	Held during
1.	9th Capacity Building Training Programme for Officers of Electricity Regulatory Commission	Domestic Component at IIT- Kanpur Foreign Component at Singapore	21st - 26th November, 2015
2.	Training programme on Protection of Consumer Interest for Officers of CGRF and Ombudsman	NPTI, Faridabad	25th - 26th February, 2016
3.	Training Programme on Legal Aspects of Regulation	NPTI, Faridabad	28th - 29th March, 2016



Regulatory Commission (PSERC) released all volumes of the compendia & study reports.

The Forum of Regulators completed the following studies in year 2015-16:-

- a. Study on Roadmap for Reduction in Cross Subsidy
- b. Roll out Plan for Introduction of Competition in retail sale of electricity (separation of carriage and content)
- c. Performance of Distribution Utilities
- d. Review of REC Framework

The following are the ongoing studies

- a. Competitive Tariff viz-a-viz Cost plus tariff – Critical Analysis
- b. Best Practices on and Strategies for Distribution Loss Reduction Utilities
- c. Review of Functioning of CGRF and Ombudsman

"FOR" also conducts training programmes for the officers of Regulatory

Commission on the various issues of power sector. In year 2015-16, following training programmes were conducted:

Activities of the Forum of Indian Regulators (FOIR): The Commission also provides secretariat services to the Forum of Indian Regulators (FOIR) which consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like TAMP, PNGRB, CCI, AERA. Forum of Indian Regulators (FOIR) was conceived originally as a platform for sharing of experiences by the regulatory authorities of various infrastructure sectors in India. The Forum is presently in the process of setting up the Regulatory Research & Training Institute (RRTI). FOIR is also working towards expanding its membership base. It was brought to notice that the tenure of Shri Krishnan, Chairperson, PNGRB, Hon. Chairman, FOIR was coming to an end on 16th August, 2015. Hence, Shri Gireesh B. Pradhan, Chairperson, CERC was elected as Chairperson, FOIR from 17th August 2015. While the 39th and 40th Governing Body meetings were held on 13th August, 2015 & 1st December, 2015 at New



Delhi, 16th Annual General Body Meeting of FOIR was held along with 38th Governing Body Meeting on 10th June, 2015 at Delhi.

Activities of the South Asia Forum for Infrastructure Regulation (SAFIR) SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka), connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objective are to stimulate research, provide a data bank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

CERC provides secretariat services to SAFIR. It was brought to notice that the tenure of Shri Samdrup K Thinley, Chairperson SAFIR & CEO, Bhutan Electricity Authority (BEA) was coming to an end and therefore in the absence of any representation from the countries of

Nepal and Pakistan in this meeting, the Executive Committee members proposed to nominate Shri Gireesh B Pradhan, Chairperson, CERC as the next Chairperson of SAFIR. In the year 2015-16, SAFIR organized a Core Course on Infrastructure Regulation & Reforms at Administrative Staff College of India (ASCI), Hyderabad, India during the 16th - 18th November, 2015. The 22nd Steering Committee Meeting of SAFIR was held along with the 10th Executive Committee of SAFIR in New Delhi, India on the 14th January, 2016. SAFIR also organised a Infrastructure conference in collaboration with IRADE on Sustainable Development of Power Sector and Enhancement of Electricity Trade in the South Asian Region: Policy, Regulatory Issues/Challenges and way forward on 15th January, 2016 for its members.

6.10.4 Seminar / Conferences / Training/ Exchange Programmes

The details of Seminar / Conferences/ Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure-X** and **Annexure-XI**.

7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

1) Secure Grid Operation

- a. Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

2) Market Monitoring

- a. Short term market prices have been stable. The short term transactions touched the mark of 115.23 BU, with an increase of 16.24 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 2.72. Lower whole sale prices (through short term) have a softening effect on consumer tariff.

3) Promotion of Green Energy

- a. Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers.

B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below:

1) Thrust on Renewable Energy

- a. The framework for Forecasting and Scheduling and Deviation for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

2) Grid Discipline

- a. Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violators of grid discipline
- b. The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

3) Market Development

- a. Through Ancillary Services Operations the Commission facilitated complementary market mechanism for grid security, handling load and variation in RE generation.
- b. The Commission allowed extended market session on power exchanges facilitating management of contingency requirements of market players and allow balancing their systems better.

8

Notifications Issued During 2015-16

8. Notifications Issued During 2015-16

Sl. Nos.	Notifications No.	Gazettes Dated	Regulations
1.	117	07.04.2015	Tariff based Competitive-bidding Guidelines for Transmission Service (as amended up to 10th October, 2008) for bid opening upto 30.09.2015.
2.	118	07.04.2015	CERC (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2015.
3.	125	10.04.2015	Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees - Annual Escalation Rates for the period between 01.04.2015 to 30.09.2015.
4.	165	15.05.2015	CERC (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015.
5.	170	19.05.2015	CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.
6.	171	19.05.2015	CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015.
7.	201	01.06.2015	CERC (Miscellaneous Provisions) Order, 2015 modifying the CERC (Miscellaneous Provisions) Order, 1999 in relation to seal of the Commission.
8.	238	08.07.2015	CERC (Power System Development Fund) (First Amendment) Regulations, 2015.
9.	239	08.07.2015	CERC (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015.
10.	250	14.07.2015	CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015.
11.	269	06.08.2015	CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.
12.	271	10.08.2015	CERC (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015.
13.	272	10.08.2015	CERC (Deviation Settlement Mechanism and related matters) (Second Amendment) Regulations, 2015.
14.	281	19.08.2015	CERC (Ancillary Services Operations) Regulations, 2015.



15.	354	23.10.2015	Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees - Annual Escalation Rates for the period between 01.04.2015 to 30.09.2015.
16.	355	23.10.2015	CERC (Terms and condition for Tariff determination from Renewable Energy Sources (Fourth Amendment) Regulation, 2015.
17.	356	23.10.2015	Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.01.2005 - Annual Escalation Rates for the period between 01.10.2015 to 31.03.2016.
18.	357	23.10.2015	Tariff based Competitive-bidding Guidelines for Transmission Services – Annual Escalation Rates for Bid Evaluation (for bid opening upto 31 March, 2016)
19.	379	24.11.2015	The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulation, 2015.
20.	384	04.12.2015	The CERC (Recruitment, Control and Service Conditions of Staff) (Second Amendment) Regulations, 2015.
21.	385	04.12.2015	The CERC (Indoor/Outdoor Medical Facilities) (First Amendment) Regulations, 2015.
22.	110	28.03.2016	The CERC (Recruitment, Control and Service Conditions of Staff) (Third Amendment) Regulations, 2016.
23.	111	30.03.2016	The CERC (Miscellaneous Provisions) Order, 2016.
24.	112	30.03.2016	The CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fourth Amendment) Regulation, 2016.
25.	117	31.03.2016	CERC (Terms and Conditions) for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulation, 2016.

9

Agenda for 2016-17

9. Agenda for 2016-17

- a. Regulations on Energy Saving Certificates
- b. Amendment to the Regulations on Deviation Settlement Mechanism to facilitate renewable energy rich states leading to an effective integration of RE power.
- c. Amendment to the Indian Electricity Grid Code to revise technical minimum for thermal power plants and facilitate effective integration of RE power.
- d. Amendment to Regulations on Open Access to facilitate ease of OA transactions
- e. Review of operation of 24x7 Round the Clock intra-day/contingency market
- f. Regulations on Communication System for inter-State transmission of electricity
- g. Regulations on Cross Border Trade

10

Annual Statement of Accounts

10. Annual Statement of Accounts

During the year 2015-16, ₹ 34.96 crore were released from CERC Fund (maintained under the Public Account of India) by the Ministry of Power. Unspent balance of ₹ 9.37 crore of 2014-15 was carried forward to 2015-16, making the total available funds at ₹ 44.33 crore for the year 2015-16. Of this, a sum of ₹33.55 crore was utilized during the year and the balance of ₹ 10.78 crore has been carried forward to 2016-17.

Further, an interest of Rs. 0.80 Crore earned in 2014-15 and Rs. 1.02 Crore earned in 2015-16 was remitted to Ministry of Power in 2015-16. In addition, an amount of Rs. 102.82 Crore received on account of fee was remitted to Ministry of Power for placing the same in the CERC Fund Account under Public Account of India. The details are placed at **Annexure-XII**.



Human Resources of the Commission

II. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The

Organisation Chart is provided at **Annexure-XIII**. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

Sl. No	Name of the Posts	No. of posts sanctioned	No. of posts Filled	Vacant Posts
1.	Secretary	1	1	0
2.	Chiefs	4	4	0
3.	Joint Chiefs	5	3	2
4.	Deputy Chiefs	13	13	0
5.	IFA	1	0	1
6.	Assistant Chiefs	16	13	3
7.	Bench officers	2	2	0
8.	Assistant Secretaries	2	1	1
9.	Pay & Accounts Officer/Sr. Accounts Officer	2	2	0
10.	Sr. Principal Private Secretary	1	1	0
11.	Principal Private Secretaries	3	3	0
12.	Private Secretaries	5	5	0
13.	Assistant Section Officers	6	6	0
14.	Junior Hindi Translator	1	0	1
15.	Personal Assistants	7	0	7
16.	Stenographers	3	1	2
17.	Hindi Typist (LDC)	1	0	1
18.	Receptionist Cum-Telephone Operator	1	1	0
19.	Drivers	4	4	0
20.	Senior Peons/ Daftrys	2	2	0
21.	Peons	2	2	0
	Total	82	64	18

Recruitment during the year 2015-16		
S.No.	Name of the Post	No. of posts filled
1.	Chief (Engineering)	1
2.	Chief (Economics)	1
3.	Joint Chief (Engineering)	1
4.	Deputy Chief (Engineering)	1
5.	Senior PPS	1
6.	Bench Officer	1
7.	Assistant Chief (Legal)	1
8.	Senior Account Officer	1
9.	Pay and Accounts Officer	1
10.	Private Secretary	3
11.	Assistant Section Officer	1
	Total	13

ANNEXURES

Annexure-I

**Status of the Petitions filed before CERC
(1.4.2015 to 31.3.2016)**

Carried forward from last year 2014-15	No. of Petitions received during 2015-16	Total	Disposed of	Pending as on 31.3.2016
783	335	1118	611	507

List of petitions disposed of during the period 1.4.2015 - 31.3.2016

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
1	MP/452/2014	Dec 14, 2014	RAPP Transmission Company Limited RTCL	"Application for approval under section 17(3) of Electricity Act 2003, for creating security in favour of Security Trustee pursuant to Unattested Deed of hypothecation on project Assets for benefit of the Lenders/Security Trustee to the Project, for the following Transmission line:- RAPP-Shujalpur 400 KV D/C. "	1.4.2015	Misc. Petition
2	237/GT/2013	Jun 13, 2013	North Eastern Electric Power Corporation Limited.	Revision of tariff of Assam Gas Based Power Project of (NEEPCO)	6.4.2015	Generation Petition
3	MP/451/2014	Dec 14, 2014	Purulia & Kharagpur Transmission Company Limited. & SBICAP Trustee Company Limited.	Application for approval under section 17(3) of Electricity Act 2003, for creating security in favour of Security Trustee Pursuant to Unattested Deed of hypothecation, by way of hypothycation on Project Assets for benefit of the Lenders/Security trustee to the Project, for the following transmission line:- Purulia PSP (WB)-Ranchi(PG) 400 KV D/C line and Kharagpur (WBSETCL)-Chaibasa(PG) 400 KV D/c line.	1.4.2015	Misc. Petition
4	005/SM/2015	Apr 8, 2015	Central Electricity Regulatory Commission CERC	Determination of Benchmark Capital Cost Norm for Solar PV power projects and solar Thermal power projects applicable during FY 2015-16.	31.3.2015	Suo-Moto Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
5	224/TT/2012	Aug 31, 2012	North East Transmission Company limited.	Transmission Tariff for 400 KV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line-247 KM and other assets associated with Gas Based Combined Cycle Power Project (GBCCPP) of ONGC Tripura power Company Limited, New Delhi.	1.4.2015	Transmission Petition
6	097/MP/2015	Apr 1, 2015	NLC	Petition for seeking Commissions permission to maintain status -quo for injection of infirm power under UI mechanism till declaration of COD of Unit I or 30.06.2015 whichever is earlier.	1.4.2015	Misc. Petition
7	004/SM/2015	Apr 8, 2015	Central Electricity Regulatory Commission CERC	Determination of generic levelled generation tariff for the FY 2015-16 under Regulation 8 of the CERC (Terms and Conditions for tariff determination from renewable energy Sources) regulation,2012.	31.3.2015	Suo-Moto Petition
8	156/MP/2012	Jul 10, 2012	Spectrum Power Generation Limited	Termination of BPTA-Long Term Access Agreement dated 24.12.2010 and Tri-Partite TSA 15.12.2011	6.4.2015	Misc. Petition
9	127/2012	Apr 20, 2012	Powergrid Corporation of India Limited (PGCIL)	Adoption of Transmission charges of Transmission System being established by the Vemagiri Transmission System Limited	6.4.2015	Adoption Petition
10	128/TL/2012	May 7, 2012	Vemagiri Transmission System Limited, Gurgaon.	With respect to Transmission Licence to Vemagiri Transmission System Limited	6.4.2015	Trading License
11	121/MP/2011	Mar 26, 2011	NTPC Limited	Petition for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.	10.4.2015	Misc. Petition
12	079/MP/2015	Feb 23, 2015	NRSS XXXI (B)	Application for seeking the approval under Sections 17 (3) and 17(4) of the Electricity Act, 2003 for creation and enforcement of security interest by NRSSXXXI (B) Transmission Limited.	15.4.2015	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
13	284/GT/2013	Oct 24, 2013	NTPC Limited	Petition for revision of tariff for Feroze Gandhi Unchahar Thermal Power Station, St-I from 1.4.2009 to 31.3.2014 after truing up exercise.	16.4.2015	Generation Petition
14	TT/377/2014	Sep 28, 2014	NTPC Limited	Petition for approval of tariff of 400 KV D/C Dadri-Loni Road Transmission Line of NTPC Limited for the period from the anticipated commercial operation date to 31.03.2019.	20.4.2015	Transmission Petition
15	066/GT/2012	Jan 19, 2012	Damodar Valley Corporation Damodar Valley Corporation	Approval of tariff for Durgapur Steel Thermal Power Station Units I.	20.4.2015	Generation Petition
16	036/MP/2015	Jan 29, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition to determine the transmission Reliability Margin between the NEW Grid and SR Grid post commissioning of 765KV S/C Raichur-Solapur Transmission Lines.	8.6.2015	Misc. Petition
17	113/RC/2015	Apr 17, 2015	Powergrid Vizag Transmission limited.	Petition for change of name of Inter State Transmission License of VIZAG Transmission Limited.	21.4.2015	Regulatory Compliance
18	108/MP/2015	Apr 10, 2015	GMR Chhatisgarh Energy Limited.	petition for extension of three months beyond the prescribed period for inter-change of power, and for relaxation of the norms pertaining to trial run and trial operation of Unit-I (685 MW) of the petitioners power plant in Raikheda, Dist- Raipur, Chhatisgarh.	22.4.2015	Misc. Petition
19	109/MP/2015	Apr 10, 2015	Jindal India Thermal Power Limited	Petition for considering injection of energy from Unit I of the Petitioner Company as infirm power by seeking a relaxation under Regulation 12 of CERC (Deviation Settlement Mechanism and related Matters) Regulations, 2014 r/w Section 79 (i)(K) of the Electricity Act, 2003.	22.4.2015	Misc. Petition
20	201/TT/2012	Aug 21, 2012	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff 765 KV system for Central part of Northern Grid Part-II.	6.5.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
21	MP/520/2014	Dec 14, 2014	Vish Wind Infrastructure LLP	Petition seeking issuance of renewable Energy Certificates for the Petitioner and 10.4 MW projects of the Petitioner based in tamil Nadu along with affidavit.	27.4.2015	Misc. Petition
22	MP/010/2014	Jan 24, 2014	Shamanur Sugars Limited.	For a direction from this honourable Commission to the respondent to refund the Back up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008.	29.4.2015	Misc. Petition
23	105/TT/2012	Dec 28, 2012	Powergrid Corporation of India Limited (PGCIL)	Kalpakkam PFBR-Sirucheri, under transmission system associated with Kalpakkam PFBR in SR.	29.4.2015	Transmission Petition
24	MP/126/2014	Jun 30, 2014	Tamil Nadu Electricity Consumers Association (TECA)	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 2 (8), 2(34) and 3 of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 as amended, and regulations 24 and III of the CERC (Conduct of Business) Regulations, 1999.	29.4.2015	Misc. Petition
25	078/TT/2012	Mar 14, 2012	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for Seoni-Wardha TL under WRSS-II, set A Scheme of Western Region	30.4.2015	Transmission Petition
26	MP/077/2014	Apr 25, 2014	Timarpur Okhla Waste Management Co. Limited.	Application for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 alongwith supporting Affidavit.	30.4.2015	Misc. Petition
27	001/RP/2015	Jan 30, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for review of Order dated 31.01.2014 of CERC in Petition NO 79/TT/2012 in the matter associated with Northern Region System Strengthening-XIII (NRSS-III) of Northern Region, for tariff block 2009-14 period in NR	30.4.2015	Review Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
28	229/2010	Jun 8, 2010	APCPL	Approval of tariff of Indira Gandhi super thermal power project of Aravali Power Company Pvt. Limited.	6.5.2015	Transmission Petition
29	13/RP/2011	Aug 5, 2011	APPGCL	Review of order dated 28.6.2011 in petition no. 09/MP/2011.	7.5.2015	Review Petition
30	37/TT/2011	Jul 29, 2011	JAYPEE POWER GRID LIMITED	Determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project.	7.5.2015	Transmission Petition
31	068/MP/2013	Apr 4, 2013	Neyveli Lignite Corporation Limited.	Revision of pooled lignite price on account of inclusion of Mine-II Expn.	7.5.2015	Misc. Petition
32	GT/236/2014	Aug 24, 2014	NHPC LTD	Approval of Tariff Petition for truing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Salal Power Station.	12.5.2015	Generation Petition
33	053/TT/2013	Jan 7, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for 400 KV D/C Raipur Wardha TL alongwith FSC at Wardha.	12.5.2015	Transmission Petition
34	065/MP/2013	Apr 3, 2013	Neyveli Lignite Corporation Limited.	Increase in O&M expenses incurred by NLCs Mines on account of Wage Revision and pay revision to CISF in NLC Mines.	12.5.2015	Misc. Petition
35	106/TT/2013	May 8, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff of Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects.	13.5.2015	Transmission Petition
36	083/MP/2015	Feb 3, 2015	Transmission Corporation of Telengana Limited.	Petition for seeking time extension for implementing CERC Order in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of regulation 5.2(i) of the CERC (Indian Electricity Grid -Code).	14.5.2015	Misc. Petition
37	337/2010	Dec 29, 2010	Powergrid Corporation of India Limited	For removal of the difficulties arising on account of billing collection and disbursement of transmission charges activity	18.5.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
38	260/GT/2013	Oct 10, 2013	NTPC Limited	Petition for Revision of Tariff for National Capital Thermal Power Station, Dadri Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after truing up exercise.	20.5.2015	Generation Petition
39	109/TT/2013	May 13, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 240 MVAR Bus Reactor Agra under Common Scheme for 765 kV Pooling Stations.	20.5.2015	Transmission Petition
40	197/TT/2012	Aug 14, 2012	Powergrid Corporation of India Limited (PGCIL)	For Tanakpur - Bareilly Transmission Line at Sitarganjand ICT - I at Sitarganj alongwith associated bays under System Strengthening Scheme in Uttranchal in NR.	25.5.2015	Transmission Petition
41	MP/064/2014	Apr 3, 2014	Shreenath Mhaskoba Sakhar Karkhana Limited.	Petition for recognition and issuance of Renewable Energy Generation) Regulations, 2010.	29.5.2015	Misc. Petition
42	257/2010	Sep 15, 2010	Pragati Power Corporation Limited PPCL	Tariff for Pragati - III 1371 MW CCPS of PPCL	26.5.2015	Transmission Petition
43	MP/146/2014	Jul 11, 2014	Western Region Transmission (Maharashtra) Private Limited.	Petition under Section 79 (l) (f) and (k) of the Electricity Act 2003 for declaring the Commissioning of Pune - Aurangabad Line on 30.11.2013.	28.5.2015	Misc. Petition
44	088/ADP/2015	Apr 8, 2015	Vindhyachal Jabalpur Transmission limited.	Application for adoption of transmission charges for Vindhyachal Jabalpur transmission Limited to establish transmission System Strengthening associated with Vindhyachal - V.	28.5.2015	Adoption Petition
45	185/TT/2013	Oct 7, 2013	ONGC Tripura Power Company (OTPC)	Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited (OPTCL) comprising of 220 KV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated substation bays with effect from 01.04.2009 to 31.03.2014 for transmission of surplus power from NTPC Power stations in Eastern Region (ER) to Western region (WR)ssion Petition	29.5.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
46	072/MP/2015	Feb 11, 2015	Reliance Infrastructure Limited.	petition for assignment of transmission license in favour of reliance infrastructure Limited under section 17(3) of the electricity Act, 2003.	3.6.2015	Misc. Petition
47	RC/007/2014	Jan 24, 2014	Power Exchange India Limited PXIL	Seeking permission to Introduce flexible Block bids in the day ahead market contract in power exchange india limited.	8.6.2015	Regulatory Compliance
48	042/TT/2013	Jan 18, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of 2 nos 400 KV line bays along with 2 nos 80 MVAR switchable line reactors at 400 KV Silliguri S/S and 2 nos 400 KV line bays at Bongaigaon S/s under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.	10.6.2015	Transmission Petition
49	061/TT/2013	Feb 14, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of 400 kV 80MVAR Bus Reactor along with associated bays at 400/220 kV Sikar Sub-station under System Strengthening scheme in Northern Region for Sasan & Mundra UMPPs.	9.6.2015	Transmission Petition
50	103/ADP/2015	Apr 9, 2015	DGEN Transmission Co. Limited.	Application for Adoption of Transmission charges under section 63 of the Electricity Act, 2003, to establish Transmission system associated with DGEN TPS (1200MW) of Torrent power limited. On build, own operate and maintain basis.	10.6.2015	Adoption Petition
51	045/TT/2013	Jan 21, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 400 KV D/C Balipara- Bongaigaon (Quad) Transmission Line and other assets under Transmission System associated with Kameng Hydro-Electric Project.	15.6.2015	Transmission Petition
52	GT/235/2014	Aug 24, 2014	NHPC LTD	Approval of Tariff Petition for truing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Bairasiul Power Station.	17.6.2015	Generation Petition
53	089/TL/2015	Apr 27, 2015	Vindhyachal Jabalpur Transmission limited.	Application for grant of Transmission License to Vindhyachal Jabalpur transmission Limited.	15.6.2015	Trading License



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
54	162/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for (i)400KV D/C Raipur (Existing)- Raipur PS (Durg) T/L with associated bays, (2) 400 KV D/C Raigarh PS (Near Kotra)- Raigarh (existing) S/S T/L with associated bays, & (3) ICTSs & Reactors at Raigarh (Kotra) and Raipur (Durg) with associated bays under Establishment of pooling stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhatisgarh (Set A/ DPR-I) in WR for tariff block 2009-14.	18.6.2015	Transmission Petition
55	120/TT/2013	Mar 19, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Bilaspur pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR form ER and from NER/SR/WR via ER in WR.	18/06/2015	Transmission Petition
56	256/TT/2013	Sep 19, 2013	Maharashtra State Electricity Transmission Company Limited.	Tariff in respect of Maharashtra State Electricity Transmission Company Limited. (MSETCL) CERC Order dated 14.03.2012 against Petition No 15/SM/2012, for inclusion in the POC transmission charges.	18.5.2015	Transmission Petition
57	MP/314/2014	Sep 20, 2014	DB Power Limited. DB Power Limited.	Petition for seeking appropriate directions for operationalisation/ Scheduling of the LTA dated 20.12.2013, alongwith affidavit.	17.6.2015	Misc. Petition
58	127/ADP/2015	May 8, 2015	Gadarwara (B) Transco Limited.	Petition for Adoption of transmission charges under Section 63 of the Electricity Act, 2003 for Gadarwara (B) Transmission Limited (a 100% wholly owned subsidiary of power Grid Corporation of India Limited) to establish Transmission System associated with Gadarwara STPS (2X800MW) of NTPC (Part-B)	23.6.2015	Adoption Petition
59	242/GT/2013	Jul 9, 2013	NTPC Limited	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam Stage-I.	24.6.2015	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
60	125/ADP/2015	May 8, 2015	Gadarwara (A) Transco Limited.	Petition for Adoption of transmission charges under Section 63 of the Electricity Act, 2003 for Gadawara (A) Transmission Limited (a 100% wholly owned subsidiary of power Grid Corporation of India Limited) to establish Transmission System associated with Gadawara STPS (2X800MW) of NTPC (Part-A)	23.6.2015	Adoption Petition
61	104/TL/2015	Apr 9, 2015	DGEN Transmission Co. Limited.	Application for grant of transmission licence to DGEN Transmission Company limited. For transmission System associated mwith DGEN TPS (1200 MW) of torrent Power Limited, connecting DGEN TPS-vadodara by 400 KV D/C line and Navsari-bhestan by 220 KV D/C line.	24.6.2015	Trading License
62	GT/218/2014	Aug 24, 2014	NTPC Limited	Revision of tariff of Rajiv Gandhi combined Cycle power Project (RGCCPP), Kayamkulam (359.58 MW) for the period from 01.04.2009 to 31.03.2014.	24.6.2015	Generation Petition
63	GT/523/2014	Dec 14, 2014	Torrent Power Limited.	Petition for truing up of tariff of SUGEN 1147.5 MW Power Plant of Torrent Power Limited in terms of CERC (Terms and Conditions of Tariff) Regulation 2009 (Tariff Regulation 2009)	25.6.2015	Generation Petition
64	TT/295/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Assets associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project (group-3) in Western & Northern for tariff block 2009-14 period.	17.7.2015	Transmission Petition
65	267/SM/2012	Dec 19, 2012	Central Electricity Regulatory Commission CERC	Filling of application for determination of tariff for generation of electricity from the generating stations and Inter-State transmission of electricity through the transmission system of Sardar Sarovar Narmada Nigam Limited. (SSNNL)	30.6.2015	Suo-Moto Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
66	099/TT/2013	Apr 26, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Biharsharif and other elements under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.	30.6.2015	Transmission Petition
67	170/MP/2015	Jun 25, 2015	Neyveli Lignite Corporation limited.	Petition seeking Commissions permission to maintain status-quo for injection of infirm power under UI mechanism till declaration of COD of Unit I or 30.09.2015 whichever is earlier.	2.7.2015	Misc. Petition
68	227/TT/2013	Mar 5, 2013	Powergrid Corporation of India Limited (PGCIL)	Revised transmission tariff for Barh - Balia 400 KV D/C (Quad) line alongwith associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3X660MW) in ER.	30.6.2015	Transmission Petition
69	219/GT/2013	May 2, 2013	DVC	Approval of tariff for Koderma Thermal Power Stations Unit #1 and 2 (2X500MW = 1000 MW).	6.7.2015	Generation Petition
70	099/MP/2015	Mar 26, 2015	KSK Mahanadi power Limited.	petition for directions in regard to the allocation and operationalisation of Long term open access by power grid Corporation of india, CTU for the applications received in November, 2013.	3.7.2015	Misc. Petition
71	TT/290/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of 400 KV D/C Chamera Pooling station-Jalandhar T/L along with bays and Line Reactor of Jhalandhar under Transmission System associated with Chamera- III HEP for tariff block 2009-14 period in Northern Region.	7.7.2015	Transmission Petition
72	001/SM/2015	Jan 28, 2015	Central Electricity Regulatory Commission CERC	Non compliance of Payment of Fees Regulations 2012 by Suryachakra Limited.	9.7.2015	Suo-Moto Petition
73	SM/013/2014	Aug 27, 2014	Central Electricity Regulatory Commission CERC	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012	6.7.2015	Suo-Moto Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
74	043/TT/2013	Jan 16, 2013	Powergrid Corporation of India Limited (PGCIL)	Spare ICTs and Reactors under Provision of Spare ICTs and Reactors for Eastern Region from DOCO to 31.03.2014.	10.7.2015	Transmission Petition
75	197/GT/2013	Apr 3, 2013	NLC	Fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Barisingsar Thermal Power Station	10.7.2015	Generation Petition
76	157/MP/2013	Apr 3, 2013	THDC India Limited	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.	10.7.2015	Misc. Petition
77	128/TL/2015	May 8, 2015	Gadarwara (B) Transco Limited.	Petition for grant of Transmission Licence to Gadarwara (B) Transmission Limited. (GBTL)	10.7.2015	Trading License
78	285/MP/2013	Oct 24, 2013	Kerala State Electricity Board Limited KSEB Ltd.	Misc petition for adjudicating the dispute on the secondary fuel oil consumption rate adopted in the energy charge bills of NTPC	10.7.2015	Misc. Petition
79	387/GT/2014	Oct 9, 2014	THDC India Limited	Approval of Generation tariff of Tehri Hydroelectric Power Project (HPP) Stage-I (4X250MW) for the period 01.04.2009 to 31.03.2014.	13.7.2015	Generation Petition
80	138/RC/2015	May 20, 2015	Indian Energy Exchange Ltd. (IEX)	Regulatory Compliance application in compliance of CERC order dated 08.04.2015 in Petition No. 06/SM/2015 in matter of Extended Market Session on Power Exchanges.	15.7.2015	Regulatory Compliance
81	006/SM/2015	May 20, 2015	Central Electricity Regulatory Commission CERC	Extended Market Session on Power Exchanges.	15.7.2015	Suo-Moto Petition
82	163/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 500 MVA 400/220 KV ICT at Moga (DOCO: 01.07.2013) under the Augmentation of Transformation capacity in NR-Part A for Tariff Block 2009-14 in NR.	20.7.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
83	048/GT/2015	Feb 17, 2015	THDC India Limited THDCIL	Petition for determination of tariff of Tehri HPP Stage-I (1000 MW) for the period 2014-19.	21.7.2015	Generation Petition
84	MP/112/2014	Jun 11, 2014	Dakshin Gujrat Vij Company limited	Petition under Section 79 (i) read with Section 142 of the Electricity Act, 2003 for Compliance of the Order dated 08.06.2013 passed by this Honourable Commission in Petition No 245/MP/2012.	22.7.2015	Misc. Petition
85	MP/521/2014	Dec 10, 2014	Neyveli Lignite Corporation Limited.	Petition for adoption of Corporate tax for grossing up return on equity for the financial year 2012-13 and to claim Return on equity with grossed up Corporate Tax rate for FY 2012-13 (AY 2013-14), considering the implied disallowance of contribution towards superannuation fund under 43 B of IT Act in FY 2011-12 and allowance of the same in FY 2012-13.	5.8.2015	Misc. Petition
86	283/MP/2012	Dec 31, 2012	Costal Andhra Power Limited.	Statutory framework governing procurement of power through competitive bidding, including the PPA.	4.8.2015	Misc. Petition
87	SM/011/2014	Aug 20, 2014	Central Electricity Regulatory Commission CERC	Non Compliance of Section 38 and 39 of Electricity Act 2003.	5.8.2015	Suo-Moto Petition
88	052/RC/2015	Mar 2, 2015	Power Exchange India Limited PXIL	Petition for approval of name for inclusion in the panel for appointment as Independent Director on the board of Power Exchange India Limited.	5.8.2015	Regulatory Compliance
89	126/TL/2015	May 8, 2015	Gadarwara (A) Transco Limited.	Petition for grant of Transmission Licence to Gardarwara (A) Transco Limited. (GATL)	5.8.2015	Trading License
90	254/GT/2013	Sep 19, 2013	NTPC Limited	Revised tariff of Feroze Gandhi Unchahar Thermal Power Station, St-III (210 MW) for the period from 01.04.2009 to 31.03.2014.	7.8.2015	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
91	MP/059/2014	Mar 31, 2014	Power System Operation Corporation Ltd POSOCO	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of regulation 5.2(l) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Eastern regional grid as well as the interconnected Indian grid.	6.8.2015	Misc. Petition
92	054/TT/2013	Jan 10, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 125 MVA Bus Reactor in Manesar (NRSS-XIII).	10.8.2015	Transmission Petition
93	029/MP/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for approval for execution of the transmission system for Ultra Mega Solar Power park (UMSPP) having capacity of 1000 MW in Anantpur district, AP.	6.8.2015	Misc. Petition
94	259/TT/2013	Oct 10, 2013	WBSETCL	Tariff for 400 KV Single Circuit Kolaghat- Baripada transmission line (portion owned by WBSETCL) and 220 KV Single Circuit Santaldih-Chandil Transmission line (portion owned by WBSETCL) for the period from 01.04.2011 to 31.03.2014	8.6.2015	Transmission Petition
95	200/TT/2013	Jul 8, 2013	Bhakra Beas management Board (BBMB)	Determination of the tariff of the Inter State Transmission Lines connecting two States.	7.8.2015	Transmission Petition
96	031/TT/2013	Jan 16, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff from provision of Bus Reactors in Northern Region (Group-II).	7.8.2015	Transmission Petition
97	172/MP/2013 with I.A No 29/2013	Sep 11, 2013	Jharkhand Integrated Power Limited.	In the matter of Tilaiya Ultra Mega power Project entered into a PPA dated 10th September 2008 between Jharkhand Integrated Power Limited and Jharkhand State Electricity Board and 17 Others.	7.8.2015	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
98	MP/310/2014	Sep 12, 2014	Sasan Power Limited.	Petition for Regulation/Directive for scheduling unrequisioned Power of Sasan Ultra Mega Power Project and direction to Load Dispatch Centres to schedule Unrequisited power.	5.10.2015	Misc. Petition
99	SM/012/2014	Aug 1, 2014	Central Electricity Regulatory Commission CERC	Non Compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2009	13.08.2015	Suo-Moto Petition
100	TT/300/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff of 400JV D/C Agra-Sikar line alongwith bays under System strengthening scheme in Northern region for sasan & Mundra UMPPs for tariff block 2009-14 period.	13.8.2015	Transmission Petition
101	109/TT/2012	Jun 6, 2012	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of Transmission tariff (i) ICT III at 400/220 KV Pune s/s along with associated bays (DOCO: 01.11.2011) (ii) Combined Assets of ICT III at 400/220 KV Pune s/s along with associated bays (DOCO:01.11.2011) and ICT III at Wardha s/s along with associated bays (Ant. DOCO: 01.03.2012) (Notional DOCO: 01.03.2012) under WRSS VI Scheme in Western Region for tariff block 2009-14 period.	17.08.2015	Transmission Petition
102	171/MP/2015	Jul 6, 2015	Lanco Kondapalli Power Limited.	Petition under Section 79(l)(b) & 79 (i) (c) r/w regulations 4,5 & 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	17.8.2015	Misc. Petition
103	MP/374/2014	Sep 28, 2014	Tamilnadu Transmission Corporation LIMITED.	Petition seeking extension of time in implementing Honourable Commissions Order dated 20.02.2014 in petition No 146/MP/2013.	18.8.2015	Misc. Petition
104	MP/086/2014	May 12, 2014	Kerala State Electricity Board Limited KSEB Ltd.	Petition for seeking time extension for implementing Honourable commissions Order dated 19.12.2013 in	18.8.2015	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Petition No. 146/MP/2013 with I.A 36/2013 filed by SRLDC in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional for ensuing security of the Southern Regional Grid as well as the Interconnected Indian Grid.		
105	TT/288/2013	Nov 5, 2013	Powergrid Corporation of India Limited	Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14 for LILO of 400 kv D/C Nathpa Jhakri- Nallagarh (Triple Snowbird) line at Rampur under transmission System associated with Rampur HEP in Northern Region.	25.8.2015	Transmission Petition
106	111/MP/2014	Jun 6, 2014	Hindustan Electricity Generation Company Private Limited.	Petition under Section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) regulations, 2009 along with affidavit in support thereof.	24.8.2015	Misc. Petition
107	13/RP/2015	Jun 30, 2015	M/s Financial Technologies (India) Limited	Seeking review of the order dated 26th June, 2015 in I.A. 20/2015 in Petition No. 341/SM/2013	24.8.2015	Review Petition
108	GT/320/2013	Dec 12, 2013	NTPC Limited	Revision of Tariff of Talcher Super Thermal Power Station Stage-II (200MW) for the period 01.04.2009 to 31.03.2014 after true up exercise.	26.8.2015	Generation Petition
109	GT/208/2014	Aug 14, 2014	NTPC Limited	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.	26.8.2015	Generation Petition
110	090/MP/2015	Apr 24, 2015	Kudgi transmission Limited.	Petition for approval of Extension of SCOD in terms of the provisions of the TSA.	27.8.2015	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
111	010/RC/2013	Jan 7, 2013	Shamanur Sugars Limited	Complaint under Section 142 of the Electricity Act, 2003.	28.8.2015	Regulatory Compliance
112	177/MP/2015	Jul 7, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for reimbursement of additional expenditure towards deployment of special forces (CISF) at Salakati and Bongaigaon Sub-Stations for the year 2014-15 in respect of Eastern and North Eastern Region.	27.8.2015	Misc. Petition
113	199/GT/2013	Nov 7, 2013	ONGC Tripura Power Company OTPC	For approval of Tariff of OPTC 726.6 (2x363.3) MW Palatana Combined Cycle Gas Turbine (CCGT) Power Project.	31.8.2015	Generation Petition
114	GT/305/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Korba Super Thermal Station Stage-III (500MW) for the period from 01.04.2009 to 31.03.2014.	31.8.2015	Generation Petition
115	208/GT/2013	Nov 18, 2013	NTPC Limited	Approval of tariff of Korba Super Thermal Power Station Stage III (after the truing up exercise).	31.8.2015	Generation Petition
116	240/TT/2013	Jul 2, 2013	Powergrid Corporation of India Limited (PGCIL)	Determination of Fees and Charges for Fibre optic communication system in lieu of existing (ULDC) Microwave links in Northern region.	1.9.2015	Transmission Petition
117	070/GT/2013	Apr 5, 2013	NTPC Limited	Tariff for Vindhyachal Super Thermal Power Station Stage-IV (1000 MW).	2.9.2015	Generation Petition
118	GT/297/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Vindhyachal STPS Stage-IV (2X500 MW) for the period from 01.04.2009 to 31.03.2014.	2.9.2015	Generation Petition
119	332/2010	Dec 20, 2010	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Combined assets of LILO of Ramagundam - Khammam TL at Warangal S/S and other assets.	3.9.2015	Transmission Petition
120	156/2008	May 12, 2008	RETL	"Wilful disobedience of order dated 28.11.2008 in Petition No. 147/2008 by Karnataka Power Transmission Corporation Ltd./ Karnataka State Load Despatch Centre,	2.9.2015	Trading License

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				(ii) Violation of regulation 8 (3) of the CERC (Open Access in inter-State Transmission) Regulations, 2008."		
121	196/MP/2015	Mar 9, 2015	Waste Management Association	"Miscellaneous petition for the fixation of the norms for determination of generic tariff for electricity generation from Rankine Cycle Combustion Based Power Plants utilizing MSW that shall be considered to include Municipal Solid Waste (MSW) and its derivatives, including Refused Derived Fuel (RDF) as fuel."	2.9.2015	Misc. Petition
122	142/MP/2012	Jun 14, 2012	Powergrid Corporation of India Limited (PGCIL)	Nonpayment of Transmission charges by the beneficiaries to PGCIL.	2.9.2015	Misc. Petition
123	019/MP/2013	Feb 20, 2013	Powergrid Corporation of India Limited (PGCIL)	Revocation of license and for vesting of the project in CTU.	2.9.2015	Misc. Petition
124	020/MP/2013	Feb 19, 2013	Powergrid Corporation of India Limited (PGCIL)	Revocation of license and for vesting of the project in CTU.	2.9.2015	Misc. Petition
125	GT/237/2014	Aug 24, 2014	NHPC LTD NHPC	Approval of Tariff Petition for trueing up of AFC for the period 2009-14 & tariff Petition for 2014-19 in respect of Chamera-I Power Station.	4.9.2015	Generation Petition
126	MP/078/2014	May 1, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition in the matter of CERC Order dated 03.02.2014 on Petition No 78/MP/2013- Prayer for further directions to the Respondent beneficiaries/DICs to perform the obligation under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.	14.9.2015	Misc. Petition
127	194/SM/2013	Oct 8, 2013	Central Electricity Regulatory Commission	Default in Payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by	4.9.2015	Suo-Moto Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			CERC	Power Development Department, Jammu and Kashmir.		
128	214/MP/2015	Sep 10, 2015	NEEPCO	Petition for seeking extension of the period for injection of inform power from the Tripura Gas Based power Project (TGBP) beyond six months from the date of initial synchronization	14.9.2015	Misc. Petition
129	214/TT/2013	Sep 6, 2013	Transmission Corporation Andhra Pradesh Limited	Transmission Lines connecting between A. P. and Other neighboring States (Natural Inter State Transmission Lines).	30.3.2016	Transmission Petition
130	MP/526/2014	Dec 29, 2014	Noida Power Company Limited.	Petition for seeking Long term Access in terms of LTA application No P-90G/112 dated 10.12.2013 for importing power from inter-state Sources along with affidavit.	15.9.2015	Misc. Petition
131	209/MP/2015	Aug 26, 2015	M/s RKM Powergen Pvt Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8 (7) & 32 of the CERC (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Clause 6.4 of the Procedure for drawal of start-up power for new Generating Stations, 2014 with affidavit.	7.9.2015	Misc. Petition
132	257/TT/2013	Sep 20, 2013	Damodar Valley Corporation Damodar Valley Corporation	Tariff for interstate transmission lines as per the directive of the Honourable Commission vide its Order dated 25.04.2013 in Petition No 15/SM/2012.	17.9.2015	Transmission Petition
133	246/TT/2013	Aug 26, 2013	Haryana Vidyut Prasaran Nigam Limited.	Tariff of natural interstate transmission lines of HVPNL under POC mechanism in compliance of CERC Order in Suo Motu Petition No 15/2012.	17.9.2015	Transmission Petition
134	GT/228/2014	Aug 24, 2014	NHPC LTD NHPC	Approval of truing up of capital expenditure for the period 2009-14& tariff Petition for 2014-19 in respect of Loktak Power Station.	18.9.2015	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
135	105/MP/2015	Apr 9, 2015	NTPC Limited	Petition for grant of Connectivity, Long term access and medium term open access in inter State Transmission and related matters) regulations, 2009 for Singrauli Small hydro 8 MW (2X4 MW).	17.9.2015	Misc. Petition
136	253/GT/2013	Sep 13, 2013	NTPC Limited	Revision of tariff of Faridabad gas Power Station, (431.586MW) from 01.04.2009 to 31.03.2014.	18.9.2015	Generation Petition
137	005/RP/2015	Mar 16, 2015	NHPC LTD	Review of order dated 22.01.2015 passed by the Honourable Commission in Petition No 115/2013 regarding approval of generation tariff of TLDP-III HE Project for the period 01.04.2013 to 31.03.2014.	18.9.2015	Review Petition
138	GT/333/2014	Sep 21, 2014	NTPC Limited	Petition for final truing up of tariff of Faridabad GPS(431.586 MW) for the period from 01.04.2009 to 31.03.2014.	18.9.2015	Generation Petition
139	MP/053/2014	Mar 21, 2014	EMCO Energy Limited.	Power Purchase Agreement dated 21.03.2013 executed between EMCO Energy Limited and Electricity Department Dadra and Nagar Haveli for recovery of capacity Charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement.	17.9.2015	Misc. Petition
140	007/RP/2015	Mar 24, 2015	Power Grid Transmission Corporation of India Limited.	Review of the Order dated 16.01.2015 passed in Petition No 207/TT/2012.	18.9.2015	Review Petition
141	GT/455/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Kopili Hydro Electric Power Plant Stage-II (25 MW) of NEEPCO, Shillong.	18.9.2015	Generation Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
142	069/GT/2013	Apr 5, 2013	NTPC Limited	Approval of Tariff of Mauda Super Thermal Power Station Stage-I.	21.9.2015	Generation Petition
143	169/MP/2015	Jun 24, 2015	Reliance Infra, Western Region Transmission (Maharashtra) Private Limited, & SBICAP Trustee Co. Limited.	Petition for approval under section 17(3) and 17(4) of the Electricity Act, 2003 for substitution of lenders by the Borrower.	21.9.2015	Misc. Petition
144	176/MP/2015	Jul 6, 2015	Reliance Infrastructure Limited	Petition for creation of security Interest by the Borrower in favour of SBICAP Trustee Company Limited, the Security Trustee acting on behalf of and for the benefit of (i) L&T Infrastructure Finance Company Limited and (ii) IndusInd Bank Limited, in connection with the package B of Western Region System Strengthening Scheme-II (WRSS-II) in the state of Maharashtra and Karnataka.	22.9.2015	Misc. Petition
145	159/MP/2015	Jun 10, 2015	Power System Operation Corporation Ltd POSOCO	Petition on default in payment of deviation Charges in excess of the drawl schedule by Everest Power Private Limited (EPPL) and default in Opening Letter of Credit towards the non-payment of Deviation (DSM) charges.	23.9.2015	Misc. Petition
146	TT/550/2014	Dec 29, 2014	H.P. Power Transmission Corporation Limited.	Approval for determination of Transmission Tariff for : Asset: 220/33 KV Transmission Line from Karian to Chamera-II associated with 220 KV system for Northern Grid, for Tariff block 2014-19 period in Northern Region.	23.9.2015	Transmission Petition
147	011/RP/2015	Jun 8, 2015	Power Grid Transmission Corporation of India Limited.	Petition for Review of Order dated 24.03.2015 in Petition No 99/TT/2012	23.9.2015	Review Petition
148	126/MP/2013 with I.A No 14/2013	Jun 24, 2013	Tata Motors Limited.	Issuance of Renewable Energy Certificate.	23.9.2015	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
149	220/MP/2015	Sep 17, 2015	Jindal Power Limited	Petition under Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8(7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit 4 of 4x600 MW power plant beyond 30 September 2015	23.9.2015	Misc. Petition
150	192/MP/2015	Jul 30, 2015	Power Grid Transmission Corporation of India Limited.	Misc Petition for approval under Regulation 54, Power to Relax and Regulation 55 Power to Remove Difficulty of CERC (Terms and Conditions of Tariff) Regulation 2014 for reimbursement of additional expenditure towards deployment of spl security force for the year 2014-2015	23.9.2015	Misc. Petition
151	GT/458/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out true up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Doyang Hydro Electric Power plant (75) MW of NEEPCO, Shillong.	28.9.2015	Generation Petition
152	GT/457/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out true up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of rangnadi Hydro Electric Power plant (405) MW of NEEPCO, Shillong.	28.9.2015	Generation Petition
153	212/TT/2013	Sep 6, 2013	Tamil Nadu Transmission	Transmission Tariff in respect of the Inter State Transmission	28.9.2015	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			Corporation Limited.	lines owned by TANTRANSCO up to the border of Tamil Nadu State (1) Chittor- Thiruvalam 230KV SC line (3) Yeerandahalli-Hosur 230 KV SC line (4) Moozyar- Theni 230 KV SC line (5) Iduki- Udumalpet 230 KV SC line		Petition
154	GT/186/2014	Aug 4, 2014	Torrent Power Limited.	Petition for determination of generation Tariff of Sugen 1147.5 MW Mega Power Plant of TORRENT POWER LIMITED hereinafter called Petitioner of the Generating Station or SUGEN Plant for the period 1st April 2014 to 31st March 2019 (hereinafter referred as tariff Period).	6.10.2015	Generation Petition
155	517/MP/2014.	Dec 14, 2014	Udupi Power Corporation Limited. (UPCL)	Approval of Memorandum of petition under section 79 (I) of the Electricity Act, 2003.	5.10.2015	Misc. Petition
156	GT/454/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited. North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Khandong Hydro Electric Power Plant (50 MW) of NEEPCO, Shillong.	6.10.2015	Generation Petition
157	094/MP/2015	Apr 9, 2015	Reliance Energy Trading Limited. Reliance Energy Trading Limited.	Downgrading the Inter-State trading licence of reliance Energy Trading Limited from Category I to category IV.	28.9.2015	Misc. Petition
158	TT/163/2014	Jul 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Raipur & Rourkela extension under Eastern-Western inter-regional link.	7.10.2015	Transmission Petition
159	TT/161/2014	Jul 22, 2014	Powergrid Corporation of	Approval for determination of (i) Truing up transmission tariff	7.10.2015	Transmission

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Kolhapur-Mapusa transmission line (ckt. I & ckt. II) in WR.		Petition
160	TT/151/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I: 400KV Gandhar-Padge S/C transmission line with associated bays and 400KV Gandhar-Gandhar S/C transmission line and AssetII: 220 KV Gandhar-Bharuch D/C transmission line with associated bays and 400KV Gandhar-Dehgam D/C transmission line with associated bays and 400KV Gandhar-Dehgam D/C transmission line with sub-station at Dehgam associated with Gandhar Gas Power Station (Stage-I) in WR.	7.10.2015	Transmission Petition
161	TT/152/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 50MVAR Reactor alongwith the associated equipments at Chandrapur Sub-station in WR.	7.10.2015	Transmission Petition
162	TT/153/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Bhadrawati- Chandrapur 400KV D/C transmission line in WR.	7.10.2015	Transmission Petition
163	TT/155/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Fixed and Thyristor Controlled Series Compensation for 400 KV D/C	7.10.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Raipur -Rourkela line at Raipur in WR.		
164	TT/159/2014	Jul 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for combined assets of Tarapur transmission System associated with Tarapur Atomic Station Stages 3 & 4 in WR.	7.10.2015	Transmission Petition
165	TT/162/2014	Jul 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Korba-Budhipadar Transmission System In WR.	7.10.2015	Transmission Petition
166	TT/160/2014	Jul 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Raipur-Chandrapur (Bhadrawati) transmission line in WR.	7.10.2015	Transmission Petition
167	163/MP/2015	Jul 10, 2015	Jaypee Powergrid Limited	Petition for creation and continuation of securities in favour of the security trustee, presently being IDBI Trusteeship services Limited.	6.10.2015	Misc. Petition
168	GT/456/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Kopili Hydro Electric Power Plant (200MW) of NEEPCO, Shillong.	7.10.2015	Generation Petition
169	TT/154/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for	7.10.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				2014-19 tariff block for 400/220 KV Khandwa S/S and LILO of 400 KV D/C Itrasi- Dhule transmission line at Khandwa in WR.		
170	112/TT/2013	May 15, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Phase-I Generation Projects in Orissa-Part-A in Eastern Region.	7.10.2015	Transmission Petition
171	124/RC/2015	May 7, 2015	Bharat Aluminium Company Limited.	Petition seeking direction compliance Order dated 30.10.2014 passed in 134/MP/2011 for the payment of UI bills for the period 03.05.2010 till 31.05.2011 and 01.06.2011 to 30.09.2013 under Section 142 of the Electricity Act, 2003.	9.10.2015	Regulatory Compliance
172	060/TT/2013	Feb 11, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for Part of 400 KV D/C Vapi-Navi Mumbai TL and other assets under WRSS-V Transmission system.	9.10.2015	Transmission Petition
173	SM/006/2014	May 1, 2014	Central Electricity Regulatory Commission CERC	Non compliance of Regulation 5.2(n) of CERC (Indian Electricity Grid Code) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the Interconnected Indian grid.	9.10.2015	Suo-Moto Petition
174	035/TT/2013.	Jan 7, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 400 kV D/C Kishenpur-Samba T/L alongwith bays at both and other assets under the NRSS-XXII.	9.10.2015	Transmission Petition
175	20/RP/2015	Sep 1, 2015	Udupi Power Corporation Limited.	Seeking Review of the order dated 10th July, 2015 in Petition No.160/GT/2012.	12.10.2015	Review Petition
176	249/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Asset I: LILO of 400KV D/C Kahalgaon-Biharshariff T/L (1st Line) and associated bays at Lakhisarai S/s; Asset II: 400/132 KV, 200 MVA ICT-I along with associated bays at Lakhisarai S/s; Asset III: 400/132 KV, 200 MVA ICT-II along with associated bays at Lakhisarai S/s; Asset IV: 400 KV,	12.10.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				80 MVAR, Bus Reactor with associated bays at Lakhisarai S/s associated with ERSS-III in Eastern Region from anticipated DOCO (01.10.2013) to 31.03.2014.		
177	TDL/482/2014	Dec 14, 2014	Nydel Resources Private Limited.	Application for Inter-State trading License(Category-IV)	12.10.2015	Trading License
178	089/GT/2013	Jan 1, 2013	NHPC LTD	Generation tariff of Nimoo Bazgo HE project for the period from 01.04.2013 to 31.03.2014.	13.10.2015	Generation Petition
179	TT/296/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for (i) Aurangabad- Aurangabad (MSETCL) 400 KV D/C (Quad) Line and Shifting of 400 kv D/C Akola- Aurangabad (MSETCL) line to Aurangabad alongwith associated bays at both ends, (ii) 400/220 kv 315 MVA ICT-I alongwith associated bays at Aurangabad S/S & (iii) 400/200 KV 315 MVA ICT-II alongwith associated bays at Aurangbad S/S under Transmission system associated with MUNDRA UMPP in Western Region for the period from DOCO to 31.03.2014	15.10.2015	Transmission Petition
180	217/TT/2013	Sep 26, 2013	M.P. Power Transmission Company limited.	Transmission tariff for the EHV Lines for inclusion in computation of POC.	15.10.2015	Transmission Petition
181	098/TT/2013	Apr 26, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for spare ICT at Bhiwadi under Provision of Spare interconnecting transformers.	15.10.2015	Transmission Petition
182	TT/031/2014	Feb 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff of Asset(A)-Two nos of 63 MVAR 400 KV Line Reactor at 400 KV Balia (PG) Sub/ Station (Extn) from DOCO (01.02.2014) to 31.03.2014 under Northern Region System Strengthening Scheme-XXIV (NRSS-XXIV) of Northern Region, for tariff block 2009-14 period in NR.	15.10.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
183	232/TT/2013	Apr 15, 2013	Kerala State Electricity Board Limited KSEB Ltd.	Transmission Tariff in respect of the Inter State Transmission lines owned by KSEB.	13.10.2015	Transmission Petition
184	011/SM/2015	May 25, 2015	Central Electricity Regulatory Commission CERC	Roadmap to operationalise Reserves in the country.	13.10.2015	Suo-Moto Petition
185	MP/073/2014	Apr 17, 2014	Jabalpur transmission company limited JTCL	Petition under Section 61,63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service.	16.10.2015	Misc. Petition
186	MP/210/2014	Aug 14, 2014	AD Hydro Power Limited.	Petition under section 79 (i) of the Electricity Act, 2003 read with regulation 35 of CERC (Open Access in inter-state transmission) Regulations, 2004.	16.10.2015	Misc. Petition
187	202/TT/2013	Sep 4, 2013	Government of Manipur Electricity Department.	Determination of the tariff of the Inter State Transmission Lines connecting two States.	20.10.2015	Transmission Petition
188	TDL/394/2014	Oct 29, 2014	Gita Power & Infrastructure Private Limited.	Application for Trading License	20.10.2015	Trading License
189	210/MP/2015	Jul 30, 2015	Kanti Bejee Utpadan Nigam Limited	Seeking permission for injection of Infirm Power for testing including full load operation of Unit-3 of MTPS stage-II of KBUNL beyond 6 months from initial synchronization.	21.10.2015	Misc. Petition
190	MP/302/2013	Nov 8, 2013	Power System Operation Corporation Ltd POSOCO	Petition in the matter of Endangering the secured grid operation on Southern region (SR) through inadequate/ non-performance of Restricted Governor Mode Operation (RGMO)/ Free Governor Mode Operation (FGMO) with Manual Intervention (MI) and Non-compliance of Regulation 5.2(f), (g), (h), (i) of CERC (Indian Electricity Grid Code) Regulations 2010 read along with 5(2) of CERC (Indian	23.10.2015	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Electricity Grid code) (First Amendment), Regulations 2012 by the Generators in Southern region.		
191	GT/121/2014	Jun 25, 2014	Torrent Power Limited. Torrent Power Limited.	Petition for revision of tariff of UNOSUGEN 382.5 MW Power Plant from COD to 31st March 2014- Truing up of Tariff under Regulation 6 (I) of Tariff Regulation 2009 for Tariff determined in Order dated 6th December 2013 in Petition No 175/GT/2013	30.10.2015	Generation Petition
192	GT/303/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-II (2X500MW) for the period from 16.09.2011 to 31.03.2014.	2.11.2015	Generation Petition
193	GT/304/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-I (2X500MW) for the period from 01.04.2009 to 31.03.2014.	2.11.2015	Generation Petition
194	164/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff from DOCO to 31.03.2014 for Combined Assets for transmission system associated with Augmentation of Transformation capacity (part-I) in Northern and Eastern Region for tariff block 2009-14.	2.11.2015	Transmission Petition
195	MP/074/2014	Apr 17, 2014	Bhusan Power & Steel Limited. Bhusan Power & Steel Limited.	Petition under Sections 79 (i) of the Electricity Act, 2003 read with Regulations 32 of the CERC (Grant of Connectivity, Long- Term Access and Medium term Open access in Inter-State transmission and related matters) Regulations, 2009.	2.11.2015	Misc. Petition
196	SM/017/2014	Dec 22, 2014	Central Electricity Regulatory Commission CERC	Default in payment of Unscheduled Interchanges (UI)/ Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by UPPCL	2.11.2015	Suo-Moto Petition
197	I55/MP/2015	Jun 9, 2015	Power System Operation	Petition on default in payment of Deviation Charges in excess	2.11.2015	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			Corporation Ltd POSOCO	of the drawl by Uttar Pradesh Power Corporaation Limited (UPPCL) and default in opening Letter of Credit towards the non-payment of Deviation (DSM) charges.		
198	TT/497/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff for 1X100MVA, 220/132 KV, 3-phase Spare ICT at Dimapur SS (DOCO:01.04.2013) Asset-I & 1X5MVA, 132/33KV, 1-ph Spare ICT at Ziro SS (DOCO: 01.04.2013)- Asset-II under provision of Spare transformers and Reactor in North-Eastern Region from Actual DOCO to 31.03.2014.	2.11.2015	Transmission Petition
199	TT/140/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 400 KV D/C Kaiga-Sirsi transmission line in SR.	5.11.2015	Transmission Petition
200	TT/123/2014	Jun 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block. for Special Energy Meters in Southern Region.	5.11.2015	Transmission Petition
201	TT/122/2014	Jun 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Combined elements of i) Additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 KV D/C line and ii) 400KV Hiriyur sub-station, including 315 MVA auto transformer & LILO of Davangere-Hoody 400 KV D/C line at Hiriyur with associate bays under System Strengthening Scheme-II in Southern Region.	5.11.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
202	TT/137/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 230 KV Neyveli- Bahoor transmission line in SR.	5.11.2015	Transmission Petition
203	TT/144/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for LILO of one circuit of existing Neyveli-Trichy- 400 KV D/C line at Neyveli TPS-I Expansion switchyard in SR.	6.11.2015	Transmission Petition
204	197/MP/2015	Aug 13, 2015	The Indian Railways Govt. of India (Central Rly)	Petition under Regulation 7 read with Regulation 12 of CERC (Grant of Connectivity, long Term Open Access and Medium Term Open Access in the Inter State Transmission and related matters) Regulation, 2009.	5.11.2015	Misc. Petition
205	TT/138/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined elements of (i) 315 MVA 400/220 KV Auto transformer at Hyderabad and (ii) 50 MVAR Reactor at Cuddapah under CTP augmentation in SR.	6.11.2015	Transmission Petition
206	TT/124/2014	Jun 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined elements 9a) LILO of Nagarjunasagar-Raichur 400 KV Line at Mehboobnagar and (b) LILO of both the Circuits of Nellore- Sriperumbudur 400 KV D/c line at Almathi under System Strengthening Scheme-iv in SR.	6.11.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
207	TT/143/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff Block and (ii) Transmission tariff for 2014-19 tariff block for a) 40% fixed series compensation on Gooty- Neelmangla line-II at Gooty and b) 40% fixed series compensation on Gooty- Neelmangla line-I at Gooty, Kadapa-Nagarjunasagar Circuit-I and Circuit-II at Kadapa under Fixed Series Compensation Package in SR.	6.11.2015	Transmission Petition
208	TT/145/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 315 MVA ICT-III at Nagarjunasagar Sub-station along with associated bays equipments in SR.	9.11.2015	Transmission Petition
209	TT/141/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 400 KV Jeypore-Gazuwaka transmission line along with associated bays and (b) 500 MW HVDC back to back stations at Gazuwaka in SR.	9.11.2015	Transmission Petition
210	041/TT/2013	Feb 8, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Assets: 765 KV, 240 MVAR Switchable Line Reactor under Bus Reactor at Ballia S/s.; AssetsII: 765 KV Line bays at Sasaram S/s (for 765 KV Sasaram-Fatehpur TL under SASAN Project) under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in ER.	9.11.2015	Transmission Petition
211	TT/166/2014	Jul 22, 2014	Powergrid Corporation of	Approval for determination of Truing up Transmission Tariff	9.11.2015	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 block and Transmission Tariff for 2014-19 of (a) 220 KV D/C Kayamkulam-Edamon transmission line; and (b) 220 KV D/C Kayamkulam-Pallom transmission line with associated bays under Kayamkulam transmission System in Southern Region (Notional DOCO: 01.12..1999), for tariff block 2014-19.		Petition
212	004/RP/2015	Feb 25, 2015	Powergrid Corporation of India Limited (PGCIL)	Review of Order dated 26.12.2014 passed by CERC in Petition No 102/TT/2013 for tariff period 2009-14 in respect of Thermal Powertech Corporation India limited.- Nellore Pooling Station TL with associated bay extensions commissioned on 01.09.2013 in SR.	10.11.2015	Review Petition
213	136/SM/2013	Jul 11, 2013	Central Electricity Regulatory Commission CERC	Default in opening of Letter of Credit in accordance with Central Electricity Regulatory Commission (Unscheduled Interchanges and related matters) Regulations, 2009	10.11.2015	Suo-Moto Petition
214	077/GT/2013	Mar 8, 2013	GMR-Kamalanga Energy Limited.	Tariff Kamalanga Thermal Power Plant of GMR- kamalanga Energy Limited.	12.11.2015	Generation Petition
215	MP/402/2014	Oct 29, 2014	Sasan Power Limited.	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during Operating period.	18.11.2015	Misc. Petition
216	TT/299/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff from DOCO to 31.03.2014 for elements under Transmission System associated with Krishnapatnam UMPP- Part-B in Southern and Western Region.	24.11.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
217	TT/291/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff from anticipated DOCO to 31.3.2014 for Line Bays and Reactor at 765/400KV Raichur and Solapur POWERGRID S/S for raichur - Solapur Transmission Line (Ant.DOCCO: 01.02.2014) under Transmission System associated with Synchronous Inter-connection between SR and WR in SR & WR.	24.11.2015	Transmission Petition
218	116/MP/2015	Apr 24, 2015	Power System Operation Corporation Ltd POSOCO	Petition for default in payment of UI charges and Deviation charges in excess of the drawl schedule by Essar Power MP Limited. And default in Opening Letter of Credit towards the non payment of UI and DSM charges.	24.11.2015	Misc. Petition
219	TT/038/2014	Feb 27, 2014	Powergrid Corporation of India Limited	Determination of Transmission Tariff for Assets associated with Transmission System for connectiveity M..B Power (M.P) Limited in Western Region.	24.11.2015	Transmission Petition
220	228/MP/2015	Oct 8, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for Grant of Regulatory approval for execution of Transmission system associated with 750 MW Ultra Mega Solar Power Project in Rewa M.P.	24.11.2015	Misc. Petition
221	219/ADPT/2015	Aug 24, 2015	maheshwaram transmission limited MTL	Application under Sec-63 of E Act, 2003 for Adoption of Transmission charges	24.11.2015	Adoption Petition
222	123/MP/2015	May 7, 2015	Power System Operation Corporation Ltd POSOCO	Petition for default in payment of Unscheduled Interchanges (UI) chaaarges and Deviation charges in excess of the schedule by Vandana Vidyut limited and default in operating Letter of Credit towards the non-payment of UI and DSM charges.	24.11.2015	Misc. Petition
223	MP/023/2014	Feb 18, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition under Regulation 44 Power to relax of the CERC (Terms and Conditions of Tariff) Regulations,2009 and Regulation 24 read with Regulation III of CERC (Conduct of Business)	23.11.2015	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Regulations 1999, for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2009.		
224	TT/197/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV Vindhyachal line at Singrauli along with bays at Singrauli end (realignment of Vindhyachal-Kanpur S/C line at Singrauli and Singraluli-Vindhyahal 2nd 400KV Ckt) and Bus coupler bay at Vindhyachal HVDV under System Strengthening Scheme in Singrauli - Vindhyachal corridor in NR.	26.11.2015	Transmission Petition
225	TT/214/2014	Aug 24, 2014	Powergrid	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400KV Talcher Transmission System in ER.	26.11.2015	Transmission Petition
226	218/TL/2015	Aug 24, 2015	maheshwaram transmission limited (MTL)	Application u/s 14 read with sec-15 (1) of Eact,2003 for grant of Transmission License to Meheshwaramm Transmission Limited	23.11.2015	Trading License
227	008/RP/2015	May 27, 2015	NEEPCO	Review of Order dated 06.04.2015 in Petition no.237/GT/2013 seeking revision of AFC of Assam Gas based Power Plant (291MW) of NEEPCO, Shillong for the period of 01.04.2009 to 31.04.2014	26.11.2015	Review Petition
228	TT/429/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Spare Converter transformer at Rihand DOCO 01.12.2011) for Rihand-Dadri HVDC Bipole Terminal in NR.	26.11.2015	Transmission Petition
229	TT/508/2014	Dec 12, 2014	Powergrid Corporation of India Limited	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission	26.11.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	Tariff for 2014-19 tariff block for LILO of 400 KV Bongaigaon-Malda transmission line at Siliguri and sub-station at Siliguri (New) in ER.		
230	I22/MP/2015	May 6, 2015	bhopal dhule transmission company limited BDTCL	Petition for approval for the statutory frame work for tariff-based competitive bidding for transmission service.	26.11.2015	Misc. Petition
231	TT/172/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission System associated with Loktak HEP in North Eastern Region.	26.11.2015	Transmission Petition
232	TT/367/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Combined elements of (i) LILO of both circuit of 400KV D?C Gazuwaka-Vijayawada line at vemagiri (DOCO:-01.04.2008) and (9ii) Extension of 400/220 KV substation at Vijayawada 9DOCO:-01.04.2008) under System Strengthening-VI of Southern Region Grid in Southern.	26.11.2015	Transmission Petition
233	TT/239/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 50 MVA Auto Transformer At Malda Sub-Station in ER.	26.11.2015	Transmission Petition
234	TT/224/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Rangita transmission System in ER.	26.11.2015	Transmission Petition
235	TT/169/2014	Jul 25, 2014	Powergrid Corporation of India Limited	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and	26.11.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	(ii) transmission tariff for 2014-19 tariff block for transmission System associated with Kopili Hydroelectric Stage-I Extension Project (2X50MW) in NER.		
236	MP/113/2014	Jun 13, 2014	Power System Operation Corporation Ltd POSOCO	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional providing adequate load shedding through automatic under frequency relays (UFRS) in the state system of North eastern Region, Keeping them functional in terms of Regulation 5.2 (n) of the CERC(Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes (SPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 for ensuring security.	27.11.2015	Misc. Petition
237	MP/060/2014	Mar 31, 2014	Kerala State Electricity Board Limited KSEB Ltd.	Petition under section 94(f) of the act read along with part-7(4) of the CERC(IEGC) Regulations, 2010 seeking time extension for implementing Honourable Commissions Order dated 19.12.2013 in Petition No 263/MP/2012 filed by SRLDC before Honourable CERC in the matter of SCADA visibility of AUFR DF/DT protection scheme in kerela system.	27.11.2015	Misc. Petition
238	048/TT/2013.	Jan 7, 2013	Powergrid Corporation of India Limited	Transmission Tariff for Vallur - TPS Melakottaiyur under Supplementary Transmission	27.11.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	system associated with Vallur TPS.		
239	TT/026/2014	Feb 19, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission tariff for 500 MVA, 400/220/33 KV ICT-II along with associated bays at Moga S/s (Anticipated DOCO: 01.03.2014) and 500MVA, 400/220/33KV ICT along with associated bays at Ludhiana S/s (Anticipated DOCO: 01.03.2014) under the Augmentation of Transformation capacity in Northern Region-part-A for Tariff block 2009-14 period Northern Region.	27.11.2015	Transmission Petition
240	148/GT/2015	Jun 1, 2015	NEEPCO	Petition for approval of tariff of tripura Gas based power plant (101 MW)(herein after referred to as the TGBP of the North Eastern Electric Power Corporation Limited(hereinafter referred to as NEEPCO) from the period from COD of its gas Turbine Unit (65.42 MW) up to 31.03.2019.	27.11.2015	Generation Petition
241	TT/369/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined elements of 9a) Neelamangala-Somanahally 400 KV D/C line along with bays (DOCO: 01.01.2007) and (b) Gooty-Raichur 400 KV D/C transmission line with bays (DOCO: 01.05.2007) under system strengthening -II in SR.	30.11.2015	Transmission Petition
242	250/MP/2015	Oct 28, 2015	NTPC Limited	Misc. Petition seeking permission for extension of period to inject infirm power into the grid beyond 21.12.2015 and upto 31.03.2016 w.r.t. Unit-I of Bongaigaon Thermal Power Plant	2.12.2015	Misc. Petition
243	GT/301/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Dadri Gas power Station (829.78 MW) for	7.12.2015	Generation Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				the period from 01.04.2009 to 31.03.2014.		
244	102/TT/2013	May 8, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Thermal Powertech Corporation India Limited-Nellore Pooling Station and other elements.	7.12.2015	Transmission Petition
245	GT/298/2014	Sep 11, 2014	NTPC Limited	Approval of Petition for final truing up of tariff of Rihand Super Thermal Power Station Stage-II, (1000 MW) for the period from 01.04.2009 to 31.03.2014.	7.12.2015	Generation Petition
246	GT/310/2013	Nov 29, 2013	NTPC Limited	Approval of revised tariff of Rihand Super Thermal Power Station, St-II (1000 MW) for the Period from 01.04.2009 to 31.03.2014 after truing up exercise.	7.12.2015	Generation Petition
247	TT/203/2014	Aug 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Kota-Metra transmission line (Ckt-I and II) along with associated bays under system strengthening in South west part of Northern Grid (Part-A) Transmission System (DOCO: 01.02.2009) in NR.	8.12.2015	Transmission Petition
248	TT/368/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Combined elements of (a) 80MVAR bus reactor along with Nellore 400 KV bay extension; 9b) 315 MVA ICT with Cuddapah 400 KV bay extension; 315 MVA ICT with Gooty extension and 11nd 3X167 MVA auto transformer at kolar and switching arrangement for reactor at Somanahalli; 9d) 315 MVA ICT with Gazuwaka sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V	8.12.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				in Southern Region (DOCO: 01.02.2008)		
249	044/TT/2013	Jan 29, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for LILO of 220KV Misa- Kathalguri Transmission Line at Mariani alongwith Switching Station and other assets under Transmission System associated with Pallatana Gas Based Power Project and Bongaion Thermal Power Station.	7.12.2015	Transmission Petition
250	TT/375/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for 400 KV D/C Ramagundam- Bhadrawati (Chandrapur) transmission System in Sourthern and Western region (DOCO 01.01.1991).	8.12.2015	Transmission Petition
251	TT/359/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Combined Elements of a) 220 KV D/C RAPP-B Chittorgarh Transmission Line b) 220KV S/C RAPP-B Udaipur Transmission Line alongwith associated bays at Udaipur end LILO of 220KV D/C RAPP-KOTA Line at RAPP_B including PLCC System C) 220KV S/C RAPP-B_Anta transmission Line with associated Bays at Anta End for transmission System Associated with RAPP-B Project (Notional DOCO 01.08.2000) in NR.	8.12.2015	Transmission Petition
252	TT/173/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of 1st Ckt (Asset-I) and 2nd Ckt (Asset-II) of Patratu-Hatia Chandil 220KV D/C line at Ranchi Sub-Station (Notional DOCO-01.09.2007) associated	4.12.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				with 220KV Interconnection with Jharkhand State Electricity Board (JSEB) system at ranchi Sub-Station in ER.		
253	TT/176/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Hathidah River Crossing Section of 220KV D/C Biharshariff-Begusarai Transmission Line in Eastern Region.	7.12.2015	Transmission Petition
254	TT/182/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Dehri-Karmanasa Transmission System in ER.	4.12.2015	Transmission Petition
255	TT/175/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV S/C Jameshedpur-Rourkela (CKT II) Transmission Line-Along With Associated Bays in ER.	7.12.2015	Transmission Petition
256	TT/198/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of Purnia-Dalkola 132KV S/C Line And Extension At Purnia Sub-Station in ER.	7.12.2015	Transmission Petition
257	TT/199/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Bihar Grid Strengthening Scheme in ER.	7.12.2015	Transmission Petition
258	200/TT/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of 400	7.12.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				KV D/C Bonaigaigaon-Malda Line at Purnea & Sub-station at Purnea (New) Region in ER.		
259	MP/378/2014	Sep 28, 2014	Power Exchange India Limited PXIL	Application in the matter of for permission to introduce two day ahead spot (2D-Spot) and extended evening day ahead spot (eve-DAS) in Power Exchange India Limited.	8.12.2015	Misc. Petition
260	TT/222/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 63 MVAR Line Reactor on 400 KV Kolaghat-rengali Line at Rengali Sub Station in ER.	4.12.2015	Transmission Petition
261	TT/183/2014	Aug 1, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV Biharshariff- sasaram- Saranath Transmission Lines along with bays etc. under eastern-Northern inter-regional HVDC Transmission System in ER.	4.12.2015	Transmission Petition
262	TT/167/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for 400 KV D/C Vijayawada- Nellore Transmission line, 400 KV D/C Nellore- Sriperumbudur line, New 400 KV Switching station at Nellore, extension of Vijayawada and Sriperumbudur sub-station with associated bays under system strengthening scheme in SR.	4.12.2015	Transmission Petition
263	MP/006/2014	Jan 27, 2014	Chattisgarh State Power Distribution Company Limited.	Petition for cancellation of transmission licence dated 09.05.2011 granted by this honourable Commission to M/s Jindal Power Limited Tamnar-PGCIL, Raipur transmission line and 400/220/33KV Jindal Power Limited. Tamnar Switchyard alongwith supporting affidavit.	9.12.2015	Misc. Petition
264	185/MP/2015	Aug 7, 2015	Albina Power Trading Limited	Application for Revocation of the Trading Licence	7.12.2015	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
265	198/MP/2015	Aug 4, 2015	NTPC Limited	Misc Petition Seeking permission for Extension of period to inject infirm power into the grid beyond 31-08-2015 and upto 30-11-2015 w.r.t. Barh Super Thermal Power Station, (Stage-II)	7.12.2015	Misc. Petition
266	TT/537/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the transmission system associated with Auraiya gas Power Project (DOCO 1989-91) in NR.	11.12.2015	Transmission Petition
267	223/MP/2013	Apr 27, 2013	North East Transmission Company Ltd. NETC	Clarification on the Transmission License No. 9/Transmission/CERC dated 16.06.2009 for 400 KV D/C Twin Moose Palatana-Bongaigaon transmission Line granted to NETCL by letter no 16/2009 dated 16.07.2009.	9.12.2015	Misc. Petition
268	235/GT/2013	May 21, 2013	NTPC Limited	Approval of tariff of Tanda Thermal Power Station.	11.12.2015	Generation Petition
269	TT/433/2014	Dec 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 2nd 400 KV D/C Kahalgaon- Biharsharif transmission Line in ER.	11.12.2015	Transmission Petition
270	TT/364/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 400KV D/C Dhauliganga HEP-Bareilly (UPPCL) Transmission Line along with associated bays at bareilly (UPPCL) (DOCO: 01.08.2005) in NR.	11.12.2015	Transmission Petition
271	560/TT/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Kahalgaon Stage-II, Phase-I Transmission system in Eastern,	14.12.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Northern Region & inter-regional link between Northern & Western Region.		
272	215/TT/2013	Aug 22, 2013	Power transmission Corporation of Uttarakhand.	Determination of tariff of Inter State transmission lines connecting two States.	11.12.2015	Transmission Petition
273	216/TT/2013	Sep 5, 2013	Assam Electricity Grid Corporation Limited.	Determination of tariff of the Inter State Transmission Lines connecting two States.	11.12.2015	Transmission Petition
274	SM/008/2014	Jun 20, 2014	Central Electricity Regulatory Commission CERC	Non-Compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r) 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (g) (iv) and 4.6.3 of the Central Electricity regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.	14.12.2015	Suo-Moto Petition
275	TT/509/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 500 MW HVDC back to back station at Gazuwaka (Asset-I), Vijayawada- Gajuwaka 400 KV D/C Line & 50% FSC jeypore-GaZuwaka 400 KV D/C T/L at Jeypore (Asset-Ii) and (a) 40% FSC on Rengali-Indravati 400 KV S/C T/L & (b) 40% FSC on Meramundali-jeypore 400KV S/C T/L at Jeypore (Asset-III) under Augmentation of capacity of Gazuwaka HVDC back to back project (500MW) in Southern Region and ER.	17.12.2015	Transmission Petition
276	033/TT/2013	Jan 30, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Sasan UMPP TS(Group I) in Northern Region for tariff block 2009-14 period.	15.12.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
277	009/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission System associated with 400 KV Central Transmission Project-I (DOCO 01.04.1992) in SR.	17.12.2015	Transmission Petition
278	248/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff of 765 KV, 3X110 MVAR Bus Reactor along with associated bays at sasaram S/s (DOCO: 01.03.2013) under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14.	18.12.2015	Transmission Petition
279	TT/241/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff from 01.04.2014 to 31.03.2019 for 125 MVAR Bus reactor at Gorakhpur Extn. under Immediate Evacuation System Associated with Barh-II TPS (1320MW) in NR.	18.12.2015	Transmission Petition
280	135/TT/2012	May 25, 2012	Jindal Power Limited.	Approval of Annual Fixed Cost and tariff for the licensed transmission business for the financial Year 2011-12, 2012-13 and 2013-14.	18.12.2015	Transmission Petition
281	TT/446/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Stage-I Combined Assets (Notional DOCO: 01.10.2013): consisting of 9a) 400 KV Meerut-mandola Ckt-I along with associated bays at Meerut and mandola Substation (DOCO: 01.10.2013) 9b) 400 KV Meerut-Mandola Ckt-II along with associated bays at Meerut and Mandola	17.12.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Sub-stations (DOCO:01.4.2003) (c) ICT_II along with associated bays at meerut Sub-station (DOCO: 01.04.2003),(d) ICT_III along with associated bays Meerut sub-station (DOCO: 01.07.2003) and Stage-II Combined Assets (Notional DOCO: 01.02.2007): consisting of (e) ICT-I along with associated bays at Meerut Sub-station (DOCO: 01.08.2005),9f) 800 KV Tehri- meerut Ckt_ I along with associated bays (DOCO: 01.04.2006),(g) 800KV Tehri-Meerut Ckt-II and 400 KV S/C meerut-Muzaffarpur transmission line (DOCO: 01.06.2006) and (h) ICT at Muzaffarnagar along with on No 400KV and on No 220KV bay(D		
282	243/GT/2013	Jul 9, 2013	NTPC Limited	Approval of tariff of Talcher Super Thermal Power Station Stage-I.	21.12.2015	Generation Petition
283	TT/106/2014	Jun 2, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff of Asset 1: 400 KV D/C (Quad) ranchi (New)-Ranchi(old)I CKT I Transmission line and associated 400KV line bays at Ranchi (New) S/S & Ranchi (old) Sub-station (DOCO: 01.02.2014), Asset 2: 765/415 KV, 3X500 MVA ICT-II at Ranchi alongwith associated bays at 765KV Ranchi (New) SS (DOCO: 01.02.2014) under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via in Western region for tariff block 2009-14 period.	21.12.2015	Transmission Petition
284	047/TT/2013	Jan 22, 2013	Powergrid Corporation of India Limited	Transmission tariff for Spare Transformer at Madurai SS and Spare reactor at Gooty SS	21.12.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	under Provision of Spare ICTs and Reactors for SR.		
285	GT/315/2014	Sep 20, 2014	NTPC Limited	Petition for final truing up of tariff of Singrauli STPS, (2000 MW) for the period from 01.04.2009 to 31.03.2014.	21.12.2015	Generation Petition
286	282/MP/2015	Dec 22, 2015	DB POWER LIMITED DB POWER LIMITED	Seeking permission for injection of infirm power for testing including full load testing of DB Power Chhattisgarh Plant-Unit-2 (600 MW), beyond six months from initial synchronization	21.12.2015	Misc. Petition
287	TT/485/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for combined asset of System Strengthening Scheme for Eastern Region (ERSS) (Formerly part of Tala Supplementary Scheme) in ER.	22.12.2015	Transmission Petition
288	TT/507/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400KV S/C Meeramundali-Jeypore Transmission line along with extension of Meramundali and Jeypore Sub-station in ER (DOCO:01.06.2014)	22.12.2015	Transmission Petition
289	203/TT/2013	Sep 2, 2013	Orissa Power Transmission Corporation Limited (OPTCL) Janapath, Bhubaneswar.	Inclusion of Transmission assets in computation of POC charges.	23.12.2015	Transmission Petition
290	25/RP/2015	Nov 17, 2015	NHPC LTD	Review Petition for review of Tariff order dated 26.05.2015 in Petition No. 91/Tt/2012 of PGCIL	29.12.2015	Review Petition
291	GT/132/2014	Jul 3, 2014	NTPC Sail Power Company Private Limited.	Petition for approval of tariff of Bhilai Expansion Power Plant (2x250MW) from 21.10.2009 to 31.03.2014 after the truing up exercise.	29.12.2015	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
292	220/GT/2013	Apr 22, 2013	NTPC SAIL Power Company Private Limited	Revision of tariff of Bhilai Expansion Power Plant.	29.12.2015	Generation Petition
293	TT/027/2014	Feb 19, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of transmission Tariff from DOCO to 31.3.2014 for A) LILO of N sagar-Gooty 400KV S/c line at Kurnool (New) substation, (B) Kurnool (New)-Kurnool (APTRANSCO) 400KV D/C quad line, Establishment of new 765/400KV substation at Kurnool with 2X1500 MVA transformers (D) Extension of Kurnool (APTRANSCO) substation and (E) 1X240 MVAR bus reactor at Kurnool (new) substation under Transmission system associated with Krishnapatnam part CI in SR for tariff block 2009-14.	30.12.2015	Transmission Petition
294	TT/390/2014	Oct 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Integration of Sikiim transmission system with Eastern Region by LILO of Siliguri-Gangtok section of 132 KV Rangit-Siliguri transmission line at Melli in Eastern Region.	30.12.2015	Transmission Petition
295	TT/488/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for (a) 400 KV Ramagundam- Hyderabad D/C transmission line;(b) 400KV S/C Gooty-Neelmangala transmission line; (c) 400 KV Hyderabad- Kurnool-Gooty transmission line and (d) 400KV S/C Khammam- Nagarjunasagar transmission line along with associated bays and equipment (Notional DOCO 01.05.2005) under Ramagundum Stage-III Transmission System in SR.	30.12.2015	Transmission Petition
296	TT/216/2014	Aug 24, 2014	Powergrid Corporation of	Approval for determination of (i) Truing up transmission tariff	30.12.2015	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Neelamangala-Mysore 400KV D/C transmission Line along with 2X315MVA, 400/220KV ICTs at Mysore Substation (01.05.2006) in SR.		Petition
297	038/TT/2015	Jan 29, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Transmission System associated with TALA HEP East- North Interconnection and Northern Region transmission System, an inter-regional asset between Northern Region (Notion DOCO 01.10.2007) and Eastern Region (Notional DOCO 01.06.2007).	30.12.2015	Transmission Petition
298	078/TT/2015	Feb 18, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of tariff at Gorakhpur Ext and (B) 80 MVAR line reactor of Barh-II (charged and bus reactor) at Gorakhpur Extn under BARH-TPS-II in NR.	30.12.2015	Transmission Petition
299	118/MP/2015	Apr 27, 2015	Sasan Power Limited.	petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.	30.12.2015	Misc. Petition
300	TT/405/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff from DOCO to 31.3.2019 for Vijayawada-Nellore 400 KV D/C line along with the extension of 400/220 KV substation at Vijayawada & Nellore AP and 1X63 MVAR line reactor at both ends of each circuit of Vijayawada-	30.12.2015	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Nellore 400 KV D/C line under Transmission system associated with System strengthening-XVIII in southern regional grid for tariff block 2014-19.		
301	161/TT/2015	Jun 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for approval for determination of transmission Tariff from DOCO to 31.3.2019 for (A) Kurnool-Raichur 2nd 765KV S/C line (B) Extension of Kurnool 765/400 KV Substation (C) Extension of raichur 765/400 KV substation under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh for tariff block 2014-19 period in SR.	30.12.2015	Transmission Petition
302	TT/513/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Singrauli transmission System (DOCO 1982 to 1986) in NR.	31.12.2015	Transmission Petition
303	298/MP/2015	Sep 30, 2015	Solar Energy Corporation of India Solar Energy Corporation of India	Application for upgradation of Inter-State Trading License from Category-III to Category-II	30.12.2015	Misc. Petition
304	TT/357/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for combined assets of (1) Extension of 400/220 KV Kolhapur (MSEB) substation (DOCO: 01.12.2006) (2) 220KV D/C VAPI-MAGARWADA transmission Line along with associated bays (DOCO: 01.05.2008) (3)220KV D/C VAPI- KHARDPADA Transmission Line along with associated bays (DOCO: 01.07.2008) under WRSS-III Transmission System in WR.	30.12.2015	Transmission Petition
305	TT/407/2014	Oct 29, 2014	Powergrid Corporation of	Approval for determination of (i) Truing up Transmission tariff	30.12.2015	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 tariff block (ii) Transmission tariff for 2014-19 tariff block for Madurai-trivandrum 400KV D/C Transmission System in SR.		Petition
306	TT/535/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400 KV Kahalgaon Transmission System in Eastern region.	30.12.2015	Transmission Petition
307	TT/424/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for assets under Kakrapar Transmission System in WR.	30.12.2015	Transmission Petition
308	TT/486/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for LILO of one circuit of 132 KV D/C Siliguri-Rangit Line at Gangtok in ER.(DOCO: 01.10.2005)	30.12.2015	Transmission Petition
309	TT/435/2014	Dec 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block (ii) Transmission tariff for Combined elements of (i) Tala-Siliguri transmission system (DOCO: 01.10.2005 and (ii) remaing part of Tala-Siliguri transmission system (DOCO: 01.05.2006) in ER.	30.12.2015	Transmission Petition
310	TT/443/2014	Dec 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of Kolaghat-rengali 400KV S/C line at Baripada and establishment of new 400/220/132KV Sub-station at Baripada in ER.	30.12.2015	Transmission Petition
311	074/TT/2015	Mar 4, 2015	Powergrid Corporation of	Approval for determination of transmission tariff of (I) truing	30.12.2015	Transmission

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	up transmission tariff 2009-14 transmission tariff 2014-19 period for up-gradation of transfer capacity of Talcher-Kolar Bi-pole in Southern Region.		Petition
312	22/RP/2015	Jul 22, 2014	Power Transmission Corporation of Uttarakhand Limited Power Transmission Corporation of Uttarakhand Limited	Review Petition in the matter of Non-compliance of Commission directions and the provisions of the Electricity Act, 2003 and CERC(Indian Grid Code Regulations 2010	30.12.2015	Review Petition
313	TT/034/2014	Feb 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff for Assets I: Balance Portion of 400 KV D/C Jamshedpur- Baripada Transmission Line and associated bays at Jamshedpur (DOCO:01.10.2013), Asset II: 02 nos 400KV Bays at Durgapur S/s (DOCO:01.10.2013), AssetsII: 02 nos 400KV Bays at Durgapur S/s (DOCO: 01.02.2014) under ERSS-I in ER for tariff block 2009-14 period.	31.12.2015	Transmission Petition
314	TT/101/2014	May 27, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2014 for 3X110 MVAR Line reactor for 400KV D/C Wardha- Aurangabad TL Ckt#1&2 charged as Bus reactor 1&2 at 400/220KV Aurangabad S/S under Mundra UMPP in WR.	31.12.2015	Transmission Petition
315	SM/005/2014	May 1, 2014	Central Electricity Regulatory Commission CERC	Non Compliance of Regulation 5.4.2 (d) of the CERC (Indian Electricity Grid Code) Regulations, 2010.	31.12.2015	Suo-Moto Petition
316	TT/307/2013	Nov 21, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for (1) 765/400 KV 3*500MVA ICT-2 at Raighar PS (Near Tamnar) alongwith with associated bays, (2) 765/400 KV 3*500 MVA ICT-3 at Raighar PS (Near Tamnar) alongwith with	31.12.2015	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				associated bays and (3) 765 KV S/C Champa Pooling Station-Dharamjaygarh S/S T/L & Bays at Dharmjaygarh S/S only under Establishment of Pooling station at Champa & Raigarh (near Tamnar) for IPP Generation Projects in Chhatisgarh (Set B/WR-IPPB) in Western Region for tariff block 2009-14 period.		
317	TT/531/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of transmission tariff of Shifting of 50MVAR Line Reactor from Rengali to Baripada end under Transmission System Associated with Teesta (Stage0V) HEPin ER for 2009-14 and 2014-19.	31.12.2015	Transmission Petition
318	TT/192/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of Transmission tariff for 3*80 MVAR, 765KV Line Reactor along with associated bays at Gwalior S/S only (to be used as Bus Reactor under interim contingency scheme, till readiness of 765 S/C Gwalior-Jaipur Transmission Line) (DOCO: 01.03.2014) associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project (under interim /contingency arrangement for power evacuation) in Western region for tariff block 2009-14 period.	31.12.2015	Transmission Petition
319	358/TT/2014	Feb 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 400KV S/C Vindhyachal-Korba Ckt-II Transmission line along with associated bay equipment at Vindhyachal and Korba (DOCO: 01.06.2007) under Korba-Vindhychal Transmission System in Western region.	31.12.2015	Transmission Petition
320	040/GT/2015	Jan 29, 2015	NEEPCO NEEPCO	Approval of tariff of Ranganadi Hydro Electric Plant (3X135 MW) of North Eastern Electric Power Corporation Limited.	Disposed of vide order dated 5.1.2016.	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				(NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.	Corrigendum issued vide order dated 7.3.2016.	
321	MP/420/2014	Nov 23, 2014	Power System Operation Corporation Ltd POSOCO	Endangering grid security due to Non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC Order dated 22.02.2014, Non-availability of LVRT protection, Non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations 2010 (IEGC) 6.5.23(I), lack of necessary demand estimation as per IEGC regulation 5.3 and not providing real-time SCDA data to LDC.	5.1.2016	Misc. Petition
322	GT/232/2014	Aug 24, 2014	NHPC LTD	Approval of Tariff Petition for truing up AFC for the period 2009-14 & tariff petition for 2014-19 in respect of rangita Power Station.	6.1.2016	Generation Petition
323	TT/556/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for combined assets of Ckt-I (Asset-I), Ck-II (Asset-II) of 400 KV D/C Teesta 9Stage-V Siliguri transmission line; and 315 MVA, 400/220 KV ICT-II at Baripada sub-station along with associated bays (asset-III) of transmission system under Teesta (stage-V) HEP in Eastern Region.	7.1.2016	Transmission Petition
324	TT/371/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and 9ii) Transmission tariff for 2014-19 tariff block for Asset-I 40% FSC Compensation package for 400 KV D/C Khandwa-Seoni Transmission Line at Khandwa station (DOCO: 01.04.2008)	7.1.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Asset-IA 400 KV D/C Sipat-Raipur Transmission Line along with Substation bays at Raipur and Sipat (DOCO: 01.08.2008) Asset-II: 315 MVA 400/220KV ICT with associated 220KV bays associated with Itarsi (PG)-Itarsi (MPPTCL) Ckt-II and 220KV bays associated with Itarsi (PG)-Bhopal(MPPTCL) Ckt-II(DOCO: 01.05.2008) under WRSS_I Transmission System in Western Region.		
325	TT/499/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for a) Combined elements of Talcher and Kolar (HVDC portion) (Notional DOCO: 01.03.2003) b) Combined elements of Talcher and Kolar (AC Portion) (Notional DOCO: 01.06.2003) under Transmission System associated with Talcher-II Project in SR.	7.1.2016	Transmission Petition
326	TT/205/2014	Aug 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block Asset-I: (a) 50MVAR Reactor at Narendra S/s, (b) Narendra-Davanagere 400KV D/C TL and 50MVAR Bus Reactor at Mysore,(c) LILO of Kolar-Sriperambudur 400KV S/C line along with one 50MVAR reactor at Kalivanthapattu, Asset-II:(d) 2nd 315MVA Auto Transformer at Hiriur S/S, Asset-III: (e) 1st 315MVA Auto Transformer at Kalivanthapattu S/s and (f) 2nd 315MVA Auto Transformer at Kalivanthapattu S/s Along with associated bays and Equipments under transmission System associated with Kaiga-3 & 4 (2X235MW) Project in SR.	8.1.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
327	TT/212/2014	Aug 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Combined elements of Kaiga- Narendra 400KV D/C Transmission Line (DOCO: 01.11.2005), 400/220KV Substation at Narendra with one 315MVA ICT (DOCO: 01.11.2005) and 2nd 315MVA ICT at Narendra S/s (DOCO: 01.09.2006) under Kaiga-Narendra Transmission System in SR.	8.1.2016	Transmission Petition
328	TT/102/2014	May 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for LILO of existing Kolar- Sriperumbudur 400 KV S/C line at Thiruvalem along with the associated bays under System Strengthening-XIX in Southern Region in SR for tariff block 2014-19.	8.1.2016	Transmission Petition
329	TT/213/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for farakka-Malda transmission Link and Additional 315 MVA Transformer at Malda in ER.	8.1.2016	Transmission Petition
330	TT/215/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400KV D/C Talcher- Meramundali Transmission Line in ER.	22.12.2016	Transmission Petition
331	TT/555/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for assets under Korba Transmission System in WR.	8.1.2016	Transmission Petition
332	060/TT/2015	Feb 10, 2015	Powergrid Corporation of India Limited	Approval for determination of transmission tariff of (I) truing up transmission tariff 2009-14	8.1.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	transmission tariff 2014-19 tariff block and for Chukha transmission System in ER.		
333	TT/223/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400/220 KV 315 MVA Transformer at Jeypore along with associated Bays in ER.	8.1.2016	Transmission Petition
334	TT/397/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Vindhychal Stage-I Additional System in WR.	11.1.2016	Transmission Petition
335	TT/366/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for (i) 400KV D/C Dulhasti-Kishenpur transmission Line with associated bays (Asset-i), (ii) 400KV Kishenpur-Wagoora transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations under Dulhasti Combined Transmission System(Asset-II) in Northern Region.	11.1.2016	Transmission Petition
336	173/TT/2015	Jul 2, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for (I) truing up Transmission tariff for 2009-14 tariff block and (II) Transmission tariff for 2014-19 tariff for 2014-19 tariff block for combined asset of (i) 1X500 MW HVDC back to back station at Sasaram (DOCO 01.12.2002 and 9ii) Associated AC Switchyard at Sasaram & Allahabad and auxiliary system including 400KV Sarnath Allahabad line with associated bays etc (DOCO 01.12.2002) under Eastern Northern Inter regional HVDC Transmission System in Eastern Region.	11.1.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
337	TT/356/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 400 KV D/C Bina- Nagda Transmission line alongwith associated bay equipment at Nagda and Bina Substation (DOCO:01.11.2007) under transmission System associated with 400 KV Bina-Nagda D/C Line in WR.	11.1.2016	Transmission Petition
338	TT/363/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Kishenpur Moga transmission System in Northern Region.	11.1.2016	Transmission Petition
339	TT/275/2014	Sep 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined elements of Asset-1: 315 MVA ICT-IV alongwith associated bays at Moga sub station (DOCO-01.07.2007) and asset-2: ICT-II along with associated bays and 02 Nos. PSEB feeder bays at Amritsar sub-station and 400 KV bus reactor bay 02 Nos PSEB line bays at Moga sub-station (DOCO-01.03.2008) under Augmentation of transformation capacity at Amritsar and Moga sub-station in NR.	11.1.2016	Transmission Petition
340	TT/493/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Ramagundam-Hyderabad 400 KV S/C line-2 (Asset-I) DOCO:01.08.1997) and Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) (Asset-II) (DOCO: 01.10.1997) in Southern Region and Western Region.	11.1.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
341	TT/388/2014	Oct 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for assets under Vindhyachal Stage-III Transmission System in WR.	12.1.2016	Transmission Petition
342	046/GT/2015	Jan 29, 2015	NEEPCO	Approval of tariff of Kopili Hydro Electric plant (4X50MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.	13.1.2016	Generation Petition
343	043/GT/2015	Jan 29, 2015	NEEPCO	Approval of tariff of Doyang Hydro Electric Power plant (75 MW) of North Eastern Electric Power Corporation Limited (NEEPCO) Shillong for the period 01.04.2014 to 31.03.2019.	Disposed of vide order dated 13.1.2016. Corrigendum issued vide order dated 7.3.2016.	Generation Petition
344	042/GT/2015	Jan 29, 2015	NEEPCO	Approval of tariff of Khandong Hydro Electric Plant (2X25MW) of North Eastern Electric power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.	13.1.2016	Generation Petition
345	204/TT/2013	Sep 6, 2013	Meghalaya Power Transmission Corporation Limited.	Determination of the tariff of the Inter State Transmission Lines connecting two States of Meghalaya and Assam.	14.1.2016	Transmission Petition
346	181/TT/2013	Sep 25, 2013	Powergrid Corporation of India Limited (PGCIL)	Determination of Fees and Charges for Fibre Optic Communication System in Lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links in Southern Region for the period 2009-14 block.	15.1.2016	Transmission Petition
347	TT/297/2013	Nov 6, 2013	Parbati Koldam Transmission Company Limited PKTCL	Transmission Tariff from DOCO to 31.03.2014 for section of 400 KV (Quad) S/C Parbati -Koldam Transmission Line(CKT-II) starting from LILO point of Parbati-III HEP to LILO Point of Parbati Pooling Station	15.1.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				(DOCO-01.08.2013) under Northern Region for tariff block 2009-14 period.		
348	202/TDL/2015	Jul 23, 2015	Phillip Commodities Pvt Ltd	Application for Inter-State trading License (Cat-IV)	21.1.2016	Trading License
349	009/RP/2015	Jun 2, 2015	Neyveli Lignite Corporation limited.	Review of order dated 07.05.2015 of CERC in Petition NO 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.	21.1.2016	Review Petition
350	TT/037/2014	Feb 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of transmission Tariff from DOCO to 31.3.2014 for (A) Kurnool-Raichur 2nd 765 KV S/C line and extension of Kurnool 765 KV/400 KV & Raichur 765/400 KV Substation, (B) 1500MVA, 765/400 KV ICT#2 and 240 MVAR reactor along with the associated bays at 765/400 KV Nellore PS, (C) 1500 MVA, 765/400 KV ICT#3 and 240 MVAR bus reactor along with the associated bays at 765/400 KV Nellore PS under Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region for tariff block 2009-14.	22.1.2016	Transmission Petition
351	TT/365/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for WRSS-IV Transmission Scheme in Western Region.	22.1.2016	Transmission Petition
352	GT/272/2014	Sep 10, 2014	NTPC Limited	Petition for determination of revision of tariff of Kahalgaon Super Thermal Power Station, Station, Stage - II, (3x500 MW) for the period 01.04.2009 to 31.03.2014.	22.1.2016	Generation Petition
353	206/GT/2013	Oct 29, 2013	NTPC Limited	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.	22.1.2016	Generation Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
354	TT/425/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for assets under Kawas Transmission System in WR.	25.1.2016	Transmission Petition
355	TT/430/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 220KV D/C Anta transmission System (DOCO 1989 to 1991) in NR.	25.1.2016	Transmission Petition
356	TT/538/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400KV Jeypore-Talcher Transmission System in ER.	25.1.2016	Transmission Petition
357	170/MP/2013	Sep 6, 2013	Jhajjar Power Limited.	Disputes pertaining to the Composite scheme of supply for power to Uttar Haryana & Dakshin Haryana Bijli Vitran Nigam Limited.	25.1.2016	Misc. Petition
358	TT/240/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission system associated with Doyang HEP in North eastern region.	28.1.2016	Transmission Petition
359	TT/442/2014	Dec 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 2nd 315 (3X105) MVA, 400/220 KV Transformer at Indravati (OHPC) Switchyard in ER.	28.1.2016	Transmission Petition
360	284/Adop/2015	Nov 26, 2015	Chhattisgarh-WR Transmission Limited	application under section 63 of E. Act, 2003 for adoption of Transmission Charges with respect of the Transmission System being established by Chhattisgarh-WR Transmission Limited	28.1.2016	Adoption Petition
361	133/TT/2015	May 8, 2015	Powergrid Corporation of	Petition for determination of (i) Truing up Transmission tariff	28.1.2016	Transmission

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 tariff block and 9ii) Transmission tariff for 2014-19 tariff block for Rihand transmission System (DOCO 01.04.1992) in NR.		Petition
362	TT/247/2014	Aug 26, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 132 KV S/c Ranganadi-Ziro (DOCO: 01.04.20004) in NR for tariff block 2014-19.	28.1.2016	Transmission Petition
363	131/TT/2015	May 7, 2015	Power Grid Transmission Corporation of India Limited.	Petition for revision of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for 1X80MVAR, 420KV, 3-Phase Bus Reactor at 400KV Balipara Sub-station along with associated bay under Transmission System associated with North East/ northern Western interconnector-I and transmission system of Kameng HEP in North Eastern Region.	28.1.2016	Transmission Petition
364	225/TT/2013	Feb 20, 2013	Karnataka Power Trnsmision Limited.	Tariff for Transmission Lines Connecting between Karnataka and other neighboring states (Natural Inter State Transmission Lines)	28.1.2016	Transmission Petition
365	TT/428/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for combined assets of (i) 220 KV S/C Unchahar - raibareilly transmission line along with associated bays at Raibareilly, LILO of 220KV D/C Unchahar-Lucknow transmission line at Raibareilly and 100 MVA, 220/132 KV ICT-III at Raibareilly Sub-station along with associated bays under Unchahar-III Transmission System (Notional DOCO: 01.11.2007 in Northern region.	28.1.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
366	TT/360/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Special Energy Meters In NR.	28.1.2016	Transmission Petition
367	TT/432/2014	Dec 8, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Combined Assets of (a) 220 KV D/C Unchahar-kanpur transmission line-I with associated bays (DOCO 01.06.1999) (b) 220KV D/C Unchahar-Kanpur transmission line-II with associated bays (DOCO 01.01.2000) and (c) LILO of one ckt of 220 KV D/C Panki-Manipuri line-II (DOCO 01.12.2000) of transmission system associated with Unchahar Stage-II (Notional date of DOCO as 01.12.2000) in Northern Region.	28.1.2016	Transmission Petition
368	286/Adop/2015	Nov 26, 2015	Sipat Transmission Limited	application under section 63 of E. Act, 2003 for adoption of Transmission Charges with respect of the Transmission System being established by the Sipat Transmission Limited for which transmission charges are determinend through transparent process of bidding in accordance with the guidelines issued by the Central Government	28.1.2016	Adoption Petition
369	TT/552/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for assets under Sipat-I Transmission System in WR.	28.1.2016	Transmission Petition
370	TT/361/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Combined assets of Northern Region System Strengthening Scheme in NR.	29.1.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
371	TT/303/2013	Nov 20, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff from anticipated-DOCO to 31.3.2014 for (1) 765/400KV, 1500 MVA ICT-I along with associated bays at Jabalpur Pooling S/S (New) (Ant.DOCO-01.12.2013) and (2) 400 KV D?C (Quad) Jabalpur Pooling S/S (New)-Jabalpur (Existing) S/S T/L along with associated bays (Ant. DOCO-01.12.2013) under Transmission System for Phase-I Generation projects in Orissa-part B in Western Region for tariff block 2009-14 period.	29.1.2016	Transmission Petition
372	TT/380/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for transmission System associated with Kathalguri Gas Based Combined Cycle Project in North Eastern Region for the period from 01.04.2014 to 31.03.2019.	29.1.2016	Transmission Petition
373	MP/440/2014	Nov 18, 2014	Essar Power Gujrat Limited.	Petition for adjudication of dispute between Essar Power Gujrat Limited and Power grid Corporation of India Limited in relation to illegal threat of encashment of the bank guarantee furnished in relation to connectivity granted to the Petitioner.	29.1.2016	Misc. Petition
374	TT/481/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Vindhychal Stage-I Transmission System in WR.	29.1.2016	Transmission Petition
375	TT/395/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Special Protection Scheme for Rihand-Dadri HVDC Bi-pole and Gorakhpur-Muzzafarpur 400 KV line in Northern Region.	29.1.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
376	TT/389/2014	Oct 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for combined Assets of 400KV D/C Ranchi-Sipat Transmission Line with associated bays at Ranchi and Sipat S/s and S/s and 40% FSC on 400KV Ranchi-Sipat Line at Ranchi S/s (Notional DOCO: 01.03.2009) under Kahalgaon-II Phase-II Transmission System in WR.	29.1.2016	
377	285/Adop/2015	Nov 26, 2015	Raipur-Rajnandgaon-Warora Transmission Limited Raipur-Rajnandgaon-Warora Transmission Limited	application under section 63 of E. Act, 2003 for adoption of Transmission Charges with respect of the Transmission System being established by Raipur -Rajnandgaon- Warora Transmission Limited for which transmission charges are determined through transparent process of bidding in accordance with the guidelines issued by the Central Government	29.1.2016	Adoption Petition
378	TT/204/2014	Aug 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission System associated with NLC Stage-I in SR.	29.1.2016	Transmission Petition
379	SM/007/2014	May 1, 2014	Central Electricity Regulatory Commission CERC	Non Compliance of Commissions direction dated 26.09.2012 in Petition No 168/MP/2011.	29.1.2016	Suo-Moto Petition
380	TT/276/2014	Sep 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for associated transmission System of Kopil - Khandong (Additional transmission Gohpur - Itanagar) in North Eastern Region, for tariff block 2014 -19.	29.1.2016	Transmission Petition
381	561/TT/2014	Dec 31, 2014	Powergrid Corporation of	Petition for determination of Truing up Transmission Tariff	29.1.2016	Transmission

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined assets of transmission system associated with Rihand Stage-II in Northern Region.		Petition
382	TT/431/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 400 KV S/C Kankroli - jodhpur transmission Line alongwith associated bays (DOCO 01.08.2010) under System Strengthening Scheme in South-Western part of Northern Grid (Part-B).	29.1.2016	Transmission Petition
383	093/MP/2015	Mar 17, 2015	Waste Management Association Waste Management Association	Petition for the fixation of the norms for determination of generic tariff for electricity generation from rankine Cycle Combustion Based power plants utilizing MSW that shall be considered to include Municipal Solid Waste (MSW) and its derivatives, including refusal Derived Fuel (RDF) as fuel.	Feb 2, 2016	Misc. Petition
384	079/MP/2013	Apr 26, 2013	GMR Kamalanga Energy Limited.	Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.	3.2.2016	Misc. Petition
385	013/RC/2013	Feb 7, 2013	Parbati Koldam Transmission Company Limited PKTCL	Regulatory Compliance application seeking clarification/ Modification of the Order dated 11.10.2012 passed by the Honourable CERC along with supporting affidavit.	4.2.2016	Regulatory Compliance
386	156/GT/2013	Sep 9, 2013	NHPC LTD NHPC	Approval of Generation Tariff of URI-II HE Project	4.2.2016	Generation Petition
387	036/TT/2013	Jan 7, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Northern Region System Strengthening Scheme (NRSSS) -XX.	4.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
388	SM/016/2014	Nov 19, 2014	Central Electricity Regulatory Commission CERC	Non compliance of directions and the provisions of the Grid Code and CEA Grid standards Regulations by the Chairman Jharkhand State Electricity Board and Officers in charge, SLDC Jharkhand.	4.2.2016	Suo-Moto Petition
389	201/TT/2013	Sep 2, 2013	Tripura State Electricity Corporation Limited.	Determination of the tariff of the Non Inter State Transmission Lines connecting two States.	5.2.2016	Transmission Petition
390	035/MP/2014	Feb 24, 2014	Power System Operation Corporation Ltd POSOCO	Petition regarding the notice of demand served on the Company under Section 156 of the I.T Act, 1961 received from the Deputy Commissioner of I.T, New delhi, under regulation 21 of the CERC (Power System Development Fund) Regulation 2010 for removal of difficulties and under Regulation 14 of the CERC (Measures to relieve Congestion in real time operations) Regulations 2009, Regulations, 2009, Regulation 12 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009 and under Part 7 regulation 4 of CERC (Indian Electricity Grid Code) Regulations 2010 power to relax.	4.2.2016	Misc. Petition
391	MP/015/2014	Feb 3, 2014	North Eastern Electric Power Corporation Limited. North Eastern Electric Power Corporation Limited.	Proof of service of Petition for relaxation of Heat Rate Norms of Assam Gas Based Power Station (AGBP) and Agartala Gas Turbine Power Station (AGTP) of NEEPCO as per provisions of regulation 44 (Power to relax) of the Central Electricity Regulatory Commission (terms and conditions of Tariff) Regulations, 2009.	5.2.2016	Misc. Petition
392	198/GT/2013	Nov 7, 2013	NTPC Tamil Nadu Energy Company Limited NTECL	Approval of tariff of Vallur Thermal Power Project of Unit-I to 31.03.2014.	8.2.2016	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
393	TT/292/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of 125 MVAR 400 KV Bus Reactor alongwith asociated bays at Patna S/S under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region for CERC tariff block 2009-14 period.	8.2.2016	Transmission Petition
394	TT/028/2014	Feb 19, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of transmission Tariff for Loop-out of 220KV Jalandhar - hamirpur line at Hamirpur (To be used as LILO of 1st Ckt. Of 220KV Hamirpur-Jalandhar T/L (DOCO: 01.01.2014) under the Strengthening Scheme in Northern region for the tariff block 2009-14 period in NR.	8.2.2016	Transmission Petition
395	GT/260/2014	Aug 26, 2014	Kanti Bijli Utpadan Nigam Limited.	Petition for determination of tariff of Muzaffarpur Thermal power Station Stage-I (2X110MW) for the period from 01.11.2012 to 31.03.2014.	9.2.2016	Generation Petition
396	I01/TT/2015	Apr 9, 2015	Power Grid Transmission Corporation of India Limited.	Approval of Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Combined assets for Transmission System associated with NRSS-V in NR consisting of Asset-I: LILO of 400 KV Hissar-Bassi transmission line at Bhiwadi along with associated bays (DOCO 01.04.2009), Asset-II: 400 KV D/C Agra-Bhiwadi transmission line along with associated bays (DOCO 01.09.2009), Asset-III: 400 KV D/C Bhiwadi-Moga transmission line along with associated bays at MOga & Bhiwadi end including of 02 nos. 63 MVAR line reactor at Moga end (DOCO 01.04.2010) & Asset-IV: 80 MVAR Bus Reactor at Bhiwadi Substation (DOCO 01.01.2011)	9.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
397	299/ADOP/2015	Dec 7, 2015	Vemagiri-II Transmission Limited	application for adoption of transmission charges under section 63 of the Electricity Act, 2003 for Vemagiri II Transmission Limited (a 100% wholly owned subsidiary Power Grid Corporation of India Limited	9.2.2016	Adoption Petition
398	MP/381/2014	Sep 28, 2014	NTPC Limited	Petition for adjudication of disputes in regard to matter connected with applicability of Generic Tariff for 5 MW Solar Project of NTPC Limited. At Garacharama in South Andaman District, Andaman and Nicobar Island.	9.2.2016	Misc. Petition
399	035/TT/2015	Jan 29, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Ramagundam STPP including at Khammam in Southern Region (DOCO 01.04.1992)	9.2.2016	Transmission Petition
400	207/GT/2013	Oct 23, 2013	Kanti Bijlee Utpadan Nigam Limited	For approval of tariff of Muzaffarpur thermal Power Station, Stage-I (2X110 MW)	9.2.2016	Generation Petition
401	237/TDL/2015	Sep 29, 2015	ReNew Solar Energy Private Limited RSEPL	Application for Grant of Inter-State Trading License in Category-IV	11.2.2016	Trading License
402	500/TT/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the Combined Asset A: i) 400 KV D/C Agra-Basi Transmission Line with associated bays, (ii) 3x105MVA 400/220/33 KV ICT-III along with associated bays at Wagoora Sub-station and (iii) 220 KV Zainkot III & IV bays at Wagoora Sub-station (Notional DOCO: 01.04.2008), Asset B: 40% KV D/C line at Mainpuri (DOCO 01.05.2011) under Transmission System associated with Northern Region System Strengthening Scheme-II in NR.	11.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
403	TT/149/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for ICTs at Kishenpur under Dulhasti Transmission System in NR.	15.2.2016	Transmission Petition
404	GT/459/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Assam Gas Power plant (291) MW of NEEPCO, Shillong.	15.2.2016	Generation Petition
405	TT/196/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Chamera Stage-I transmission System in Northern Region.	15.2.2016	Transmission Petition
406	TT/168/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Stage-I of 400 KV Thyristor controlled series compensation project (FACT Device) on Kanpur-Ballabgarh 400 KV S/C line at Ballabgarh in NR.	15.2.2016	Transmission Petition
407	TT/529/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the combined Assets of i) 160MVA, 220/132KV, 3-Phase Auto Transformer at Kopili (DOCO-01.02.2010), ii) 132KV S/C Kopili-Khandong Transmission Line alongwith associated bays (DOCO-01.11.2010), iii) 100MVA, 220/132KV, 3-Phase Auto Transformer and associated	15.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				bays at Dimapur Sub-Station (DOCO-01.01.2011) and iv) LLO of 132KV Dimapur-Kohima transmission Line (DOCO-01.04.2011), the combined Assets DOCO being 01.04.2011 under Missing Link transmission System in NER.		
408	TT/147/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV S/C Chamera-I Kishenpur Transmission System in NR.	15.2.2016	Transmission Petition
409	TT/045/2014	Feb 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 765 KV D/C Champa Pooling Station-Raipur Pooling Station Transmission Line with associated bays at Raipur PS under Establishment of Pooling stations at Champa & Raigarh (near Tamnar(for IPP Generation Projects in Chhattisgarh (Set B/WRI-IPPB) in Western Region for tariff block 2009-14 period.	15.2.2016	Transmission Petition
410	TT/148/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Salal-II Transmission System associated with NR.	15.2.2016	Transmission Petition
411	TT/480/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for Nellore-Gooty 400KV D/C (quad) line with associated bay extension at Nellore & Gooty Substation under Transmission System associated with SRSS XVIII-A (Formerly KUMPP Part A) (DOCO 01.04.2013).	15.2.2016	Transmission Petition
412	TT/189/2014	Aug 7, 2014	Powergrid Corporation of India Limited	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and	15.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	(ii) transmission tariff for 2014-19 tariff block for 315 MVA, 440/220KV ICT-IV at Ballabgarh Sub-Station with associated bay equipments in NR.Petition		
413	281/TT/2013	Oct 9, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff from DOCO to 31.03.2014 Augmentation of Hosur S/S by 1X315 MVA 400/220 kV transformer and associated bays (Ant. DOCO :01.2.2014) under System Strengthening-XIV in SR.	15.2.2016	Transmission Petition
414	058/TT/2013	Feb 8, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Extension of 400/220 KV Ballabgarh S/S under 765 KV system for Central Part of Northern Grid Part-III.	15.2.2016	Transmission Petition
415	TT/495/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400 KV Meerut-Kaithal TL along with associated Bays under Northern Region System Strengthening scheme-XI.	15.2.2016	Transmission Petition
416	286/TT/2013	Oct 30, 2013	Uttar pradesh Power Transmission Corporation Limited.	Determination of tariff for the Natural Inter-State EHV Lines belonging to the Petitioner, for inclusion of II Assets in computation of point of connection, transmission charges and losses.	15.2.2016	Transmission Petition
417	059/MP/2015	Mar 4, 2015	NTPC Limited	Petition seeking inprinciple approval for considering the expenditure incurred through the Indian Railways for timely completion of rail connectivity and or capacity augmentation of rail infrastructure required for transportation of coal (as per Railway Board Policy dated 10.12.2012) in the capital cost of power projects for the purpose of tariff.	15.2.2016	Misc. Petition
418	TT/414/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for	15.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				2014-19 tariff block for LILO of Alamathy-Sriperumbudur 400KV D/C line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC-TNEB JV TPS (DOCO 01.08.2011.)		
419	TT/195/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Series capacitors on circuit I and II of 220KV D/C Kishenpur-Pampore transmission line at Kishenpur sub-station in Northern region.	15.2.2016	Transmission Petition
420	TT/278/2014	Sep 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block (ii) Transmission tariff for 2014-19 tariff block for combined assets i.e. Asset - I (132kV T/L S/C Nirjuli Dikrong T/L) and Asset - II (400 kV Ranganadi-Balipara T/L along with associated bays) for Transmission system associated with Ranganadi HEP (DOCO: Asset-I: 01.10.2001 & Asset-II: 01.03.2003) in North Eastern Region for the period from 01.04.2014 to 31.03.2019.	15.2.2016	Transmission Petition
421	TT/554/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for (i) 400 KV, 125 MVAR Bus Reactor with associated bays at Abdullapur & (ii) 400 KV D/C Abdullapur-Sonepat T/L along with 400 KV associated bays at Abdullapur and Sonepat Sub-station under System Strengthening in Northern Region Grid for Karcham Wangtoo HEP in Northern Region-II.	15.2.2016	Transmission Petition
422	041/GT/2015	Jan 29, 2015	NEEPCO NEEPCO	Approval of tariff of Assam Gas based Power Plant (291MW) of North Eastern Electric Power	15.2.2016	Generation Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Corporation Limited (NEEPCO), Shilong for the period 01.4.2014 to 31.03.2019.		
423	TT/150/2014	Jul 17, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of 400 KV S/C Chamera-I Kishenpur transmission line at Chamera II under transmission system associated with Chamera HEP Stage-II Transmission System in NR.	16.2.2016	Transmission Petition
424	245/TT/2013	Aug 26, 2013	Chhatisgarh State Power Distribution Co. Limited.	Transmission Tariff for EHV Lines belonging to the Petitioner, for inclusion of these Assets in computation of point of Connection, Transmission Charges and Losses under CERC (Sharing of Inter-State transmission Charges and Losses), regulations, 2010, namely; (I) Kotmikala-Amarkantak-1220 KV Line, (ii) Kotmikala-Amarkantak-2220KV Line, (iii) Raighar-Budhipadar, 220 KV Line. (iv) Korba-Budhipadar, 220 KV Line.	16.2.2016	Transmission Petition
425	MP/187/2014	Aug 4, 2014	Tata Power Trading company Limited.	Petition for seeking the indulgence of the Honourable Central Commission for passing appropriate Orders/Directions to enable the Petitioner to import power from the hydro generation project being developed by Dagachhu hydro Power Corporation, in Bhutan.	16.2.2016	Misc. Petition
426	TT/170/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 132 KV S/C Mau-Balia Transmission System in NR.	16.2.2016	Transmission Petition
427	120/TT/2015	Apr 27, 2015	Powergrid Corporation of India Limited	Petition for revision of transmission tariff for 2009-14 period & determination of	16.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			(PGCIL)	transmission tariff for 2014-19 period for Thermal Powertech Corporation India Limited Switchyard to Nellore Pooling Station 400KV D/C (quad) Line along with associated bay extensions at nellore pooling Station under Transmission System for connectivity of Thermal powertech Corporation India Limited.		
428	TT/447/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Spare Converter Transformer for Vizag back to back HVDC terminal (DOCO: 01.01.2012) in SR.	16.2.2016	Transmission Petition
429	TT/527/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-1: LILLO of Patiala-Hissar Line at Kaithal S/s along with associated bays. Asset-2:- 400KV D/C Patiala-ludhiana Line along with associated bays at Patiala and Ludhiana line along with associated bays at patiala and ludhiana S/s for transmission System associated with Rampur HEP.	17.2.2016	Transmission Petition
430	TT/503/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400/220KV, 1*315MVA Auto Transformer (ICT-III), at 400/220KV Substation at vapi (DOCO 01.03.2013) under Installation of 1X315 MVA 400/220 KV Transformer at Vapi (POWERGRID) Substation in WR.	17.2.2016	Transmission Petition
431	TT/544/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for Asset-I: 400 KV D/C	17.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Gorakhpur-Lucknow transmission line along with its associated bays DOCO 01.11.2010) & Asset011:30% FSC on 400KV d/C Gorakhpur-Lucknow Transmission line at Lucknow along with bays (DOCO: 01.04.2011) under Northern Region System Strengthening Scheme-X.		
432	TT/528/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400 KV S/C Chamera II pooling Station Transmission Line, 400/220KV GIS Pooling Station at Rajera with 400/220KV 315 MVA ICT_I and ICT)II under Chamerall System and 400KV S/C Chamera II Pooling Station Transmission Line, 400/220 KV GIS Pooling Station at Rajera with 80 MVAR Bus Reactor at Pooling Point under Chamera II System.	17.2.2016	Transmission Petition
433	217/TT/2015	Sep 8, 2015	Powergrid Corporation of India Limited (PGCIL)	(i) Petition for Truing up transmission tariff for 2009-2014 tariff block and (ii) Transmission tariff for 2014-2019 tariff block for 3- Phase Bus Reactor at 400Kv Bongaigaon sub station under Transmission system associated with North East. Northern Western Interconnector-I and Transmission system of Kameng HEP in NER	18.2.2016	Transmission Petition
434	TT/492/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Hassan- Mysore 400KV D/C Transmission Line and extension of 400/220KV Hassan & Mysore Substation (DOCO:01.07.2011) under System Strengthening-IX in SR	18.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
435	TT/494/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined Asset (i) 220 KV D/C Faridabad-Samaypur transmission line with associated bays; and (ii) 220 KV D/C Faridabad-Palla transmission line with associated bays under Transmission System associated with Faridabad gas based Combined Cycle Power Project in Northern region.	18.2.2016	Transmission Petition
436	057/TT/2015	Feb 10, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff of (I) truing up transmission tariff 2009-14 under Transmission System Associated with NRSS-XIII.	18.2.2016	Transmission Petition
437	TT/444/2014	Dec 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of Vemagiri -Gajuwaka 400KV D/C Line at SIMHADRI-II TPS under Transmission System Associated with SIMHADRI-II Generation projects in SR (DOCO 01.08.2011)	18.2.2016	Transmission Petition
438	200/TT/2015	Aug 4, 2015	Powergrid	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation -6 of CERC (Term and Conditions of Tariff) Regulation 2014 for determination of (i) Truning up Transmission tariff for 2009-2014 Tariff block and (ii) Transmission Tariff for 2014-2019 Tariff Block.	19.2.2016	Transmission Petition
439	TT/489/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for 125 MVAR Bus Reactor at Roorkee S/S under	19.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Northern Region System Strengthening Scheme XXI (NRSS-XXI) (DOCO 01.2.2013)		
440	MP/033/2014	Feb 24, 2014	Tata Power Delhi Distribution Limited.	Disputes arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the CERC (Terms and Conditions of Tariff) Regulations 2009.	19.2.2016	Misc. Petition
441	TT/559/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-1-765 KV S/C Moga-Bhiwani Transmission Line (DOCO: 01.06.2012) Aset-2: 765 KV Jattikalan-Bhiwani Transmission (DOCO: 01.10.2012) Line associated with 765 KV System for central part of NR Part-I.	19.2.2016	Transmission Petition
442	GT/226/2014	Aug 24, 2014	NHPC LTD NHPC	Petition for revision of tariff of Tanakpur Power Station for the period 01.04.2009 to 31.3.2014 and tariff petition of Tanakpur Power station for the period 01.04.2014 to 31.03.2019.	19.2.2016	Generation Petition
443	212/MP/2015	Jul 30, 2015	Greenko Energies Pvt Ltd	Application for enhancement of Power trading license to category-III	19.2.2016	Misc. Petition
444	MP/462/2014	Nov 21, 2014	NTPC-SAIL Power Company Limited	Application for clarification of the Honourable Commission Order dated 01.10.2014 re. Petition No. MP/053/2012.	19.2.2016	Misc. Petition
445	153/MP/2015	Jun 8, 2015	Sasan power Limited.	Application for computation of compensation for change in Law events during Operating period with supporting affidavit.	19.2.2016	Misc. Petition
446	102/TT/2015	Apr 9, 2015	Power Grid Transmission Corporation of India Limited.	Approval of Truing up transmission tariff for 2009-14 tariff block and(ii) transmission tariff for 2014-19 tariff block for (i) Asset I-400 KV, 125 MVAR Bus reactor along with associated bays at patna Sub-station (ii) AssetII: 400 KV, 125 MVAR Bus reactor along	20.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				with associated bays at Ranchi under ERSS-IV in ER.		
447	024/TT/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Trued up Fees and Charges for 2009-14 and Fees and Charges for the period 2014-19 block Asset-I: 400KV D/C Neemrana-Sikar T/L along with its associated bays (DOCO: 01.02.2012) under NRSS-XVII.	22.2.2016	Transmission Petition
448	247/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of Assets (07 Nos) under transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in ER for tariff block 2009-14.	22.2.2016	Transmission Petition
449	TT/539/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission System associated with NLC Stage-II in SR.	22.2.2016	Transmission Petition
450	022/TT/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of Transmission tariff under System Strengthening in Wardha- Aurangabad Corridor for IPP projects in Chattisgarh (IPP-G) in WR.	22.2.2016	Transmission Petition
451	086/TT/2015	Mar 16, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff of (1) truing up transmission tariff 2009-14 transmission tariff 2014-19 tariff block for Installation of 400/220KV, 1*315MVA Transformer at Mapusa (ICT-III) sub-station along with 2 nos. 220 KV line bays (DOCO 01.11.2013) under Augmentation of transformer and Bays in WR.	22.2.2016	Transmission Petition
452	TT/512/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 220/132 KV 100MVA ICT and associated bays at Raebareli (DOCO 01.10.2011) under	22.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Augmntation of 220/132 KV Transformation Capacity at Raebareli (Power Grid) by IX100MVA Transformer in NR.		
453	045/GT/2015	Jan 29, 2015	NEEPCO	Approval of tariff of Kopili Stage II Hydro Electric Plant (IX25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019	22.2.2016	Generation Petition
454	TT/479/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff of Tanakpur transmission System (DOCO 05.03.1992) in Northern region for tariff block 2014-19 period in NR.	22.2.2016	Transmission Petition
455	TT/490/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-I: 315 MVA ICT_III at Ludhiana S/s associated with Northern Region System Strengthening Scheme-VII & Asset-2:- 4th 400/220KV, 315x 04 MVA ICT at Wagoora S/s associated with Northern region System Strengthening Scheme-VII under Northern Region System Strengthening Scheme-VII.	22.2.2016	Transmission Petition
456	TT/406/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up Transmission tariff for 2009-14 tariff block (ii) Transmission tariff for 2014-19 tariff block for 400KV D/C Korba-Raipur Transmission Line (DOCO:01.07.2011) under Korba-III Transmission System in WR.	22.2.2016	Transmission Petition
457	114/TT/2015	May 7, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of (i) truing uo Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for transmission assets(Group-I) associated with 765 KV system for central part of Northern grid part-II, in NR.	22.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
458	TT/396/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for assets under WRSS-X Transmission System in WR.	23.2.2016	Transmission Petition
459	TT/417/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for (A) LILO of 400 KV Ssimhapuri and Meenakshi-Nellore D/C Quad line (B) associated bays and common systems at Nellore Pooling station for ISGS projects in Krishnapatnam area of Andhra pradesh in Southern region (DOCO 01.04.2013)	23.2.2016	Transmission Petition
460	TT/549/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for Transmission Assets under System Strengthening -VII in SR Grid in Southern Region.	23.2.2016	Transmission Petition
461	TT/557/2014	Dec 26, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined Element-I (i) 400KV D/C RAPP-Kankroli transmission line along with associated bays (ii) 50MVAR Bus reactor along with associated bays at Kankroli Sub- station and (iii) 400 KV S/C RAPP_Kota line along with 80 MVAR Bus Reactor and Combined Element-2 (i)400/220KV 315 MVA ICT-II along with associated bays & two no 220KV line bays at kankroil Sub-station (ii) 400/220 KV 315 MVA ICT-I along with associated bays & 2 no 220 KV line bays at kankroli Sub-station and (iii) 400/220 KV 315 MVA ICT-I and ICT-II at Kota Substation and ICT-III at Kankroli Sub-station along with	23.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				associated bays at Kota and Kankroli Sub-stations under Transmission System associated with RAPP 5 & 6 (Notional DOCO 01.04.2009) in Northern Region.		
462	018/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 220 KV D/C TL from GIS Pooling Station Chamba-Chamera-III HEP (Asset-I) under Transmission System associated with Chamera-III HEP in NR.	23.2.2016	Transmission Petition
463	GT/453/2014	Dec 14, 2014	North Eastern Electric Power Corporation Limited.	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Agartala Gas Turbine Power Plant (84 MW) of NEEPCO, Shillong.	23.2.2016	Generation Petition
464	044/GT/2015	Jan 29, 2015	NEEPCO	Approval of tariff of Agartala Gas Turbine Power plant (84MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong for the period 01.04.2014 to 31.03.2019.	23.2.2016	Generation Petition
465	073/TT/2015	Feb 18, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff of (1) truing up transmission tariff 2009-14 transmission tariff 2014-19 tariff block under Northern Region System Strengthening Scheme-XXII in Northern Region.	23.2.2016	Transmission Petition
466	GT/230/2014	Aug 24, 2014	NHPC LTD	Tariff Petition for truing up of AFC for the period 2009-14 & tariff petition for 2014-19 in respect of Dhauliganga Power Station.	Disposed of vide order dated 24.2.2016. Fair corrigendum order issued as on 26.4.2016	Generation Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
467	147/TT/2015	Jun 2, 2015	Power Grid Transmission Corporation of India Limited.	Petition for revision of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for LILO of existing Bangalore-Salem 400KV S/C Line at Hosur under System Strengthening- XVIII in Southern Regional Grid.	24.2.2016	Transmission Petition
468	100/TT/2015	Apr 9, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block, for combined assets of transmission system associated with North West Corridor Strengthening Scheme (Effective DOCO 01.05.2009) in both Western and Northern region consisting of: Asset: 765 KV Gwalior-Agra Transmission Line Circuit-II along with 400KV bays at Agra Gwalior Sub-Stations (DOCO 01.04.2009) and , Asset-2: 400KV D/C Zerda-kankroli Line along with associated bays (DOCO 01.05.2009).	24.2.2016	Transmission Petition
469	TT/400/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the asset 125 MVAR Bus Reactor at 400/220 KV Rajgarh Substation along with associated Bays at Rajgarh Substation (DOCO 01.06.2012) under Installation of 125 MVAR Bus Reactor at 400 KV Rajgarh Substation in WR.	24.2.2016	Transmission Petition
470	297/TT/2015	Nov 30, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval under Regulation 86 of CERC (C&B) Regulation 1999 and CERC(Terms and Conditions of Tariff) Regulation 2009 and CERC Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up transmission tariff for 2009-2014 tariff block and (ii)	24.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Transmission tariff for 2014-2019 tariff block for (i) Asset-A Lilo (ii) Asset B koderma (iii) Asset C Maithon		
471	TT/484/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for tariff block for transmission System associated with immediate Evacuation System for Nabinagar TPS in ER.	25.2.2016	Transmission Petition
472	010/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission Assets under Northern Region System Strengthening Scheme-VI in NR.	25.2.2016	Transmission Petition
473	032/TT/2013	Jan 22, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.	Feb 26, 2016	Transmission Petition
474	063/TT/2015	Feb 10, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff of (I) truing up transmission tariff 2009-14 transmission tariff 2014-19 tariff block for Combined Assets for Transmission System Associated with NRSS-XV.	25.2.2016	Transmission Petition
475	TT/450/2014	Dec 1, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff from DOCO to 31.03.2019 for Asset I : 3x80 MVAR Switchable line reactor for 765KV S/C Gaya-balia Transmission line at gaya Substation, Asset II: 3X80MVAR Switchable line reactor for 765 KV S/C ranchi-Dharamjaygarh Transmission Line along with associated bays at Ranchi Substation as bus reactor and Asset III: 3x80MVAR Switchable line reactor for 765 KV S/C gaya-Varabnasi transmission Line along with associated bays at gaya Substation as Bus Reactourunder Transmission	26.2.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				System for Phase I Generation Projects in jharkhand and West Bengal Part A2.		
476	191/TT/2015	Jul 30, 2015	Powergrid Corporation of India Limited (PGCIL)	Truing up transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-2019 tariff block for Asset-I at Mandola(DOCO 01.11.2010) Asset-II at Ludhiana(DOCO 1.12.2011)	26.2.2016	Transmission Petition
477	004/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for (A) 15.5 Km Loop in portion of both Ckts of 400 KV D/C Bareilly-Lucknow T/L to provide arrangement for evacuating Rosa Power out of LILO of both circuits & (B) 315 MVA 400/220 KV ICT at Bhiwadi under NRTSS in NR.	26.2.2016	Transmission Petition
478	TT/426/2014	Nov 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for assets under Vindhyaachal Stage-II Transmission System in WR.	26.2.2016	Transmission Petition
479	003/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission System associated with Koldam Hydro-Electric Project in NR.	25.2.2016	Transmission Petition
480	TT/565/2014	Dec 31, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for (a) Asset-I:- LILO of Nalagarh-Kaithal Line at Patiala along with associated bays, (b) Asset:-2 400/220 KV 500 MVA ICT-III at Patiala Sub-Station, (c) Asset-3:- 400 KV 125 MVAR Bus Reactor at Patiala Sub-station along with associated bays at Patiala Sub-station & (d)	29.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Asset-4:- 400/220 KV 500 MVA ICT-III at Malerkotla Sub-Station under Northern Region System Strengthening Scheme-XIV (NRSS-XIV).		
481	TT/502/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-I 400 KV D/C Mauda-Wardha line (Ckt-i) along with bay at Wardha (DOCO-01.04.2012) and Asset-II: 400KV D/C Mauda-Wardha line (Ckt-II) along with bays at Wardha (DOCO-01.06.2012) under Mauda transmission System in WR.	29.2.2016	Transmission Petition
482	225/TT/2015	Sep 29, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval under Regulation -86 of CERC(Conduct of Business) Regulation 1999 and Regulation-6 of CERC(T and C of Tariff) Regulations 2009 and 2014 for determination of - Truing up transmission Tariff for 2009-2014 and Transmission Tariff for 2014-2019 tariff block for Assets under Sipat-II in Western Region	29.2.2016	Transmission Petition
483	TT/504/2014	Dec 13, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission Assets under System Strengthening-X in Southern Regional Grid in SR.	29.2.2016	Transmission Petition
484	TT/511/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 2nd Spare Converter Transformer at Kolar (DOCO: 01.06.2011) and talcher (DOCO:01.10.2011) HVDC Terminal (One each at Kolar & Talcher) In Southern region.	29.2.2016	Transmission Petition
485	TT/530/2014	Dec 15, 2014	Powergrid Corporation of	Petition for transmission tariff from DOCO to 31.03.2019 for	29.2.2016	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	Asset: 220 KV D/C Rangpo-New Melli Line and associated bays at rangpo and New Melli; alongwith one no 220 KV Bus Coupler Bay each at Rangpo and New Melli; Asset II: 1 no 31.5 MVAR Bus Reactor (ist) at New Melli and associated bay; Asset III: 1 no 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay; Asset IV: 63MVAR Line Reactor of Ckt-I of 400KV D/C Patna-Kishenganj line at patna Substation as Bus reactor: Asset V: 63MVAR Line Reactor of Ckt-II of 400KV D/C Patna-Kishenganj line at patna Substation as Bus reactor under Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR part-B in ER.		Petition
486	TT/505/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined Asset of Transmission System associated with Northern Region Bus Reactor Scheme in NR Asset I: Extension of 400/220KV jlandhar (POWERGRID) sub-station-I no 400KV, 125MVAR Bus -Reactor, Asset2: Extension of 400/220KV Amritsar (POWERGRID) Sub-station 400KV, 125 MVAR Bus-reactor, Asset 3: Extension of 400/220KV Hissar (POWER GRID) sub-station 400 KV, 125 MVAR Bus-reactor & Asset 4: Extension of 400/220KV Nalagarh (POWERGRID) sub-station 400KV, 125MVAR Bus Reactor.	29.2.2016	Transmission Petition
487	TT/181/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for ASSET-I: Combined Stage-I assets	29.2.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				consisting of a) 220KV Allahbad-rewa Road D/C Transmission line CKt-I b) 220KV Allahbad-rewa Road D/C transmission line Ckt-II C0 LILO of 220 KV Modipuram- nara Transmission line d) LILO of 220KV Modipuram-Simbholi transmission line and e) 220KV Allahbad-Phupur S/C transmission line with Notional DOCO: 01.06.2014 and ASSET-II: Stage-II asset consisting of f0 220KV S/C Meerut-Shatabdinagar transmission line (DOCO: 01.01.2006) under Transmission system associated with 220KV System Strengthening Scheme in UP, in NR.		
488	TT/245/2014	Aug 24, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for (A) Nellore Pooling Station and Kurnool Substation and (B) 240 MVAR 765 KV line reactor at nellore end of one circuit and at Kurnool end of both circuits of Nellore-kurnool 765 KV line under Common System associated with ISGS projects in Krishnapatnam area of AP for tariff block 2014-19.	29.2.2016	Transmission Petition
489	TT/096/2014	May 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2014 for 240 MVAR, 765KV Line reactor for 765KV S/C Solapur-Pune TL charged as Bus reactor at Solapur SS under Transmission System associated with Krishnapatnam UMPP-Part-B in Western Region.	29.2.2016	Transmission Petition
490	288/TL/2015	Nov 26, 2015	Chhattisgarh-WR Transmission Limited	Application under section 14 of the E. Act, 2003 read with CERC(Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulation, 2009 with respect to Grant of	29.2.2016	Trading License



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Transmission Licence to Chhattisgarh - WR Transmission Limited.		
491	TT/546/2014	Dec 26, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for Asset-I: LILO of 400KV Rishikesh-Muzaffarnagar transmission line at Roorkee alongwith associated bays at Roorkee Sub-station (DOCO 01.04.2009), Asset-II: 315 MVA 400/220 KV ICT-I along with asociated bays at Roorkee Sub-station (DOCO01.04.2009) and Asset-III: 315 MVA 400/220 KV ICT_II along with associated bays at Roorkee Substation (DOCO 01.04.2010) associated with System Strengthening Scheme in Roorkee in NR.	29.2.2016	Transmission Petition
492	287/TL/2015	Nov 26, 2015	Raipur-Rajnandgaon-Warora Transmission Limited	Aplication under section 14 of the E. Act, 2003 read with CERC(Procedure, Terms and Conditions for Grant of Transmission Licence and other realted matters) Regulation, 2009 with respect to Grant of Transmission Licence to Raipur-rajnandgaon-Warora Transmission Limited	29.2.2016	Trading License
493	160/MP/2013	Aug 29, 2013	Aravali Power Company Limited	Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.	29.2.2016	Misc. Petition
494	241/TT/2013	Jul 9, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for 220 KV D/C Vapi-Khadoli Transmission line.	29.2.2016	Transmission Petition
495	110/TT/2013	May 13, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 400/220KV 500MVA ICT-II alongwith associated 400/220KV bays at Jind S/s and other assets under NRSS.	29.2.2016	Transmission Petition
496	20/MP/2016	Feb 11, 2016	Lanco Kondapalli Power Limited	Petition under the provsions of Sections 79,r/w 8.7)b) and other applicable provsions of CERC	29.2.2016	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				(Grant of Connectivity) Long Term Access and Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 as amended r/w Regulation 111 and 116 of the CERC (C&B) Regulation 1999.		
497	001/SM/2016	Feb 24, 2016	Central Electricity Regulatory Commission CERC	Determination of mark up for delivery of Regulation Up Services, under CERC(Ancillary Services Operations) Regulations, 2015.	29.2.2016	Suo-Moto Petition
498	002/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for 400/220KV ICT-II along with associated bays at 400/220KV Fatehabad sub-station under Northern Region System Strengthening Scheme-III.	29.2.2016	Transmission Petition
499	116/GT/2013	Apr 1, 2013	THDC India Limited THDCIL	Approval of Generation Tariff of Koteswar Hydroelectric project	7.3.2016	Generation Petition
500	081/MP/2013	Apr 26, 2013	GMR Kamalanga Energy Limited.	Compensation due to Change in Law impacting revenues and costs during the Operating Period.	7.3.2016	Misc. Petition
501	TT/551/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission Assets under System Strengthening-XI in Southern Regional Grid in SR.	7.3.2016	Transmission Petition
502	049/GT/2015	Feb 17, 2015	THDC India Limited THDCIL	Petition for determination of tariff of koteswar HEP (400 MW) for the period 2011-14 (Truing up)	7.3.2016	Generation Petition
503	034/TT/2013	Jan 11, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for D/C KisenpurWagoora T/L alongwith bays at New Wanpoh and other elements in NRSS-XVI.	9.3.2016	Transmission Petition
504	289/TL/2015	Nov 26, 2015	Sipat	Aplication under section 14 of	7.3.2016	Trading



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			Transmission Limited	the E. Act, 2003 read with CERC(Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulation, 2009 with respect to Grant of Transmission Licence to Sipat Transmission Limited.		License
505	029/RC/2015	Sep 24, 2015	Himachal Baspa Power Company Limited	Regulatory Compliance Application seeking substitution of Jaiprakash Power Ventures Limited with Himachal Baspa Power Co. Ltd.	9.3.2016	Regulatory Compliance
506	MP/013/2014	Feb 3, 2014	North Eastern Electric Power Corporation limited.	Proof of service of petition for allowing recovery of energy Charge shortfall during the period of 2009-14 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Pant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).	8.3.2016	Misc. Petition
507	007/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for associated bays of 400KV & 220KV (DOCO: 01.12.2011) under WRSS IX Scheme in WR.	11.3.2016	Transmission Petition
508	TT/391/2014	Oct 9, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 315 MVA, 400/220KV ICT II at Misa Sub Station alongwith associated bays (DOCO:01.07.2012) under North East-Northern/ Western Interconnected-I and Transmission system of Kameng HEP in North Eastern Region	11.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				for the period from 01.04. 2014 to 31.03.2019.		
509	18/RP/2015	Jul 24, 2015	Neyveli Lignite Corporation limited	Seeking Review of the Order dated 10th July, 2015 passed by Commission Petition No.197/GT/2013	14.3.2016	Review Petition
510	001/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission System associated with SEWA-II HEP (Combined elements) in Northern Region.	14.3.2016	Transmission Petition
511	TT/179/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400/220 KV Bhiwadi S/S along with LILO of Ballabgarh- Bassi 400KV S/C line and ICT-I and ICT-II at Bhiwadi Transmission System in NR.	14.3.2016	Transmission Petition
512	TT/301/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 1) 400KV 125 MVAR Bus Reactor at 765KV Indore S/S along with associated bays (DOCO: 1.10.2013) 2) 400KV 125MVAR Bus Reactor-I and Bus Reactor-II at 765KV Gwalior S/S along with associated bays (DOCO: 1.10.2013) 3)765KV D/C Jabalpur Pooling Station-Bina Ckt-I with 240MVAR Switchable Line reactors and associated bays (Ant. DOCO: 1.01.2014) 4) 765KV D/C Jabalpur Pooling station-Bina Ckt-II with 240 MVAR Switchable Line Reactors and associated bays (Ant. DOCO:1.03.2014) under Transmission System for Phase-I Generation Projects in Orissa Part-C in Western Region for 2009-14.	14.3.2016	Transmission Petition
513	TT/177/2014	Jul 25, 2014	Powergrid Corporation of	Approval for determination of (i) Truing up transmission tariff	14.3.2016	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 220 KV Jandhar- Hamirpur D/C transmission line along with associated bays in NR.		Petition
514	MP/311/2014	Nov 18, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.	14.3.2016	Misc. Petition
515	GT/518/2014	Dec 10, 2014	Udupi Power Corporation Limited	Approval for revision of tariff of Udupi Thermal Power Station, from 11.11.2010 to 31.03.2014 after the truing up exercise.	14.3.2016	Generation Petition
516	TT/174/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Agra (Power Grid)- Agra (UPPCL) 400 KV D/C Interconnection in NR.	14.3.2016	Transmission Petition
517	TT/193/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO of S/C Singrauli- Kanpur line-I, 400KV Substation at Allahabad and LILO of Singrauli-Kanpur line-II including ICT-I and ICT-II at Allahabad with associated bays in northern Region.	14.3.2016	Transmission Petition
518	TT/522/2014	Dec 14, 2014	Power System Operation Corporation Ltd POSOCO	Truing up application under Regulation 5 of CERC (fees & charges of RLDC and other related matters) regulations 2009 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for WRLDC Charges for the control period 01.04.2009 to 31.03.2014.	14.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
519	TT/478/2014	Dec 14, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 for 80 MVAR Bus reactor at Kaithal Sub-station under Northern region system strengthening scheme-XIX of NR.	14.3.2016	Transmission Petition
520	TT/501/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the asst IX125 MVAR Bus Reactor at Khandwa along with associated bays (DOCO: 01.10.2010) and IX125 MVAR Bus Reactor at Dehgaon along with associated bays (DOCO: 01.11.2010) under WRSS VII transmission Scheme in WR.	14.3.2016	Transmission Petition
521	279/RC/2015	Sep 30, 2015	Power Exchange India Limited PXIL	Petition for directions to State Load Despatch Centre to issue Exchange Neutral No Objection Certificate/Prior Standing Clearance in accordance with Regulation 8(2) of CERC(Open Access in Inter-State transmission) Regulations, 2008	10.3.2016	Regulatory Compliance
522	TT/194/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for LILO od 220 KV S/C Panki-Naubasta transmission line at Kanpur in Northern Region.	14.3.2016	Transmission Petition
523	MP/005/2014	Jan 17, 2014	Electric Department Govt of Goa	Petition under Section 79(l) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and lossess) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	14.3.2016	Misc. Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
524	TT/524/2014	Dec 17, 2014	Power System Operation Corporation Ltd POSOCO	Truing up application under regulation 5 of CERC (fees & Charges of RLDC & other related matters) Regulation 2009 for NLDC Charges for the control period 01.04.2009 to 31.03.2014.	14.3.2016	Transmission Petition
525	TT/097/2014	May 23, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination Tariff from DOCO to 31.03.2014 for 3X110 MVAR Line reactor for 765KV D/C Raipur PS-Wardha Line I Ckt#2 to be charged as Bus reactor at Wardha SS under Integration of Pooling stations in Chhatisgarh with central part of WR for IPP generation projects in Chhatisgarh (IPP C) for tariff block 2009-14 period.	14.3.2016	Transmission Petition
526	TT/298/2013	Nov 6, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff of 02 Nos 400 KV Line Bays at 400 KV Ranchi S/s for Raghunathpur TPS-Ranchi Transmission Line (DOCO: 01.04.2013) under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period.	14.3.2016	Transmission Petition
527	TT/496/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for the combined Asset: (i) 400 KV S/C Jlandhar-Amritsar line along with associated bays at Amritsat & Jalandhar, ICT-I along with associated bays at Amritsar sub-station & 220KV Verpal feeder bays I & II at Amritsar sub-station, (ii) 315 MVA 400/220 KV ICT-II at Gorakhpur S/s along with associated bays (includes 2 NO. 220 KV Line bays) and (iii) LILO	14.3.2016	Transmission petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				of bawana-Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT) I along with associated bays at Bahadurgarh Substation & 220KV Nuna Majra Feeder Bays at Bahadurgarh S/s under Transmission System associated with system strengthening scheme (Formerly Tala Supplementary Scheme) in NR.		
528	069/MP/2015	Mar 2, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for direction for signing of Long Term access agreement for transmission system for evacuation of power from NKSTPP and grant of Regulatory approval for execution of the associated transmission system.	9.3.2016	Misc. Petition
529	013/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission System associated with Enhancement of Transmission Capacity of East-West Corridor (Combined Assets) of Northern Region (Notional DOCO: 01.07.2010)	14.3.2016	Transmission Petition
530	300/TL/2015	Dec 7, 2015	Vemagiri-II Transmission Limited Vemagiri-II Transmission Limited	application under Section 14 of the Electricity Act, 2003 read with CERC(Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Vemagiri-II Transmission Limited.	14.3.2016	Trading License
531	014/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Combined Assets associated with Northern Region System Strengthening Scheme -VII (NRSS-VIII) (Effective DOCO 10.11.2009) in NR consisting of 05 nos of Assets.	15.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
532	205/GT/2013	Dec 17, 2013	NTPC Limited	Determining tariff of Rihand Super Thermal Power Station Stage-III (1000 MW).	14.3.2016	Generation Petition
533	19/MP/2016	Feb 3, 2016	East-North Interconnection Company Ltd and another	Petition for approval u/s 17(3) and 17(4) of E. Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Debenture Trustee/Lenders Pursuant to Debenture Trust Deed and other Security Creating documents for future refinancing transactions by way of mortgage/hypothecation/ assignemnt on P)roject Assets for the benefit of the Debenture Holders/Debenture Trustee/Lenders to the project, for the transmission scheme enabling import of North Eastern Region/Eastern Region surplus power by Northern Region comprising (i) Bongaigaon-Siliguri, 400 KV Quad D/C transmission line having a length of 217.417 kms and (ii) Purneact- Bihar sharif 400kv quad D/c transmission line having length 209.893 kms	14.3.2016	Misc. Petition
534	057/TT/2013	Feb 8, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for 400KV D/C Navasari-New Mumbai (Boisar) and other assets associated with Regional System of MUNDRA UMPP.	15.3.2016	Transmission Petition
535	37/RC/2016	Mar 3, 2016	Rajasthan Renewable Energy Cooperation Ltd	Application by Rajasthan Renewable Energy Corporation Limited under regulation 14(2) of CERC (Procedure, Terms and Conditions for grant of Trading license and other related matter) Regulations, 2009 as amended from time to time.	16.3.2016	Regulatory Compliance
536	166/TT/2013	Aug 23, 2013	Powergrid Corporation of India Limited (PGCIL)	Approval of Transmission tariff for (i) Raighar PS (Near Kotra)-Raipur PS (near Tamnar) 765KV D/C T/L with associated bays, (2) 765/400KV 1500 MVA Auto-	17.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				transformer and 765 KV 4*80 MVAR Bus Reactor at Raighar (near Tamnar) with associated bays under establishment of Pooling stations at Raighar (near Kotra) and Raighar (near Tamnar) for IPP Generation Projects in Chhatisgarh (Set B/ WRI-IPPB) in Western Region for tariff block 2009-14.		
537	151/TT/2015	Jun 8, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block and Transmission tariff for 2014-19 tariff block for Combined Assets of Transmission System associated with Koteshwar HEP in Northern Region consisting of Asset-I: 50% series compensation at Meerut (Extension) on Tehri Pooling point (Koteshwar)- Meerut 765 KV 2* S/C Lines (Charged at 400 KV), DOCO: 01.02.2012.	17.3.2016	Transmission Petition
538	TT/142/2015	May 22, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of Transmission Tariff fromk DOCO to 31.03.2019 for Asset: 1 Nos of 125 MVAR Reactor at Rourkela & associated bay under Transmission System for Eastern Region Strengthening Scheme-VIII in ER.	18.3.2016	Transmission Petition
539	021/TT/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for East-West Transmission Corridor Strengthening Scheme in WR.	18.3.2016	Transmission Petition
540	184/TT/2013	Sep 13, 2013	Adani Power Limited	Transmission tariff for (i) +_500KV Mundra-Mohindergarh HVDC bipole transmission line with associated substations, bays, electrode lines and associated	18.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				400 KV lines, (ii) 400 KV D/C Mundra-dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission Licence to 31.03.2014.		
541	113/TT/2013	May 15, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for 400 KV 1x63 MVAR Bus Reactor and other assets associated with Vindhyachal IV & Rihand III (1000MW) Generation Project in WR.	18.3.2016	Transmission Petition
542	028/TT/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Northern Region System Strengthening Scheme-XII (NRSS-XII)	18.3.2016	Transmission Petition
543	TT/171/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for the transmission system associated with Agartala GBPP in North Eastern Region for the period from 01.04.2014 to 31.03.2019.	18.3.2016	Transmission Petition
544	TT/305/2013	Nov 21, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for 765/ 400 KV, 1X1500 MVAS, ICT-2 at Dharmjayagarh S/s along with associated bays (Ant. DOCO 01.01.2014) under supplementary transmission Scheme of upcoming IPP Projects in Chhatisgarh.	17.3.2016	Transmission Petition
545	015/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Northern Region System Strengthening Scheme-IX (NRSS-IX).	18.3.2016	Transmission Petition
546	037/TT/2013	Jan 18, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for Transmission assets (Group-4) associated with 765 KV system for Central part of Northern Grid part-II.	18.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
547	012/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission system associated with Farakka I & II STPS in ER	18.3.2016	Transmission Petition
548	TT/532/2014	Dec 15, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Transmission tariff from DOCO to 31.03.2019 for Asset-I: 1X16MVA, 220/132 KV ICT at Nirjuli Substation (DOCO-30.05.2014) and Asset_II: 1X63 MVAR, 420KV Bus reactor at Balipara Substation (DOCO-01.04.2014) under Provision of Spare transformers and Reactor in NER for 2014-19 tariff Block period in NER.	18.3.2016	Transmission Petition
549	TT/048/2014	Mar 5, 2014	Powergrid Corporation of India Limited (PGCIL)	Transmission Tariff for (1) 400KV 125 MVAR Bus Reactor-1 with associated bays at Jabalpur 765/400 KV PS (2) 400 KV 125 MVAR Bus Reactor-2 with associated bay at jabalpur 765/400 KV PS (3) 765 KV 3*80 MVAR Bus Reactor-1 with associated bays at jabalpur 765/400 KV Pooling SS (4) 765 KV 3*80+1*80(spare) MVAR Bus Reactor-2 with associated at jabalpur PS (5) 3*500MVA, 765/400 KV ICT-2+ 1*500 MVA spare unit at jabalpur 765/400 KV PS (6) 6*80 MVAR, 765 KV Line reactor to be used as Bus Reactor at jabalpur 765/400 KV PS (6) 6*80 MVAR, 765 KV Line Reactor to be used as Bus Reactor at jabalpur PS for Dharamjaygarh Ck#1 and Ck#2 (7) Loop in portion alongwith associated bays at Dharmjaygarh of Ranchi-Sipat line (8) 765KV, 3*110MVAR Bus Reactor-1 at Dharamjaygarh SS along with associated bay (9) Loop out portion along with associated bays at Dharmjaygarh of ranchi-	18.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Sipat line (10) 765KV, 3*110 MVAR Bus Reactor-2 at Dharmjaygarh SS alongwith associated bay under Transmission		
550	TT/498/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of determination of Transmission Tariff from DOCO to 31.03.2019 for 125 MVAR 400KV Bus Reactor alongwith associated bay at Biharsharif Substation under Augmentation of Transformation Capacity and Reactive Compensation in ER.	18.3.2016	Transmission Petition
551	TT/178/2014	Jul 25, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Transmission System associated with 132 KV S/C NER Augmentation in North Eastern Region.	18.3.2016	Transmission Petition
552	TT/025/2014	Feb 19, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff from DOCO to 31.3.2014 for 400 KV Salem Pooling Station-Salem 400KV D/C Quad Line along with new 765/400KV Pooling Station at Salem (initially charged at 400KV) and Bay Extension at Salem 400/220KV existing Substation(Asset I) under Transmission System associated with Common System Associated with Costal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area- part-B in Southern Region.	18.3.2016	Transmission Petition
553	TT/029/2014	Feb 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission tariff from DOCO to 31.3.2014 for 400 KV Dharmapuri (Salem New)-Somanahalli 400KV D/C Quad Line along with Bay Extension at Dharmapuri (Salem New) and Somanahalli Substations (Asset I) under	18.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				transmission System associated with System Strengthening in Southern Region-XIV in SR for tariff block 2009-14.		
554	TT/491/2014	Dec 12, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for transmission System associated with Bairasuli Project.	18.3.2016	Transmission Petition
555	TT/562/2014	Dec 31, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-1: 400KV S/C Uri-I-Uri-II interconnector Transmission line along with Bays at NHPC, Asset-2: 400KV S/C Uri-II _Wagoora Transmission line along with Bays at Wagoora S/S & Asset-3: 400KV 80MVAR Bus Reactor at Kishenpur under URI_II HEP Transmission System in NR.	15.3.2016	Transmission Petition
556	TT/362/2014	Aug 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff of A) 500 MVA 400/220 KV Spare Transformer for Northern Region at neemrana under Augmentation of Transformers in Northern region part-A of Northern region, for tariff block 2009-14 period in NR.	21.3.2016	Transmission Petition
557	218/TT/2013	Sep 6, 2013	Delhi Transco Limited.	Transmission tariff for 400 KV Mandole-Bawana Double Ckt and 400 KV Ballabgarh-Bamnauli Double Ckt. Transmission Lines along with 4 nos 400KV bays. In compliance of CERC suo motu Order dated 14.03.2012.	21.3.2016	Transmission Petition
558	TT/142/2014	Jul 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOOCO to 31.03.2019 for extension of bays at 765/400 KV Indore S/S including Switchable Line Reactor (3*80 MVAR, 765 KV) at Indore (initially charged as	18.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Bus reactor under Interim Contingency Scheme till readiness of 765 KV S/C Indore-Vadodara T/L (DOCO-01.04.2014) & 765 KV Indore-Vadodara T/L (for direct inter-connection with 400 KV D/C Vadodara-Asoj T/L) (DOCO 05.05.2014) by passing Vadodara Pooling S/S under Interim contingency scheme under IPP projects in MP & Chhatisgarh in WR.		
559	TT/105/2014	Jun 2, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: Combined assets of Ranchi (i) 400 KV D/C (Quad) Ranchi (old)- Ranchi (New)-I Ckt II transmission line along with associated bays at Ranchi (old) and ranchi (New);(ii) 400 KV D/C (quad) Ranchi (old)- Ranchi (New)-II transmission line along with associated bays at ranchi (old) and Ranchi(New);(iii) 765/400KV, 3x500 MVA ICTI at along with asociated bays at 765 KV Ranchi(New) S/s under Common Scheme for 765 KV Pooling Stations and Network for NR (Common for Sasan UMPP+ NKP+Maithon/ Koderma/Mejia/Bokaro/ raghunathpur/Durgapur+ Import by NR from ER and from NER/SR/WR via ER) and common scheme for network for WR (Common for NKP+ Maithon/Koderma/Mejia/Bokaro +raghunathpur/Durgapur+ Import by WR from ER and from NER/SR/WR via ER in Western Region.	21.3.2016	Transmission Petition
560	294/TT/2015	Nov 26, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition under Regulation 86 of CERC (C&B) Regulations and and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i)	21.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Truing up Transmission tariff for 2009-2014 tariff block and (ii) Transmission tariff for 2014-2019 tariff block for Asset-I 400KV D/C Manesar-Neemrana line alongwith associated bays DOCO 01.06.2012 (Assett- III (A) 500 MVA 400/220KV ICT-I at Neemrana DOCO 01.4.2012 Asset- III(B) 315 MVA 400/220 KV ICT-2 at Neemrana DOCO 01.01.2012 under Transmission System associated with Northern Region System Stengthening Scheme-XV		
561	016/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for LILO of One Circuit of 400 KV Bawan- Bahadurgarh-Hissar Line at Bhiwani Sub-Station, 400/220 KV 315 MVA ICT-I & ICT-II along with associated bays at Bhiwani Sub-station under 765 KV System for Central part of Northern Grid Part-III.	21.3.2016	Transmission Petition
562	030/TT/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for combined Assets under ERSS III in ER.	21.3.2016	Transmission Petition
563	04/RP/2016	Jan 19, 2016	Essar Power MP Limited.	Petition seeking review of the CERC order dated 24.11.2015 passed by CERC in IA No.37/2015 Petition No.116/MP/ 2015 filed by EPML for extension of time liquidating the UI charges and deviation charges	21.3.2016	Review Petition
564	6/TL/2016	Jan 8, 2016	Alipurduar Transmission Limited	Application under section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission license to Alipurduar Transmission Limited	21.3.2016	Trading License
565	TT/436/2014	Oct 30, 2014	Powergrid Corporation of	Approval for determination of Transmission Tariff from	21.3.2016	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	anticipated DOCO to 31.3.2019 for 400 KV D?C Sagardighi-Berhampur T/L And Associated Bays at Sagardighi TPS (WBPDCL) And Berhampur S/S (POWERGRID) under Transmission System for Eastern Region Strengthening Scheme-X in ER.		Petition
566	174/TT/2015	Jul 8, 2015	Power Grid Transmission Corporation of India Limited	Petition for determination of Transmission tariff from anticipated DOCOs to 31.03.2019 for Asset I: 01 No of IX125 MVAR Bus Reactor and associated bay at 400 KV Indravati S/S and Asset II: 01 NO of IX125 MVAR Bus Reactor and associataed bay at 400 KV Jeypore S/S under Transmission System for Eastern Region Strengthening Scheme-VIII in Eastern Region.	22.3.2016	Transmi-ssion Petition
567	TT/202/2014	Aug 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I Splitting of 400KV Raipur Bus through Bus Sectionaliser into two sections at point between existing Line Bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and chandrapur-3 Line Bays from section Raipur-B to Raipur-A under Split Bus Arrangement and Reconfiguration/Shifting of terminating Lines at Raipur 400KV S/S in Western Region.	22.3.2016	Transmi-ssion Petition
568	TT/165/2014	Jul 22, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 420 KV 125MVAR Bus Reactor at Shujalpur Sub-Station (Ant. DOCO: 15.07.2014 under Installation of Reactors in WR.	22.3.2016	Transmi-ssion Petition
569	251/GT/2013	Aug 29, 2013	Bhakra Beas Management Board	Petition for determination of Tariff for Generation and transmission activities undertaken by the applicant.	21.3.2016	Genera-tion Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
570	TT/413/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff from DOCO to 31.03.2019 for Bachau-Varsana (GETCO) 400 KV D/C Transmission Line along with Extension of 400 KV Bachau S/S and Extension of 400 KV Varsana (GETCO) S/S Ant.DOCO: 01.12.2014) under Western Region System Strengthening Scheme-XIII (WRSS-XIII) in Western Region.	22.3.2016	Transmission Petition
571	TT/412/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff from DOCO to 31.03.2019 for Asset I: 400/220 KV New GIS Substation at Navi Mumbai along with LILO of Lonikhandkalwa TL 9Ant. DOCO-01.01.2015) Asset2: 400KV D/C Vapi-kala TL WRI portion from API8-AP38(part of 400KV D/C Vapi- Navi Mumbai TL)(DOCO-01.04.2014) under Western Region System Strengthening Scheme-V in WR.	22.3.2016	Transmission Petition
572	17/SM/2015	Dec 22, 2015	Central Electricity Regulatory Commission CERC	Determination of Bench Mark Capital Cost Norm for Solar PV Power Projects and Solar Thermal Power projects applicable during FY 2016-2017	23.3.2016	Suo-Moto Petition
573	238/TT/2015	Oct 26, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition under Regulation 86 of CERC (C&B) Regulations and CERC(Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I Addition of 1 X 160MVA 220 lct alongwith associated bays at Ara and Assett-II at Muzaffarpur substation under Eastern Regional Strengthening Scheme in Eastern Region	23.3.2016	Transmission Petition
574	232/TT/2015	Oct 9, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval under regulation-86 of CERC (C&B) Regulations 1999 and CERC (Term and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from actual DOCO to	23.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				31.03.2019 for Replacement of 315 MVA 400/220KV ICT I with 500 MVA at Purnea Substation under Easter Region Strengthening Scheme-XII in Eastern Region		
575	287/TT/2013	Nov 5, 2013	Powergrid Corporation of India Limited (PGCIL)	Approval of transmission tariff for bays at 400 kV D/C (Quad) Vadodara Asoj transmission line along with associated bays at Asoj(GETCOs) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400 kV D/C Vadodara Pirana transmission line) by passing Vadodara Pooling Sub-station under interim arrangement in Western Region for tariff block 2014-19 period, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014.	23.3.2016	Transmission Petition
576	184/TT/2015	Jul 21, 2015	Power Grid Transmission Corporation of India Limited	Approval under regulation-86 of CERC (CBR) 1999 for determination of Transmission tariff at Gorakhpur line	23.3.2016	Transmission Petition
577	139/TT/2015	May 21, 2015	Power Grid Transmission Corporation of India Limited	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Bay Extension at 765/400 kV Vadodara (POWERGRID) GIS (Anticipated DOCO-01.07.2015) under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).	23.3.2016	Transmission Petition
578	42/MP/2016	Mar 11, 2015	Jindal Power Limited	Petition u/s 79(1) (k) of the Electricity Act, 2003 read with Regulation 8(7) of CERC (Grant of Connectivity, long Term Access and Medium Term Open	28.3.2016	Misc. Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Access in Inter-state transmission and Related Matters) Regulations, 2009		
579	137/TT/2015	May 18, 2015	Power Grid Transmission Corporation of India Limited	Petition for determination of Transmission Tariff from DOCO (20.10.2014 to 31.03.2019) for LILO of 2nd Ckt. Of 400 kV Nathpa Jhakri-Nalagarh (Triple Snowbird) Line at Rampur under Transmission System associated with Rampur HEP in Northern Region.	28.3.2016	Transmission Petition
580	267/TT/2015	Oct 30, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval u/r 86 of CERC (Conduct and Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulation-2014 for determination of Transmission Tariff actual DOCO to 31.03.2019 for 400KV Double Circuit Silchar-Purba Kanchanbari Transmission line alongwith its associated basy at Silchar(New) and Purba Kanchanbari Substation actual DOCO 01.08.2015 under Transmission system with Pallatana GBPP and Bongaigaon TPS for the period 2014-2019 tariff Block in North-Eastern Region.	29.3.2016	Transmission Petition
581	228/GT/2013	Apr 3, 2013	NHPC LTD	Approval of Generation Tariff of Parbati HE project Stage-III.	28.3.2016	Generation Petition
582	108/TT/2013	May 10, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for Bay extension at 765 KV Satna SS along with Line Reactor in Sasan, Bus Reactor at GWALIOR SS, Bus Reactor INDORE & and other assets.	28.3.2016	Transmission Petition
583	04/ADOP/2016	Jan 6, 2016	Alipurduar Transmission Limited	Application under section 63 Electricity Act, 2003 for adoption of Transmission Charges with respect of Transmission System established by Alipurduar Transmission Limited	22.3.2016	Adoption Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
584	TT/404/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 400/220 KV, 2X315 MVA GIS and LILO of 400 KV D/C Navsari-Boisar T/L at 400/220 KV GIS (New) at Magarwada in UT of D&D along with associated bays and 80 MVAR Bus Reactor under Establishment of 400/220 KV GIS at Magarwada in UT of D&D in Western Region.	28.3.2016	Transmission Petition
585	TT/553/2014	Dec 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission Assets under pallatana GBPP and Bonaigaon TPS Project in North Eastern Region.	28.3.2016	Transmission Petition
586	31/MP/2016	Mar 3, 2016	Ind-Barath Energy (Utkal) Ltd Ind.	Petition for appropriate direction under Regulation 32 of CERC (Grant of connectivity long terms Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the provisions of the CERC (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010	28.3.2016	Misc. Petition
587	006/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block Under Sipat-II Supplementary Transmission System in WR.	29.3.2016	Transmission Petition
588	005/TT/2015	Jan 15, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Transmission Assets under Northern Region System Strengthening Scheme-XXIII.	29.3.2016	Transmission Petition
589	TT/477/2014	Dec 10, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of transmission tariff from DOCO to 31.03.2019 for 80 MVAR Bus reactor at Kotputli S/s under	30.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				Northern region System Strengthening SchemeXV in Northern Region.		
590	119/TT/2015	May 7, 2015	Power Grid Transmission Corporation of India Limited.	"Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I: 125 MVAR Bus Reactor at Lucknow (Existing) 400/220 kV S/S (DOCO:01.10.2011), Asset-II: 125 MVAR Bus Reactor at Ballia (DOCO 01.11.2011), Asset-III: Combined Asset of 765/400 kV, 1500 MVA ICT II at Lucknow S/S alongwith associated bays (Asset: III-a) & 765/400 kV, 1500 MVA ICT II at Ballia S/S alongwith associated bays(Asset: III-b) (DOCO: 01.03.2012) , Asset-IV: Combined asset of 765/400 kV, 1500 MVA ICT I at Fatehpur S/S alongwith associated bays (Asset: IV-a), 1500 MVA ICT II at Fatehpur S/S alongwith associated Bays (Asset: IV-b) & 765 kV Sasaram -Fatehpur S/C TL bays at Fatehpur S/S (Asset: IV-c) (DOCO:01.04.2012) ; Asset-V: LILO of 400 kV Allahabad- Mainpuri TL alongwith associated bays at Fatehpur (DOCO: 01.08.2012 under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme	30.3.2016	Transmission Petition
591	132/TT/2015	May 7, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for approval of transmission tariff for Asset: Balance portion of 400 KV D/C Kodarma gaya TL CKT II including multi circuit portion, Asset II: Balance portion of 400KV D/C Kodarma gaya TL CKT I including multi circuit, and Aqsset III: 400 KV D/C Bokaro TPS Extension-Kodarma TPS line and PLCC Equipment for Kodarma TPS- Bokaro TPS	30.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				line associated with Supplementary Transmission System under DVC and maithon Right Bank Project in Eastern Region for tariff Block 2014-19.		
592	TT/370/2014	Sep 28, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of Transmission tariff from DOCO to 31.03.2019 for 400KV, 63 MVAR Bus Reactor at Indore S/S under Sasan UMPP TS In WR.	30.3.2016	Transmission Petition
593	186/TT/2015	Aug 11, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval of (i) Truing up Transmission tariff for 2009-2014 and (ii) Transmission tariff for 2014-2019, for assets under Sasan and Mundra Mega Power Project in Northern Region	30.3.2016	Transmission Petition
594	140/TT/2015	May 21, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Establishment of 765/400 kV, 2x1500 MVA GIS at Vadodara (Ant. DOCO 01.07.2015) under Transmission System for IPP Generation Projects in MP & Chhattisgarh in Western Region.	30.3.2016	Transmission Petition
595	TT/190/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission system associated with Uri hydroelectric project (4*120MW) in Northern Region.	Mar 31, 2016	Transmission Petition
596	031/TT/2015	Jan 29, 2015	Powergrid Corporation of India Limited (PGCIL)	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Assets under Barh transmission System in Northern, Eastern and Western Region.	30.3.2016	Transmission Petition
597	TT/564/2014	Dec 31, 2014	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Asset-I 315 MVA, 400/220/	8.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				33KV 3-Phase Spare ICT at Raipur S/S (DOCO:01.07.2012); Asset-II: 315 MVA, 400/220/33KV 3-Phase ICT at Pune S/S, (DOCO: 01.07.2012); Asset-III: 420KV, 80 MVAR 3-Phase Shunt Reactor at Wardha S/S, (DOCO: 01.08.2012); Asset-IV: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Dehgam S/S, (DOCO: 01.09.2012); Asset-V: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Jabalpur, (DOCO: 01.09.2012) Asset-VI: 400 KV, 125 MVAR 3-Phase Spare Reactor at Itarsi (DOCO: 01.01.2013) under Provisiopn of Spare ICTs and Reactors in WR		
598	TT/519/2014	Dec 14, 2014	Power System Operation Corporation Ltd POSOCO	Petition for truing up application under regulation 5 of CERC (Fees & Charges of RLDC & other related matters) Regulation 2009 read with Regulation III of CERC(Conduct of Business), regulations, 1999 for SRLDC Charges for the control period 01.04.2009 to 31.03.2014.	31.3.2016	Transmission Petition
599	TT/525/2014	Dec 17, 2014	Power System Operation Corporation Ltd POSOCO	Truing up application under regulation 5 of CERC (fees & Charges of Regional Load despatch Centre and other related matters) Regulations 2009 read with Regulations III of the CERC (Conduct of Business) Regulations 1999 for NRLDC Charges for the control period 01.04.2009 to 31.03.2014.	18.3.2016	Transmission Petition
600	44/MP/2016	Mar 18, 2016	Nuclear Power Corporation of India	To permit drawl of startup power from the grid under Deviation Settlement Mechanism (DSM) for KKNPP-2 commissioning till synchronization of Unit-2 or 30.07.2016 whichever is earlier.	31.3.2016	Misc. Petition
601	TT/047/2014	Feb 28, 2014	Powergrid Corporation of	Transmission Tariff from DOCO to 31.03.2014 of Assets	29.3.2016	Transmission



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
			India Limited (PGCIL)	under Transmission system strengthening in Western part of WR for IPPS generation projects in Chhatisgarh (IPPD in WR)		Petition
602	111/TT/2013	May 13, 2013	Powergrid Corporation of India Limited (PGCIL)	Transmission tariff for New Wanpoh, associated with NRSSXVI.	31.3.2016	Transmission Petition
603	TT/040/2014	Feb 27, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of Transmission Tariff from DOCO to 31.03.2014 for 765/400 KV, 1X1500MVA, ICT-I at Dharmjaygarh S/s along with associated bays (Ant. DOCO 01.03.2014) under Supplementary Transmission Scheme of upcoming IPP Projects in Chhatisgarh in WR.	23.3.2016	Transmission Petition
604	01/MP/2016	Jan 5, 2016	Powergrid Corporation of India Limited (PGCIL)	Petition under section 38(2) of the Electricity Act, 2003 read with Section 79(1) (j) and 79(1) (k) of the Act alongwith (i) CERC(Grant of Regulatory approval for execution of Interstate Transmission Scheme to Central Transmission Utility) Regulation, 2010(ii) Regulation 111 and 114 of the CERC (Conduct and Business) Regulation 1999 and (iii) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System associated with Solar Power Parks in Bhadla, District Jodhpur, Rajasthan.	31.3.2016	Misc. Petition
605	280/TT/2015	Nov 2, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Transmission Tariff from actual DOCO to 31.03.2019 for 04 nos of assets under Common Scheme for 765 KV Poolong Stations and Network of NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network	31.3.2016	Transmission Petition

Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region.Petition		
606	TT/541/2014	Dec 17, 2014	Power System Operation Corporation Ltd POSOCO	Approval of truing up petition under regulation 5 of CERC (Fees & charges of RLDC & other related matters) regulations, 2009 read with Regulation III of CERC Conduct of Business Regulations 1999 for NERLDC Charges for the control period 01.04.2009 to 31.03.2014.	Mar 31,2016	Transmission Petition
607	TT/542/2014	Dec 17, 2014	Power System Operation Corporation Ltd POSOCO	Truing up application under regulation 5 of CERC (fees & Charges of Regional Load despatch Centre and other related matters) Regulations 2009 read with Regulations III of the CERC (Conduct of Business) Regulations 1999 for ERLDC Charges for the control period 01.04.2009 to 31.03.2014	22.3.2016	Transmission Petition
608	110/TT/2015	Apr 10, 2015	Power Grid Transmission Corporation of India Limited.	Petition for determination of transmission Tariff from DOCO to 31.03.2019 for Aet LILLO of 2nd Circuit of 220KV jalandhar-Hamipur T/L under Strengthening scheme in Northern region in NR.	30.3.2016	Transmission Petition
609	TT/398/2014	Oct 29, 2014	Powergrid Corporation of India Limited (PGCIL)	Determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset-I:220KV, D/C Mariani(New)-Mokokchung (POWERGRID) Transmission line alongwith associated bays at Mariani and Mokokchung (POWERGRID) Substations (anticipated DOCO:01.10.2014), Asset-II: 132KV, D/C Mokokchung (POWERGRID)-Mokokchung (Nagaland) Transmission Line alongwith associated bays, 7x10 MVA, 220/132 KV ICT-I &II and 220KV & 132KV GIS bays at Mokokchung (POWERGRID) S/S (anticipated DOCO: 01.10.2014) and Asset-III:	31.3.2016	Transmission Petition



Sl. No.	Petition No.	Petition Date	Petitioner Name	Subject	Date of Disposal	Type of Petition
				400KV D/C Silchar-Imphal Substation (anticipated DOCO: 01.12..2014) under Transmission system associated with Pallatana GBPP and Bonaigaon TPS for 2014-19 Tariff Block period in North-Eastern region.		
610	TT/191/2014	Aug 7, 2014	Powergrid Corporation of India Limited (PGCIL)	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Series Compensation on Panki-Muradnagar 400 KV S/c line of UPPCL in Northern Region.	14.3.2016	Transmission Petition
611	TT/025/2015	Jan 22, 2015	Powergrid Corporation of India Limited (PGCIL)	Petition for determination of Trued up Fees and Charges for 2009-14 and Fees and Charges for the period 2014-19 block for Salal-I Transmission System associated with Northern Region.	23.2.2016	Transmission Petition

Annexure-II

Installed Capacity as on 31.3.2016 and the Date of Commercial Operation of the generating stations / units of NTPC

Sl. No.	Generating Station	Installed Capacity as on 31.3.2015	COD of the Station/ Unit
Coal Based thermal generating Stations of NTPC			
A.	Pit head Generating Stations		
1	Rihand STPS St-I	1000.00	01.01.1991
2	Rihand STPS St-II	1000.00	01.04.2006
3	Rihand STPS St-III	1000.00	27.03.2014
4	Singrauli STPS	2000.00	01.05.1988
5	Vindhyachal STPS St-I	1260.00	01.02.1992
6	Vindhyachal STPS St-II	1000.00	01.10.2000
7	Vindhyachal STPS St-III	1000.00	15.07.2007
8	Vindhyachal STPS St-IV	1000.00	27.03.2014
	Vindhyachal STPS St-IV	500.00	30.10.2015
9	Korba STPS, Stage-I & II	2100.00	01.06.1990
10	Sipat St-II	1000.00	01.01.2009
11	Ramagundam STPS St-I & II	2100.00	01.04.1991
12	Ramagundam STPS St-III	500.00	25.03.2005
13	Talcher TPS	460.00	01.07.1997
14	Talcher STPS St-I	1000.00	01.07.1997
15	Talcher STPS St-II	2000.00	01.08.2005
16	Korba STPS (Stage-III)	500.00	21.03.2011
17	Sipat St-I	1980.00	01.08.2013
	Sub-Total	21400.00	



Sl. No.	Generating Station	Installed Capacity as on 31.3.2015	COD of the Station/ Unit
B.	Non-Pit head Generating Stations		
1	FGUTPP TPS St-I	420.00	13.2.1992 (Date of Takeover)
2	FGUTPP St-II	420.00	01.01.2001
3	FGUTPP St-III	210.00	01.01.2007
4	NCTP Dadri (Stage-I)	840.00	01.12.1995
5	NCTP Dadri (Stage-II)	980.00	30.07.2010
6	Farrakka STPS I&II	1600.00	01.07.1996
7	Farrakka STPS III	500.00	04.04.2012
8	Tanda TPS	440.00	14.1.2000 (Date of Take over)
9	Badarpur TPS	705.00	01.04.1982
10	Kahalgaon STPS	840.00	01.08.1996
11	Kahalgaon St-II	1500.00	20.03.2010
12	Simhadri-I	1000.00	01.03.2003
13	Simhadri-II	1000.00	30.09.2012
14	Mauda	1000.00	30.3.2014
15	Barh-II	1320.00	18.02.2016
	Sub-Total	12775.00	
	Total NTPC Coal (A+B)	34175.00	

Sl. No.	Generating Station	Installed Capacity as on 31.3.2015	COD of the Station/ Unit
C.	Gas /Liquid Fuel Based Stations of NTPC		
1	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.00	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	Total NTPC (Gas)	4016.64	
	Total NTPC (Coal+Gas)	38191.64	

Annexure-III**Installed Capacity as on 31.3.2016 and the Date of Commercial Operation of the generating stations / units of Neyveli Lignite Corporation (NLC)**

Sl. No.	Generating Station	Installed Capacity as on 31.03.2014 (MW)	COD of the Station
1.	TPS-I	600	21.02.1970
2.	TPS-II (Stage-I)	630	23.04.1988
3.	TPS-II (Stage-II)	840	09.04.1994
4.	TPS-I (Expansion)	420	05.09.2003
5.	CFBC based Barsingsar TPS	250	21.01.2012
	Total Lignite	2740	

Annexure-IV**Installed Capacity as on 31.3.2016 and the Date of Commercial Operation of the generating stations / units of Damodar Valley Corporation (DVC)**

Generating Station	Capacity (MW)	Commissioning
THERMAL		
Bokaro 'B' TPS	(3 X 210) = 630	U-I Mar 86, U-II Nov 90, U-III Aug 93
Chandrapura TPS	(3 X 130) + (2 X 250) = 890	U-I Oct 64, U-II May 65 U-III July 68, U-VII Nov 11 U-VIII Jul 11
Durgapur TPS	(1 X 140) + (1 X 210 MW) = 350	U-III Dec 66, U-IV Sept 82
Mejia TPS	(4 X 210) + (2 X 250) + (2 X 500) = 2340	U-I Mar 96, U-II Mar 98 U-III Sept 99, U-IV Feb 05 U-V Feb 08, U-VI Sept 08 U-VII Aug 11, U-VIII Aug 12
Durgapur Steel TPS	(2 X 500) = 1000	U-I May 12, U-II Mar 13
Koderma TPS	(2 X 500) = 1000 IInd unit commissioned during 2014-15	U-I July 13, U-II June, 2014
Total Thermal	6210	



Annexure-V

Installed Capacity as on 31.3.2016 and the Date of Commercial Operation of the generating stations / units of North Eastern Electric Power Corporation (NEEPCO)

Sl. No.	Generating Station	Installed Capacity as on 31.03.2014 (MW)	COD of the Station
1.	Agartala GPS	84	01.08.1998
2.	Assam GPS	291	01.04.1999
	Total	375	

Annexure-VI

Sl. No.	Name of Station	Installed capacity (MW)	Nature	COD	AFC (Paise/kWh)	ECR (Paise/kWh)	Total Tariff (Paise/kWh)
1.	Talcher-I	1000	Non-Pit	01-Jul-97	84.86	114.94	199.80
2.	Singrauli STPS	2000	Pit-head	01-May-88	53.83	94.31	148.14
3.	Tanda-I	440	Non-Pit	20-Feb-98	112.16	270.61	382.78
4.	Rihand-II	1000	Pit-head	01-Apr-06	96.90	133.84	230.74
5.	Simhadri-II	1000	Non-Pit	30-Sep-12	166.31	166.12	332.43
6.	Simhadri-I	1000	Non-Pit	01-Mar-03	102.54	163.68	266.22
7.	FGUTPS-II	420	Non-Pit	01-Jan-01	90.98	177.82	268.79
8.	FGUTPS-I	420	Non-Pit	22-Mar-89	87.65	172.08	259.72
9.	Udupi Power Plant	1200	Non-Pit	19-Aug-12	165.02	286.74	451.76
10.	Korba-III	500	Pit-head	21-Mar-11	157.89	81.87	239.76
11.	Vindhyachal-IV	1000	Pit-head	27-Mar-14	157.67	153.45	311.12
12.	Mauda-I	1000	Non-Pit	30-Mar-14	195.16	436.72	631.87
13.	Farakka-I&II	1600	Pit-head	01-Jul-96	81.97	217.95	299.92
14.	Korba-I&II	2100	Pit-head	01-Jun-90	53.51	54.39	107.91
15.	Rihand-I	1000	Pit-head	01-Jan-91	82.29	125.97	208.25
16.	Farakka-III	500	Pit-head	04-Apr-12	168.52	280.62	449.14
17.	Ramagundam-III	500	Non-Pit	23-Mar-05	95.96	108.81	204.77
18.	Sipat-II	1000	Pit-head	01-Jan-09	129.58	65.29	194.87
19.	Ramagundam-I&II	2100	Non-Pit	01-Apr-91	60.79	149.27	210.05

20.	Kahalgaon-I	840	Pit-head	01-Aug-96	97.13	192.13	289.26
21.	Vindhyachal-III	1000	Pit-head	15-Jul-07	112.37	125.24	237.61
22.	Talcher TPS	460	Pit-head	24-Mar-83	126.33	108.47	234.80
23.	Vindhyachal-I	1260	Pit-head	01-Feb-92	64.94	132.68	197.62
24.	Sipat-I	1980	Pit-head	01-Aug-12	140.88	136.21	277.09
25.	Talcher-II	2000	Pit-head	01-Aug-05	80.86	114.94	195.80
26.	Kahalgaon-II	1500	Pit-head	20-Mar-10	119.80	174.24	294.04
27.	Badarpur TPS	705	Non-Pit	01-Apr-82	81.64	209.36	291.00
28.	NCTPS Dadri-I	840	Non-Pit	01-Dec-95	90.19	241.13	331.33
29.	Vindhyachal-II	1000	Pit-head	01-Oct-00	64.94	125.24	190.18
30.	FGUTPS-III	210	Non-Pit	01-Jul-07	141.35	177.16	318.51
31.	NCTPS Dadri-II	980	Non-Pit	31-Jul-10	162.07	233.04	395.11
32.	NTPC SAIL Bhilai Exp	500	Non-Pit	21-Oct-09	181.92	133.43	315.36

Tariff details for the year 2013-14 based on order issued up to 31.03.2016 pertaining to GAS Based Thermal Generating Stations

Sl. No.	Name of Station	Installed capacity (MW)	COD	AFC (Rs. in lakh)	AFC (Paise/kWh)	ECR (Paise/kWh)	Total Tariff (Paise/kWh)
1.	UNOSUGEN Power Plant	382.5	04-Apr-13	46,104.25	166.88	398.90	565.78
2.	SUGEN Power Plant	1147.5	15-Aug-09	93,549.43	112.87	223.11	335.98
3.	Faridabad GPS	431.586	01-Jan-01	24,769.64	79.46	161.97	241.43
4.	Anta GPS	419.33	01-Aug-90	21,171.69	69.90	177.95	247.86
5.	Dadri GPS	829.78	01-Apr-97	32,624.39	54.44	269.50	323.93
6.	Jhanor Gandhar	657.39	01-Nov-95	47,540.54	100.13	261.33	361.45
7.	Auraiya GPS	663.36	01-Dec-90	25,317.85	52.84	206.71	259.55
8.	Kawas GPS	656.2	01-Nov-93	37,276.75	78.65	390.41	469.06
9.	RGCCPP Kayamkulam	359.58	01-Mar-00	22,112.94	85.14	434.71	519.85
10.	NTPC-ONGC, RGPPL	1967.08	19-May-09	1,91,329.38	143.08	287.87	430.95

Annexure-VII

Installed capacity of Hydro Generation Companies

Sl. No.	Project Name	State	Type	Installed Capacity (MW)	Year of Commercial Operation
A	NHPC				
1	Baira Siul	Himachal Pradesh	Pondage	3 X 60 = 180	1982
2	Chamera - I	Himachal Pradesh	Pondage	3 x 180 = 540	1994
3	Chamera - II	Himachal Pradesh	Pondage	3 x 100 = 300	2004
4	Chamera - III	Himachal Pradesh	Pondage	3 x 77 =231	2012
5	Parbati stg-III	Himachal Pradesh	Pondage	3x130=390	2014
6	Salal I & II	Jammu & Kashmir	ROR	6 x 115 = 690	1987/1995
7	Uri - I	Jammu & Kashmir	ROR	4 x 120 = 480	1997
8	Uri - II	Jammu & Kashmir	ROR	4 x 60 =240	2014
9	Dulhasti	Jammu & Kashmir	Pondage	3 x 130 = 390	2007
10	Nimoo Bazgo	Jammu & Kashmir	Pondage	3x15= 45	2013
11	Chutak	Jammu & Kashmir	ROR	4x11=44	2013
12	Sewa-II	Jammu & Kashmir	Pondage	4 x 30 = 120	2010
13	Tanakpur	Uttara khand	ROR	3 x 31.40 =94.20	1993
14	Dhauliganga	Uttara Khand	Pondage	4 x 70 = 280	2005
15	Teesta - V	Sikkim	Pondage	3 x 170 = 510	2008
16	Teesta Low Dam -III	Sikkim	ROR with Small Pondage	4 x 33 =132	2013
17	Rangit H.E. Project	Sikkim	Pondage	3 x 20 = 60	2000
18	Loktak	Manipur	Storage	3 x 35 = 105	1983
	TOTAL I. C.			4831.20	
B	NHDC				
19	Indira Sagar	Madhya Pradesh	Storage	8x125=1000	2005
20	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	2007
	TOTAL I.C.			1520.00	
C	THDC				
21	Tehri	Uttara khand	Storage	4x250=1000	2007
22	Koteshwar	Uttara khand	Pondage	4x100=400	2012
	TOTAL I.C.			1400.00	
D	SJVNL				
23	Nathpa Jhakri	Himachal Pradesh	Pondage	6X250=1500	2004
24	Rampur		Tandem	6x68.66=412	2014
	TOTAL I.C.			1912.00.00	
E	DVC				
25	Maithon	Jharkhand/W. B.	Storage	3x20=60	1958
26	Panchet	Jharkhand/W. B	Storage	2x40=80	1991
27	Taliya	Jhar khand	Storage	2x2=4	1953
	TOTAL I.C.			144.00	
F	NEEPCO				
28	Ranganadi	Arunachal Pradesh	Pondage	3x135=405	2002
29	Kopili St-I	Assam	Storage	4x50=200	1997
30	Kopili St-II	Assam	Storage	1x25=25	2004
31	Khandong	Assam	Storage	2x25=50	1984

32	Doyang	Nagaland	Storage	3x25=75	2000
	TOTAL I.C.			755.00	
G	NTPC				
33	Koldam	Himachal Pradesh	Pondage	4x200=800	2014
	TOTAL I.C.			800.00	
H	BBMB				
34	6 projects of BBMB	Punjab	ROR/Storage	2900.73	1960-1983
	TOTAL I.C.			2900.73	
	IPP				
35	Karcham Wangtoo	Himachal Pradesh	Pondage	1000.0	2011
	Grand Total of I.C.			14462.93	

Annexure-VIII

Composite Tariff of Hydro Stations under the purview of CERC

Composite Tariff of Hydro Stations under the purview of CERC for 2015-16		
NHPC		
1	Bairasiul	1.86
2	Loktak	3.46
3	Salal	1.05**
4	Tanakpur	2.80
5	Chamera-I	2.08
6	Uri-I	1.56
7	Rangit	3.41
8	Chamera-II	2.58
9	Dhauliganga	2.96
10	Dulhasti	5.71**
11	Teesta-V	2.32
12	Sewa -II	5.53**
13	Chamera-III	4.27
14	Chutak	8.44**
15	TLDP-III	6.90
16	Nimoo Bazgo	9.54**
17	Uri-II	4.87**
18	Parbati-III	5.48
NHDC		
1	Indira Sagar	3.48
2	Omkareshwar	5.32
THDC		
1	Tehri stage-I	5.68
2	Koteshwar	3.78
SJVNL		
1	Naptha jhakri	2.88
2	Rampur	3.22
NEEPCO		
1	Khandong	1.54
2	Kopili Stg.I	1.01
3	Doyang	5.25



4	Ranganadi	2.11
5	Kopili Stage-II	1.83
DVC		
1	MAITHAN	3.26
2	PANCHET	1.58
3	TILAIYA	4.96

1. AFC / Tariff is based on latest tariff orders notified by CERC in case of Bairasiul, Loktak, Salal, Tanakpur, Chamera-I, Rangit, Dhauliganga, Chamera-II, Khandong, Kopili Stg.I, Ranganadi, Kopili Stage-II, Doyang, Indira Sagar and Omkareshwar.
2. Tariff of Parbati-III Power Station is based on CERC order dated 28.03.2016 for 3 units. AFC / Tariff of other power stations are based on tariff petitions filed in CERC.
3. ** Tariff is exclusive of water usage charges imposed by Govt. of J&K @ 25/12 paise/cumecs of water utilized.

Annexure-IX

Renewable Energy Tariff

Particular	Levelling Total Tariff (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)
Wind Energy			
Wind Zone -1 (CUF 20%)	6.60	0.71	5.89
Wind Zone -2 (CUF 22%)	6.00	0.65	5.36
Wind Zone -3 (CUF 25%)	5.28	0.57	4.71
Wind Zone -4 (CUF 30%)	4.40	0.47	3.93
Wind Zone -5 (CUF 32%)	4.13	0.44	3.68
Small Hydro Power Project			
HP, Uttarakhand and NE States (Below 5MW)	4.70	-	-
HP, Uttarakhand and NE States (5MW to 25 MW)	3.99	-	-
Other States (Below 5 MW)	5.54	-	-
Other States (5 MW to 25 MW)	4.69	-	-

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler					
Andhra Pradesh	3.07	4.10	7.17	0.18	6.99
Haryana	3.13	4.67	7.79	0.18	7.61
Maharashtra	3.14	4.77	7.91	0.18	7.73
Punjab	3.15	4.88	8.03	0.18	7.85

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Rajasthan	3.07	4.07	7.14	0.18	6.97
Tamil Nadu	3.07	4.03	7.10	0.18	6.92
Uttar Pradesh	3.08	4.17	7.25	0.18	7.07
Others	3.10	4.39	7.49	0.18	7.31

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler					
Andhra Pradesh	3.25	4.20	7.45	0.20	7.25
Haryana	3.31	4.78	8.08	0.20	7.89
Maharashtra	3.32	4.88	8.20	0.20	8.00
Punjab	3.33	4.99	8.32	0.20	8.13
Rajasthan	3.25	4.17	7.42	0.20	7.22
Tamil Nadu	3.25	4.13	7.37	0.20	7.18
Uttar Pradesh	3.26	4.27	7.53	0.20	7.33
Others	3.28	4.49	7.77	0.20	7.57



State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler					
Andhra Pradesh	3.21	4.10	7.31	0.20	7.11
Haryana	3.26	4.67	7.93	0.20	7.73
Maharashtra	3.27	4.77	8.05	0.20	7.85
Punjab	3.28	4.88	8.17	0.20	7.97
Rajasthan	3.21	4.07	7.28	0.20	7.08
Tamil Nadu	3.20	4.03	7.24	0.20	7.04
Uttar Pradesh	3.22	4.17	7.39	0.20	7.19
Others	3.24	4.39	7.62	0.20	7.43

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler					
Andhra Pradesh	3.40	4.20	7.59	0.22	7.38
Haryana	3.45	4.78	8.23	0.22	8.01
Maharashtra	3.46	4.88	8.34	0.22	8.13
Punjab	3.47	4.99	8.47	0.22	8.25
Rajasthan	3.39	4.17	7.56	0.22	7.35

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Tamil Nadu	3.39	4.13	7.52	0.22	7.30
Uttar Pradesh	3.40	4.27	7.67	0.22	7.46
Others	3.42	4.49	7.91	0.22	7.70

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler					
Andhra Pradesh	3.07	4.04	7.10	0.18	6.92
Haryana	3.12	4.60	7.72	0.18	7.54
Maharashtra	3.13	4.70	7.83	0.18	7.65
Punjab	3.14	4.81	7.95	0.18	7.77
Rajasthan	3.06	4.01	7.08	0.18	6.90
Tamil Nadu	3.06	3.97	7.03	0.18	6.85
Uttar Pradesh	3.07	4.11	7.18	0.18	7.00
Others	3.09	4.32	7.41	0.18	7.23

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler					
Andhra Pradesh	3.25	4.13	7.38	0.20	7.18
Haryana	3.30	4.70	8.00	0.20	7.81
Maharashtra	3.31	4.81	8.12	0.20	7.92
Punjab	3.32	4.92	8.24	0.20	8.04
Rajasthan	3.25	4.10	7.35	0.20	7.15
Tamil Nadu	3.24	4.06	7.30	0.20	7.11
Uttar Pradesh	3.25	4.20	7.46	0.20	7.26
Others	3.27	4.42	7.69	0.20	7.50



State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler					
Andhra Pradesh	3.20	4.04	7.24	0.20	7.05
Haryana	3.26	4.60	7.85	0.20	7.66
Maharashtra	3.27	4.70	7.97	0.20	7.77
Punjab	3.28	4.81	8.08	0.20	7.89
Rajasthan	3.20	4.01	7.21	0.20	7.02
Tamil Nadu	3.20	3.97	7.17	0.20	6.97
Uttar Pradesh	3.21	4.11	7.32	0.20	7.12
Others	3.23	4.32	7.55	0.20	7.35

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler					
Andhra Pradesh	3.39	4.13	7.52	0.22	7.31
Haryana	3.44	4.70	8.15	0.22	7.93
Maharashtra	3.45	4.81	8.26	0.22	8.05
Punjab	3.46	4.92	8.38	0.22	8.17
Rajasthan	3.39	4.10	7.49	0.22	7.28
Tamil Nadu	3.38	4.06	7.45	0.22	7.23
Uttar Pradesh	3.40	4.20	7.60	0.22	7.38
Others	3.42	4.42	7.84	0.22	7.62

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Bagasse Based Co-generation Project					
Andhra Pradesh	3.17	2.77	5.94	0.25	5.70
Haryana	2.84	3.94	6.79	0.21	6.58
Maharashtra	2.55	3.89	6.43	0.18	6.25
Punjab	2.80	3.47	6.27	0.21	6.06
Tamil Nadu	2.46	2.99	5.45	0.18	5.27
Uttar Pradesh	3.20	3.09	6.29	0.25	6.05
Others	2.79	3.36	6.14	0.21	5.94

Solar PV and Solar Thermal			
Particular	Levelling Total Tariff (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)
Solar PV	5.68	0.60	5.08
Solar Thermal	12.07	1.25	10.82

State	Levelling Fixed Cost	Variable Cost (FY 2016-17)	Applicable Tariff Rate (FY 2016-17)	Benefit of Accelerated Depreciation (if availed)	Net Levelling Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
Biomass Gasifier Power Project					
Andhra Pradesh	2.61	3.90	6.51	0.13	6.38
Haryana	2.67	4.44	7.10	0.13	6.97
Maharashtra	2.68	4.54	7.22	0.13	7.08
Punjab	2.69	4.64	7.33	0.13	7.19
Rajasthan	2.61	3.87	6.49	0.13	6.35
Tamil Nadu	2.61	3.84	6.44	0.13	6.31
Uttar Pradesh	2.62	3.97	6.59	0.13	6.45
Others	2.64	4.17	6.81	0.13	6.68
Biogas based Generation					
Biogas	4.09	3.59	7.68	0.26	7.42



Annexure-X

Seminar / Conferences / Exchange Programmes attended by Officers / Staff of the Commission during 2015-16 (Outside India)

Sl. No.	Duration	Name and Designation of Officer deputed	Name of Seminars/ Conferences/Programmes	Countries Visited
1.	16 th June 2015 to 18 th June 2015	Dr. Sushanta K. Chatterjee, Joint Chief (RA)	To participate in the Renewal Energy Grid Integration Workshop at the Asia Clean Energy Forum (ACEF).	Manila, Philippines.
2.	23 rd July 2015 to 27 th July 2015	Shri Partha Sen, Deputy Chief (Fin.) Shri V. Sreenivas, Deputy Chief (Legal)	To share the knowledge on electricity industry regulation.	Bhutan
3.	27 th July 2015 to 31 st July 2015	Shri A.K. Singhal, Member	To attend the Meeting under MOU between FOR and LBNL, CEC, CPUC of USA	USA
4.	12 th Oct 2015 to 16 th Oct 2015	Smt. Geetu Joshi, Chief (Eco)	To visit Nord Pool regional power market (Oslo and Fredericia) organised by Integrated Research and Action for Development (IRADe)	Germany
5.	12 th Oct 2015 to 16 th Oct 2015	AK Gupta, Joint Chief (Engg.)	To participate in Renewable Energy Week 2015	Germany
6.	26 th Oct 2015 to 30 th Oct 2015	Shri Gireesh B. Pradhan, Chairperson, CERC	To speak at the Singapore Energy Summit (SES) from 26th Oct 2015 to 30th Oct 2015 and Asian Energy Financial and Investment Conference (AEFIC) from 27th Oct 2015 & 28th Oct 2015 at Singapore.	Singapore
7.	22 nd Nov 15 to 26 th Nov 15	Smt. Shilpa Agarwal, Deputy Chief (Engg.)	To participate in Knowledge Exchange Program” at London organised by Energy Climate & Growth Unit, British High Commission, DFIF, New Delhi	London

Annexure-XI

Seminar / Conferences / Exchange Programmes attended by Officers / Staff of the Commission during 2015-16 (in India)

Sl. No.	Name of Officer	Programmes	Dates	Venue
1	Shri M.K. Anand, Chief (Fin)	Annual Conference and 8th India Power Awards 2015	06th Nov 2015	New Delhi
2	Shri S.C. Shrivastava, Joint Chief (Engg.)			
3	Shri A.K. Gupta, Joint Chief (Engg.)			
4	Shri P.K. Awasthi, Joint Chief (Fin)			
5	Shri H. T. Gandhi, Joint Chief (Fin)			
6	Ms. Shilpa Agarwal, Deputy Chief (Engg.)			
7	Shri Sukanta Gupta, Deputy Chief (Engg)			
8	Shri J. C. Hooda, Asstt Chief (Engg)			
9	Ms Savitri Singh, Asstt Chief (Engg)			
10	Shri Ramanjaneyulu Gali, Asstt Chief (Engg)	Infrastructure Regulation & Reforms”	16th -18th Nov 2015	Hyderabad
11	Shri Partha Sen, Deputy Chief (Fin)	57th National Cost Convention 2015-ICAI	30-31st Jan 2016	New Delhi
12	Ms. Shilpa Agarwal, Deputy Chief (Engg)	International Workshop on Forecasting & Scheduling of Wind Energy and Indian Wind Power Association	8-10th Feb 2016	Chennai
13	Shri Ramanjaneyulu Gali, Asstt Chief (Engg.)	Participation in CIGRE Tutorials (conjunction with ELECARAMA 2016)	15-16th Feb 2016	Bangalore
14	Shri Manojit Sherawat Asstt. Chief(Legal)	Training programme on legal aspects of regulation	28-29th March 2016	NPTI, Faridabad
15	R.K. Tewari Bench Officer	Training programme on legal aspects of regulation	28-29th March 2016	NPTI, Faridabad



Annexure-XII

Audited Annual Accounts for the year 2015-16

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31st March 2015

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as on 31 March, 2016 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100 (2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best practices, accounting standards and disclosure norms, etc. Audit observations on financial statements with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Report/CAG's Audit Reports Separately.
3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidence supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by the management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
4. Based on our audit, we report that :
 - i We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by the CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
 - iv. We further report that :

A. Comment on Accounts :**I.1 Balance sheet****I.1.1 Capital Fund and Liabilities****Current Liabilities and provisions (Schedule No. 3) : ₹1672.07 Lakh**

New Delhi Municipal Council (NDMC) has allotted (14 August 2014) additional office space measuring 1619 square feet in Chanderlok Building where CERC office is situated. NDMC has fixed a licence fee @ ₹ 260/square feet per month plus 5% sanitation charges with annual enhancement @10%. However, there was a delay in handing over of above office space to CERC and the space was finally handed over to CERC by NDMC on 18 August 2015 and hence from this date CERC was liable to pay licence fee and sanitation charges to NDMC. Till date, NDMC has not raised any bill on CERC for licence fee of above area. However, CERC has not made provision for licence fee of ₹ 32.79 lakh for the period from 18 August 2015 to 31 March 2016. This has resulted in understatement of 'Current Liabilities and Provisions' (Schedule 3) understatement of 'Excess of expenditure over income current year adjustable / recoverable from CERC Fund' (Schedule 2) and consequential overstatement of 'CERC Fund' (Schedule 2) by ₹ 32.79 lakh.

B. Grant-in-aid

Out of grants-in-aid of ₹ 34.96 crore received during the year (' Nil was received in March 2016) and unspent balance of ₹ 9.37 crore of previous year, totaling to ₹ 44.33 crore, CERC could utilize a sum of ₹ 36.63 crore leaving a balance of ₹ 7.70 crore as unutilized grant as on 31st March 2016.

C. Management Letter

Deficiencies which have not been included in the Separate Audit Report have been brought to the notice of the Chairman, CERC through a Management letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts and Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India :
 - a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2016; and
 - b) In so far as it relates to Income & Expenditure Account, of the excess for the year ended on that date.

For and on behalf of the C & AG of India

Sd/-

(Dr. Ashutosh Sharma)

**Principal Director of Commercial Audit
& Ex-officio Member, Audit Board-III,
New Delhi**

Place : New Delhi

Date : 4 October, 2016



Annexure-I
[Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	CERC has its own Internal Audit Manual. The Internal Audit of Annual Accounts of CERC for the year 2015-16 was conducted in house by its own officers and Report was submitted to the concerned authority on 20 June 2016. Internal Audit of the transactions of CERC has been completed for the year 2015-16 and report is under finalisation. CERC is also subject to audit by Ministry of Power.
2.	Adequacy of Internal Control System	Internal financial control mechanism for monitoring receipts and making payments and accounting thereof is commensurate with the size and nature of activities of CERC.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2015-16 has been carried out by a committee of officers of CERC comprising Assistant Chief (Eco), Assistant Chief (MIS) and Assistant Secretary (P&A). However, Fixed Assets Register maintained by CERC is not in line with format mentioned in GFR Form 40.
4.	Regularity in payment of Statutory Dues applicable to them	CERC is regular in payment of statutory dues applicable to them except payment of leave salary contribution and gratuity contribution in respect of three officials amounting to ₹ 2,30,566/- is pending to be remitted to the respective parent department for the year 2015-16.

Approval of Annual Accounts

RESOLUTION

The Commission has considered the Annual Accounts of CERC for the year 2015-16 and resolved the following unanimously:-

“RESOLVED THAT the Balance Sheet of the Commission as on 31st March 2016 and the Receipt and Payment Account with Income and Expenditure Account for the year ended on the date, be and is hereby approved.

RESOLVED THAT the Balance Sheet of the Commission as on 31st March 2016 and the Receipt and Payment Account with Income and Expenditure Account for the year ended on the date be and hereby shall be signed by Secretary and Integrated Financial Adviser, Central Electricity Regulatory Commission”.

Sd/-
(Shubha Sarma)
Secretary

Place: New Delhi

Dated: 30th June 2016



CENTRAL ELECTRICITY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2016

(₹ in Lacs)

PARTICULARS	SCHEDULE	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	519.97	3.77
CERC FUND	2	26,065.31	19,476.43
CURRENT LIABILITIES AND PROVISIONS	3	1,672.07	1,709.66
TOTAL		28,257.35	21,189.86
ASSETS			
FIXED ASSETS	4	519.97	407.42
CURRENT ASSETS, LOANS & ADVANCES	5	27,225.57	20,225.46
DEPOSITS- SECURITY DEPOSITS	6	511.81	509.76
MISCELLANEOUS EXPENDITURE (TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)	7	-	47.22
TOTAL		28,257.35	21,189.86
SIGNIFICANT ACCOUNTING POLICIES	12		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	13		

Sd/
Integrated Financial Adviser

Sd/
Secretary

INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2016

(₹ in Lacs)

PARTICULARS	SCHEDULE	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
INCOME			
GRANTS FROM MINISTRY OF POWER		3,662.65	3092.98
OTHER INCOME	8	0.72	1.45
DEFERRED INCOME (Depreciation on assets Acquired from Grant-in-Aid)	4	243.38	12.85
TOTAL (A)		3,906.75	3,107.28
EXPENDITURE			
ESTABLISHMENT EXPENSES	9	1,069.37	941.09
OTHER ADMINISTRATIVE EXP., ETC.	10	2,594.00	2,087.52
DEPRECIATION	4	184.46	171.20
PRIOR PERIOD ITEMS (NET)	11	58.92	0.39
TOTAL (B)		3,906.75	3,200.20
EXCESS OF EXPENDITURE OVER INCOME TRANSFERRED TO CAPITAL FUND		-	(92.92)
SIGNIFICANT ACCOUNTING POLICIES	12		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	13		

Sd/
Integrated Financial Adviser

Sd/
Secretary

INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2016

(₹ in Lacs)

PARTICULARS	SCHE DULE	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
INCOME			
GRANTS FROM MINISTRY OF POWER UNSPENT BALANCE OF AMOUNT RELEASED IN 2014-15 RELEASE FROM CERC FUND DURING CURRENT PERIOD			
LESS: SAVINGS/UNSPENT BALANCE TRANSFERRED BACK TO CERC FUND		3,354.92	3,092.98
ADD: EXPENDITURE ADJUSTABLE/RECEIVABLE AGAINST CERC FUND		307.73	
OTHER INCOME	8	0.72	1.45
DEFERRED INCOME (Depreciation on assets Acquired from Grant-in-Aid)	4	243.38	12.85
TOTAL (A)		3,906.75	3,107.28
EXPENDITURE			
ESTABLISHMENT EXPENSES	9	1,069.37	941.09
OTHER ADMINISTRATIVE EXP., ETC.	10	2,594.00	2,087.52
DEPRECIATION	4	184.46	171.20
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TOTAL (B)		3,906.75	3,200.20
EXCESS OF EXPENDITURE OVER INCOME TRANSFERRED TO CAPITAL FUND		-	(92.92)
SIGNIFICANT ACCOUNTING POLICIES	12		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	13		

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

**SCHEDULES FORMING PART OF BALANCE SHEET
AS AT 31st MARCH 2016**

(₹ in Lacs)

SCHEDULE I - CAPITAL FUND:	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
(A) CAPITAL RESERVE- ASSETS CREATED OUT OF GRANT-IN-AID	3.77	16.62
LESS: DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	Current Year 243.38	12.85
ADD: VALUE OF ASSETS FUNDED FROM GRANTS-IN-AID	759.58	
	516.20	
SUB TOTAL (A)	519.97	3.77
(B) ACCUMULATED BALANCE OF EXCESS OF INCOME OVER EXPENDITURE		
ADD: EXCESS/ (DEFICIT) OF INCOME OVER EXPENDITURE, TRANSFERRED FROM THE INCOME & EXPENDITURE ACCOUNT		-
SUB TOTAL (B)		-
GRAND TOTAL (A + B)	519.97	3.77

Sd/-
Integrated Financial AdviserSd/-
Secretary

(₹ in Lacs)

SCHEDULE 2-CERC FUND:			CURRENT YEAR	PREVIOUS YEAR
			31.03.2016	31.03.2015
BALANCE AS AT BEGINNING OF THE YEAR	Current Year	Previous Year	19,476.43	14,424.26
LESS: UNSPENT BALANCE OF AMOUNT RELEASED IN 2014-15	937.10	998.09		
RELEASE FROM CERC FUND DURING CURRENT PERIOD	3,495.90	3,032.00		
LICENCE FEE REFUND		-		
REVERSAL OF INTEREST		5.31		
			4,433.00	4,035.39
			15,043.43	10,388.87
ADD: DIRECT INCOME :				
FILING FEE/ TARIFF FEE	7,277.48	5,038.49		
LICENCE FEE	3,428.74	2,838.52		
ANNUAL REGISTRATION FEE	58.00	58.00		
MISCELLANEOUS FEE	19.94	17.32		
			10,784.16	7,952.33
INDIRECT INCOME:				
INTEREST EARNED (TDS NIL)	230.97	171.08		
OTHER INCOME	32.20	27.06		
			263.17	198.13
			26,090.76	18,539.33
ADD: UNDISPUTED PENALTY			11.00	-
ADD: SAVINGS DURING THE YEAR			1,078.08	937.10
LESS: EXCESS OF EXPENDITURE OVER INCOME CURRENT YEAR ADJUSTABLE/RECEIVABLE FROM CERC FUND			307.73	-
LESS: EXCESS OF EXPENDITURE OVER INCOME PREVIOUS YEAR ADJUSTABLE/RECEIVABLE FROM CERC FUND			47.22	-
LESS: VALUE OF ASSETS FUNDED FROM GRANTS-IN-AID			759.58	-
TOTAL			26,065.31	19,476.43

Sd/
Integrated Financial AdviserSd/
Secretary



(₹ in Lacs)

Schedule - 3 : CURRENT LIABILITIES & PROVISIONS	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1. SUNDRY CREDITORS	693.40	158.55
2. SALARY PAYABLE (MEMBERS & STAFF)	70.40	64.28
3. ADVANCE RECIEVED (FILLING/ TARIFF FEES)		
3.1 Fee Refundable/Adjustable	13.50	11.50
3.2 Fee Received Without Requisite Details/Document	7.40	680.44
3.3 Licence Fee - FY 15-16	-	14.13
3.4 Transmission Tariff Tariff Fee - FY 15-16	-	34.81
3.5 Transmission Tariff Tariff Fee - FY 16-17	18.55	5.59
3.6 Transmission Tariff Tariff Fee - FY 17-18	11.98	5.42
3.7 Transmission Tariff Tariff Fee - FY 18-19	11.74	5.25
4. STATUTORY LIABILITIES:		
4.1 CPF Matching Contribution	0.24	0.40
4.2 GPF Matching Contribution	0.26	0.29
4.3 EPF Matching Contribution	4.71	3.81
4.4 Pension Contribution for employees on deputation in CERC.	9.05	11.48
4.5 Leave Salary Contribution for employess on deputation in CERC	9.74	10.58
4.6 Gratuity Contribution payable for employees on deputation in CERC	2.48	3.31
4.7 Gratuity Payable-Others	6.49	6.49
4.8 Group Savings Linked Insurance/LIC	0.01	0.01
4.9 EPF Employees Contribution	0.22	0.11
4.10 NPS Matching Contribution	0.12	0.17
4.11 G.P.F Advance	0.05	0.05
4.12 HBA Advance	0.07	0.02
4.13 EPF Voluntary Contribution	0.30	-
4.14 CPF Statutory & Voluntary	0.08	-
4.15 Licence Fee (Govt. Accomodation)	0.00	-
4.16 Other Recovery	0.02	-
5. OTHER CURRENT LIABILITIES		
5.1 Penalty	431.17	395.27
5.2 Security Deposits	21.25	8.76
5.3 Other Recoveries (Computer Advance)	0.00	0.00
5.4 Central Govt. Employees Group Ins. Scheme	0.00	0.00
5.5 Other Recoveries (Car Advance)	0.08	0.07
5.6 Earnest Money Deposits	2.00	-
TOTAL (A)	1,315.31	1,420.79
6. PROVISIONS		
6.1 Leave Encashment	191.29	145.28
6.2 Gratuity	161.22	134.33
7. OTHERS (SPECIFY)		
7.1 TDS Payable	-	5.25
7.2 Audit Fees Payable (C & AG)	4.25	4.01
TOTAL (B)	356.76	288.87
GRAND TOTAL (A+B)	1,672.07	1,709.66

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

(₹ in Lacs)

DESCRIPTION	GROSS BLOCK				DEPRECIATION				NET BLOCK		
	COST AS AT BEGINNING OF THE YEAR	ADDITIONS DURING THE YEAR	DEDUCTIONS DURING THE YEAR	COST AT THE YEAR END	AS AT THE BEGINNING OF THE YEAR	ON OPENING DEPRECIATION	ON ADDITIONS DURING THE YEAR	ON DEDUCTIONS DURING THE YEAR	TOTAL UP TO THE YEAR END	AS AT THE CURRENT YEAR	AS AT THE PREVIOUS YEAR END
A. TANGIBLE ASSETS:											
WOODEN PARTITIONS & RENOVATIONS	213.48	-	-	213.48	143.43	19.00	-	-	162.43	51.05	70.05
FURNITURE & FITTINGS	335.87	12.13	-	348.00	245.86	30.14	2.07	-	278.07	69.93	90.01
MACHINERY & EQUIPMENT	234.79	3.62	5.99	232.42	173.53	26.85	1.28	5.69	195.97	36.45	61.26
COMPUTER / PHERIPHERALS	202.32	38.61	1.61	239.32	161.13	22.46	12.89	1.53	194.95	44.37	41.19
LIBRARY BOOKS	5.09	0.30	-	5.39	4.87	0.22	0.30	-	5.39	(0.00)	0.22
RENOVATION WORK PENDING ALLOCATION	-	296.64	-	296.64	-	-	38.64	-	38.64	258.00	-
B. INTANGIBLE ASSETS:											
SOFTWARE	21.18	148.69	21.18	148.69	20.17	1.01	29.60	21.18	88.52	60.17	1.01
TOTAL	1,012.73	499.99	28.78	1,483.94	748.99	99.68	84.78	28.40	963.97	519.97	263.74
C. CAPITAL WORK-IN-PROGRESS:											
CAPITAL WIP - RIMS SRS	143.68	3.62	147.30	(0.00)	-	-	-	-	-	(0.00)	143.68
TOTAL	143.68	3.62	147.30	(0.00)	-	-	-	-	-	(0.00)	143.68
GRAND TOTAL	1,156.41	503.61	176.08	1,483.94	748.99	99.68	84.78	28.40	963.97	519.97	407.42
PREVIOUS YEAR	1,135.38	47.24	26.12	1,156.41	602.18	155.80	15.40	24.39	748.99	407.42	533.20

Sd/-
Integrated Financial AdviserSd/-
Secretary



(₹ in Lacs)

SCHEDULE 5 - CURRENT ASSETS, LOANS & ADVANCES		CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1	CURRENT ASSETS		
1.1	BANK BALANCE		
	IN CURRENT A/c		
	CORPORATION BANK (INCLUDING AUTO SWEEP)	1,078.15	1,017.47
	IN SAVINGS A/C		
	CORPORATION BANK (INCLUDING AUTO SWEEP)	23.85	0.30
1.2	CERC Fund Account (Public Account of India)	25,586.19	18,618.58
1.3	Fixed Deposit (For Penalty Received Under Litigation)	429.55	393.55
2	LOANS, ADVANCES AND OTHER ASSETS		
2.1	LOANS		
	2.1.1 STAFF	4.81	3.54
	2.1.2 OTHERS	12.66	23.41
2.2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.2.1 PREPAID EXPENSES	48.45	54.90
	2.2.2 FORUM OF REGULATORS	16.00	17.28
	2.2.3 FORUM OF INDIAN REGULATORS	5.00	4.90
	2.2.4 HONORARIUM RECEIVABLE	0.05	-
3	INCOME ACCRUED		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	17.27	43.34
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	1.62	1.72
4	FEE RECEIVABLE	1.96	46.47
5	AMOUNT RECEIVABLE ON SALE OF COMPENDIUM	0.01	-
	TOTAL	27,225.57	20,225.46

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

(₹ in Lacs)

SCHEDULE 6 - DEPOSITS- SECURITY DEPOSITS		CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1	SECURITY DEPOSIT - BRODBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - ELECTRICITY,NDMC		
3.1	- GROUND FLOOR	1.23	1.23
3.2	- 1st FLOOR	10.24	10.24
3.3	- 3rd & 4th FLOOR	12.13	12.13
4	SECURITY DEPOSIT - RENT,NDMC		
4.1	- GROUND FLOOR	172.23	172.23
4.2	- 1st FLOOR	26.02	26.02
4.3	- 3rd & 4th FLOOR	276.78	276.78
5	SECURITY DEPOSIT - Licence Fee	8.84	8.84
6	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
7	SECURITY DEPOSIT - LEASE FOR STAFF	1.00	0.96
8	SECURITY DEPOSIT - NDMC FOR DIGGING WORK	0.17	-
9	SECURITY DEPOSIT - NDMC METER G.FLOOR	1.23	-
10	SECURITY DEPOSIT - NDMC METER 1ST FLOOR REAR SIDE	0.62	-
	TOTAL	511.81	509.76

Sd/
Integrated Financial AdviserSd/
Secretary

(₹ in Lacs)

SCHEDULE 7 - MISCELLANEOUS EXPENDITURE (TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
ACCUMULATED BALANCE OF EXCESS OF INCOME OVER EXPENDITURE/ (EXCESS OF EXPENDITURE OVER INCOME)	(47.22)	45.70
ADD : TRANSFERRED TO CERC FUND	47.22	(92.92)
TOTAL	-	(47.22)

Sd/
Integrated Financial AdviserSd/
Secretary

(₹ in Lacs)

SCHEDULE 8- OTHER INCOME	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1 PROFIT ON SALE/ DISPOSAL OF ASSETS	0.18	1.05
2 RECOVERY TOWARDS COMPUTER USE AT HOME	0.38	0.40
3 LONG TERM LOAN INTEREST	0.16	-
TOTAL	0.72	1.45

Sd/
Integrated Financial AdviserSd/
Secretary



(₹ in Lacs)

SCHEDULE 9 - ESTABLISHMENT EXPENSES		CURRENT YEAR	PREVIOUS YEAR
		31.03.2016	31.03.2015
1	<u>SALARIES & WAGES:</u>		
1.1	PAY OF STAFF/OFFICER	252.43	225.31
1.2	PAY OF CHAIRPERSON & MEMBERS	172.79	168.80
1.3	ALLOWANCES AND BONUS	388.04	319.55
1.4	CONTRIBUTION TO PROVIDENT FUND	58.89	49.67
2	<u>CONTRIBUTION TO OTHER FUNDS:</u>		
2.1	GRATUITY	1.27	3.31
2.2	PENSION CONTRIBUTION	10.45	11.06
2.3	LEAVE SALARY CONTRIBUTION	10.50	10.31
2.4	PROVISION FOR GRATUITY	30.57	35.16
2.5	PROVISION FOR LEAVE ENCASHMENT	48.89	15.77
3	<u>STAFF WELFARE EXPENSES</u>		
3.1	MEDICAL AND HEALTH CARE FACILITIES	43.71	40.92
3.2	UNIFORM CHARGES	-	0.12
3.3	OTHERS	34.24	31.99
4	<u>OTHERS (SPECIFY):</u>		
4.1	TUITION FEE/ CEA	5.69	6.66
4.2	LEAVE TRAVEL CONCESSION	4.85	12.49
4.3	LEAVE ENCASHMENT	2.05	9.86
4.4	HONORARIUM EXPENSE (HINDI MEETING)	-	0.11
4.5	RETIREMENT BENEFITS-OTHERS	5.00	-
	TOTAL	1,069.37	941.09

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

(₹ in Lacs)

SCHEDULE 10- OTHER ADMINISTRATIVE EXPENSES		CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1	LABOUR AND PROCESSING EXPENSES	245.62	206.68
2	ELECTRICITY AND POWER	49.36	43.83
3	WATER CHARGES	6.60	5.22
4	REPAIR & MAINTENANCE & AMC		
4.1	COMPUTER	5.05	2.57
4.2	BUILDING	14.24	11.25
4.3	OTHERS	12.07	10.44
4.4	AIRCONDITIONERS	18.48	15.28
4.5	HARDWARE SUPPORT-15TB	1.61	-
5	RENT RATES AND TAXES	1,209.22	1,076.05
6	VEHICLE RUNNING AND MAINTENANCE	17.76	14.67
7	POSTAGE AND TELEPHONE CHARGES	39.76	33.40
8	PRINTING AND STATIONERY	26.74	19.07
9	TRAVELLING AND CONVEYANCE:		
9.1	DOMESTIC TRAVELLING EXPENSES	26.04	18.80
9.2	FOREIGN TRAVELLING EXPENSES	11.18	15.46
9.3	LOSS ON FOREIGN EXCHANGE FLUCTUATION	-	-
9.4	CONVEYANCE	2.71	2.89
10	EXPENSES ON MEETINGS/ SEMINAR/ WORKSHOPS	19.40	19.59
11	SUBSCRIPTION EXPENSES	61.04	51.07
12	AUDITORS REMUNERATION	3.00	2.42
13	PROFESSIONAL CHARGES	636.90	364.15
14	ADVERTISEMENT AND PUBLICATION CHARGES	62.28	72.92
15	OTHERS (SPECIFY):		
15.1	BOOKS & PERIODICALS	14.25	13.75
15.2	MISCELLANEOUS EXPENSES	1.08	0.30
15.3	TAXI/ CAR LEASE HIRING CHARGES	49.98	45.63
15.4	BANK CHARGES	-	0.01
15.5	INFORMATION SYSTEM-LICENCE FEE ETC	38.23	17.10
15.6	TRAINING EXPENSES	0.67	1.07
15.7	LOSS ON DISPOSAL OF FIXED ASSET	-	0.01
15.8	OBSOLETE/DAMAGED ITEMS WRITTEN OFF	-	0.60
15.09	FACILITY MANAGEMENT CHARGES	19.67	22.70
15.10	INSURANCE AGAINST INFIDELITY & CASH HANDLING	0.12	0.12
15.11	CONSUMABLES	0.94	0.47
	TOTAL	2,594.00	2,087.52

Sd/
Integrated Financial AdviserSd/
Secretary



(₹ in Lacs)

SCHEDULE II - PRIOR PERIOD ITEMS	CURRENT YEAR 31.03.2016	PREVIOUS YEAR 31.03.2015
1 Repair & Maintenance of Building		0.35
2 Write back of excess depreciation charged in previous years		(0.04)
3 Write back of depreciation of lost asset		0.06
4 Depreciation on asset sold in previous years		0.02
5 Depreciation	58.92	
TOTAL	58.92	0.39

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2016

SCHEDULE 12 - SIGNIFICANT ACCOUNTING POLICIES

1. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (1) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition.

3. DEPRECIATION

- i. Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing ₹ 5000/- or less, are capitalized and are fully depreciated.

4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. All Fees, undisputed penalty and other sums received by CERC are credited to the CERC Fund on 'accrual basis'. The amount released by the Ministry of Power from CERC Fund (maintained in the Public Account of India) and is accounted for on accrual basis in the Income and Expenditure Account.



6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy are accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-11.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15. In respect of employees on deputation, the leave salary and contribution towards pension/gratuity are accounted for in accordance with the terms & conditions of deputation.

Sd/-
Integrated Financial Adviser

Sd/-
Secretary

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2016

SCHEDULE 13 - CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission under the Act; and all sums received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting - (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. MoP treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. The matter was taken up from time to time from November 2011 to February 2013 with the Ministry of Power for treating withdrawal from the CERC Fund in similar lines to that of SEBI based on the opinion of Sh. Soli J. Sorabjee, former Attorney General of India and again from July 2013 to April 2014 for allowing CERC for retention of fees received in CERC upto the extent of its budgeted expenditure. However, the proposal was not agreed to by the Ministry. The Ministry of Power in consultation with the Ministry of Finance decided (September 2015) that release from the CERC Fund would be treated as Grant-in-Aid. Accordingly, from current year, entire expenditure of the CERC has been met from the 'Grant-in aid' released from the CERC Fund on accrual basis.
- iii. According to CERC Fund Rules, a CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. During 2015-16, a sum of ₹ 10463 lakh (Previous year ₹ 8726 lakh) have been deposited in the CERC Fund and during the same period MoP released an amount of ₹ 3496 lakh (Previous year ₹ 3032 lakh) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 25586 lakh (Previous Year ₹ 18619 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2016.
- iv. During the Current year, all the direct as well as indirect incomes amounting to ₹ 11047 lakh (Previous year ₹ 8150 lakh) were transferred to CERC Fund Account (Schedule – 2 of the Balance Sheet) and ₹ 3496 lakh (excluding savings carried forward from the previous year) were released (Previous year ₹ 3032 lakh) from the CERC Fund for meeting the expenditure of the Commission. Unspent balance of ₹ 1078 lakh at the end of the Current year (Previous year ₹ 937 lakh) has been transferred back to CERC Fund.



- v. Due to change in the accounting policy, the excess of expenditure over income incurred on accrual basis for the current year ₹308 lakh and previous years ₹47 lakh has been transferred to the CERC Fund. Consequently, there is neither any Excess nor Deficit in the Income and Expenditure Account.

2. CAPITAL COMMITMENTS

Capital commitments of nil (Previous year ₹ 400 lakh), including taxes, existed as on 31 March 2016 in respect of incomplete projects.

3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹ 6 lakh (Previous year ₹ 14 lakh).

4. FIXED ASSETS

- i Assets with Written down value of ₹ 4 lakh as at the end of March 2016 (Previous year ₹4 lakh) were acquired out of the Grant-in-Aid received from Ministry of Power upto March 2010. These assets are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves. The Ministry of Power, in consultation with the Ministry of Finance clarified (September 2015) that the amount released from the CERC Fund Account, maintained in the Public Account of India, has to be treated as Grant-in-Aid. Accordingly, the fixed assets created from the money received from the CERC Fund have been regrouped with corresponding credit to the Capital Fund-Deferred Income for ₹ 760 lakh. Depreciation of ₹ 243 lakh (Previous year ₹ 13 lakh) on such assets have been accounted for in the Income and Expenditure Account with corresponding adjustment to the Deferred Income. Due to change in this Accounting treatment deferred Income has increased ₹ 243 lakh having same impact on the Income and Expenditure Account.
- ii Renovation work of the ground floor, first floor, third floor and fourth floor of the Chander Lok building was almost complete as at the close of the financial year, however, pending receipt of bills, expenditure incurred on these items have been capitalized under 'Renovation work- pending allocation' and have been depreciated provisionally subject to asset wise allocation and adjustments on receipt of the bills of the contractors.
- iii Physical verification of assets was carried out in house in April 2016. The Shortages/Excesses noticed in the physical verification were not material.

5. CURRENT LIABILITY

Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2016 was ₹ 1778 lakh (Previous Year ₹ 1753 lakh), of which an amount of ₹1290 lakh (Previous Year ₹ 1276 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC. Remaining amount of ₹ 488 lakh (Previous Year ₹ 477 lakh), has been received in CERC. Out of the received amount, ₹ 356 lakh (Previous year ₹ 356 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. This also includes ₹ 1 lakh (Previous year ₹ 1 lakh) refundable based on the order of the CERC. The amount received but contested has been kept under a short term fixed deposit in the bank and shall be deposited in the CERC

Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. Remaining ₹ 132 lakh which is undisputed has been transferred to CERC Fund (Current year ₹ 11 lakh and Previous years ₹ 121 lakh). This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

6. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is under investigation in the court of law and pending the outcome of the police investigation, neither the amount was booked as income nor the Provision for loss (stolen demand drafts) was made in the Books of Account.

7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

8. INCOME & EXPENDITURE ACCOUNT

Upto 2014-15, the Income in the Income and Expenditure Account was recognised to the extent of the amount actually paid by the CERC. However, on being pointed by the office of the Comptroller and Auditor General of India, the Accounting Policy has been changed and Grants-in-aid received from the Government of India to the extent of the expenditure incurred on accrual basis has been treated as Income. Due to change in the accounting Policy, there is neither any excess nor deficit of Income over expenditure in the current year.

9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

10. Schedules I to 13 form an integral part of the Balance Sheet as at 31 March 2016 and the Income and Expenditure Account for the year ended on that date.

11. Previous year figures have been regrouped wherever necessary.

Sd/
Integrated Financial Adviser

Sd/
Secretary

RECEIPTS AND PAYMENTS FOR THE YEAR ENDED 31st MARCH 2016

RECEIPTS		CURRENT YEAR		PREVIOUS YEAR		CURRENT YEAR		PREVIOUS YEAR	
		2015-16	2014-15	2015-16	2014-15	2015-16	2014-15		
1. To Opening Balances									
(a) Bank Balance									
(i) In Current Accounts:									
CORPORATION BANK - CURRENT A/C		1017.47	1079.51					168.80	168.80
(ii) Savings Account:								243.40	243.40
CORPORATION BANK - SAVINGS A/C (CLSB)		0.15	7.20					292.98	292.98
CORPORATION BANK-SAVINGS A/C (CNPSB)		0.15	-						
(iii) Fixed Deposit								308.07	308.07
		393.55	356.15					9.65	9.65
2. To Release from CERC Fund								11.18	15.46
		3495.90	3032.00					24.75	17.47
3. To Receipts of the Commission								43.53	38.23
(i) Sale of Newspapers		0.94	0.14					5.77	7.57
(ii) Sale of Compendium		1.75	-					4.01	13.28
(iii) Fee Charges by the Commission									
- Filing Fee		677.00	594.00					5.84	3.34
- Licence Fee		3412.92	2804.40					53.71	44.31
- Tariff fee		5961.87	4390.04					1.76	1.29
- Annual Registration Fee		58.00	58.00					34.55	32.86
- Penalty		11.00	-					0.60	1.14
- Fee Received Without Requisite Details/Document		6.98	680.44					0.05	0.11
(iv) Miscellaneous receipts		19.94	17.35					240.50	204.06
(v) Other receipts (from RTI)		0.01	0.03					48.21	43.47
								5.00	2.12

Contd...

		₹ in Lacs)	
(vi) Interest			1059.27
- To Interest on Auto Sweep Deposits			
- Interest from Savings Accounts		256.93	49.32
- Interest Linked to Penalty FDRs		0.11	46.25
		36.00	13.06
4. To Debt/Deposit Receipts			
(a) Recovery of advances from staff			
(i) Motor Car/personal Computer advance		0.91	36.81
(ii) Scooter/Motor cycle advance			27.40
(iii) Other advance (to be specified)			2.81
- Festival			19.07
- Other Recovery			51.19
		0.64	3.22
(b) Recovery to contingent advance			
(i) Other Advances (Expenses)		0.03	2.76
			60.02
(c) Other Deposits			
(i) Security deposit		0.41	0.38
(ii) Earnest Money Deposit		0.22	3.36
			10.16
(d) Other Receipts			
(i) Receipt on Buy-back		4.85	0.76
		1.39	1.55
			19.56
5. To Remittances Receipts			
(a) Licence Fee			
(b) Central Govt Employees Group			
		0.47	14.16
		2.00	0.12
			1.17
		0.48	6.38
			42.39
			0.94
			7.77
		0.81	13.70
			5.13
			-
			5.25

Contd...



		(₹ in Lacs)	
Insurance Scheme (CGEIS)			
- EPF/GSLI recovery	0.17		
- CPF Matching Contribution/EPF/GSLI/GPF/NPS	0.55		
- DTE Recovery	87.36		2.41
- FTE Recovery	-		
- LTC Recovery	0.81		
- H.B.A. Recovery	0.22		
- Recovery of License Fees (Lease Accommodation)	2.09		
- Gratuity Received	0.53		
- Leave Salary Contribution	6.32		
	0.37		
6. To Other Receipts			
- Medical & Health Care Recovery	-		
- Postage & Telephone Recovery	0.08		
- Meeting Expenses Recovery	-		
- FOIR/FOR/SAFIR	26.68		
- Excess Fee received	3.00		
- TDS Recovery	173.34		
- Taxi Recovery	0.02		
- PFS Recovery	0.42		
- Recovery of Amount on disposal of Asset	-		
- Stale Cheques	0.95		
- Sale of asset	0.08		
- Salary	-		
3. Deposits Made			
(a) Security Deposit	67.58		
	1.51		
4. (I) By Advances to Staff			
(a) Other Advances (Expenses)	0.96		
(II) By Contingent Advances			
(a) Advance to Suppliers	1.74		
	0.22		
(III) By Other			
(a) Festival Advance	1.15		
(b) Security deposit refund	0.28		
(IV) Adjustments/Remittances			
(a) GPF/CPF/EPF etc. recovered from the deputationists/advance	0.01		
- GPF Recovery remitted	0.03		
- EPF Recovery remitted	1.06		
- CPF Recovery remitted	4.165		
(b) Licence Fee	3.50		
(c) Income tax (Salary/ Non Salary)	150.24		
(d) CGEGIS/CEEIS/ GSLI	0.14		
(e) House building advances	1.17		
(f) Motor car/ Computer Advances	0.61		
(g) Scooter/Motor cycle Advances	0.30		
(h) Other recoveries (NPS)	2.20		
	0.44		
5. By Contributions			
(a) Pension	-		
(b) Leave Salary	-		
(c) Gratuity	-		
6. By Expenditure on Fixed Assets and Capital Work-In-Progress			
(a) Furniture & Fittings	-		
	0.17		
	0.55		
	87.36		
	-		
	0.81		
	0.22		
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	0.53		
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	0.22</		

		(₹ in Lacs)
(b) Library Books	0.30	0.88
(c) Machinery & Equipment	25.78	40.65
(d) RIMS	-	21.46
7. By Other		
(a) Fee reverted	1.00	-
8. FUNDS TRANSFERRED TO CERC FUND (PUBLIC ACCOUNTS OF INDIA)	10463.51	8725.68
9. By Closing Balances		
(i) In Current Accounts:		
CORPORATION BANK -		
CURRENT A/C (CLCA)	1.00	1017.47
CORPORATION BANK -		
CURRENT A/C (CNPCA)	1077.15	-
(ii) Savings Account:		
CORPORATION BANK -		
SAVINGS A/C (CLSB)	-	0.15
CORPORATION BANK -		
SAVINGS A/C (CNPSB)	23.85	0.15
(iii) Fixed Deposits	429.55	393.55
	15663.97	13505.47
	15663.97	13505.47

Sd/-
Integrated Financial AdviserSd/-
Secretary



Annexure-XIII

Organization Chart
Central Electricity Regulatory Commission (CERC)
(As on 31-03-2016)

